

**Report of Joint Committee constituted in Original Application No. 40/2020 (WZ) in the matter of Shri Ganesh Suresh Borhade Vs Union of India & Ors**

**A. Brief Background**

Hon'ble NGT, Principal Bench in the matter OA no. 40/2020 (WZ) Ganesh Suresh Borade vs. Union of India & Ors. vide order dated 26.08.2020 instructed the following:

"In the meantime we deem it just and proper to constitute a Committee consisting (i) Principal Chief Conservator of Forest, Maharashtra (ii) A representative of NHAI (iii) Additional Principal Chief Conservator of Forests (APCCF), MoEF&CC, Regional Office, Pune and to direct them to submit a factual and action taken report with regard to allegations made in the present application. Report to be submitted within six weeks. APCCF, MoEF&CC, Regional Office, Pune will be the nodal agency".

The application pertains to the Environment Clearance granted to the NHAI project for the upgradation of 2 lane carriageway to 4 lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the State of Maharashtra. It was alleged that NHAI violated the specific conditions of EC dated 21.03.2013 and FCs in related matter.

Further application also pertains to three forest diversion cases, details as follow:

S.No.	Name of Proposal	Area	Stage	
			Stage-I	Stage-II
1	Diversion of 33.9585 ha RF for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 97/000 to 157/000 (Ahmednagar District portion) in Ahmednagar District in favour of Project Director, NHAI.	33.9585	17.12.2014	16.06.2015
2	Diversion of 18.9749 ha RF, Unclassified forest and RF in charge of revenue department for 4 laning of NH-50 from Khed to Sinnar in Pune District in favour of Project Director, National Highway Authority of India, Project Implementation Unit	18.9749	19.11.2014	16.06.2015
3	Diversion of 1.1144 ha RF for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to Km 177/000 f/o Project Director NHAI (Nashik District portion), Nashik District of Maharashtra	1.1144	04.07.2014	Yet to be granted

The Integrated Regional Office (IRO) vide letter dated 23.09.2020 requested the State Forest Department, Govt. of Maharashtra and National Highways Authority of India (NHAI) for nomination of representatives. NHAI vide letter dated 22.10.2020 nominated Dr. B. Mukhopadhyay, General Manager (Environment) for the committee. Details are enclosed as Annexure-1.

The IRO vide letter dated 03.11.2020 requested the State Forest Department, Govt. of Maharashtra to provide current status on the allegations raised by the applicant in OA no. 40/2020.

The IRO vide letter dated 03.11.2020 requested the National Highways Authority of India (NHAI) to provide latest six monthly compliance report of conditions stipulated in Environmental Clearance granted for the upgradation of 2 lane carriageway to 4 lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the State of Maharashtra. In reply NHAI submitted only brief note on the allegations made in the original application. Copy is enclosed as **Annexure-2**.

State Forest Department (SFD), Govt. of Maharashtra vide letter dated 18.01.2021 submitted the details pertaining to the diversion of forest land, compensatory afforestation and number of project affected trees. Copy is enclosed as **Annexure-3**.

The IRO vide letter dated 22.01.2021 informed the SFD and NHAI that the site inspection of the project will be carried out from 28.01.2021 to 30.01.2021. Copy of the letter is enclosed as **Annexure-4**.

Accordingly preliminary meeting has been conducted at Chief Conservator of Forests (CCF), Pune office on 28.01.2021 to finalise the itinerary and details to be inspected during the site visit. Site inspection was carried out on 29.01.2021. The final meeting of the inspection team was conducted on 30.01.2021 at CCF, Pune Office.

Following members attended the site inspection and meetings:

1. Representatives of IRO, MoEF&CC
  - a. Shri. V.N. Ambade, Regional Officer/APCCF(Central)
  - b. Shri. Suresh Kumar Adapa, Scientist'D'
  - c. Shri. Nand Kishor Dimri, Technical Officer, Gr.I
2. Representatives of SFD, Govt. of Maharashtra
  - a. Shri. Sujay Dodal, CCF, Pune
  - b. Shri. Anil Anjankar, CF (Wildlife ), Nashik (Addl. Charge CCF Nashik)
  - c. Shri. Jayaramgowda R., DCF(Junnar)
  - d. Shri. Pankaj Garg, DCF, Nashik (West)
  - e. Shri. Gajanan Zole, Sub DFO, Sangamner
3. Representatives of NHAI
  - a. Dr. B. Mukhopadhyay, General Manager (Environment)
  - b. Shri. Suhas Chitnis, Project Director, Pune Division

S.No.	Issues raised by the applicant	Committee observation
1.	<p>The applicant alleged that the Respondent no. 4 (NHAI) has violated the specific conditions of the EC</p> <p><b>Specific Condition no. i:</b>  <i>The project involves the diversion of 49.79 ha. of forest land for which the proponent shall obtain the requisite FC. The proponent can execute the above project on the entire stretch located in non forest land, provided that the proponent submits an undertaking while making application to get FC that the execution of work on non forest land shall not be cited as a reason for grant of FC and in case FC is declined, width of the portion of the road falling in the forest land will be maintained at its existing level.</i></p>	<p>As per records available with the IRO, MoEF&amp;CC, Nagpur total 54.0478 ha forest area have been diverted under 3 no.s of forest diversion proposals as detailed mentioned in Page. 1. Copies of the FC letters are enclosed as <b>Annexure- 5.</b></p> <p>It may be noted that EC and FC proposals are independent of each other and dealt by separate committees under different act and rules. Accordingly the area may vary, as the FC proposal is based on the detailed survey of forest land proposed for diversion.</p> <p>It is observed that entire land of 54.0478 ha. has been diverted under the section-2 of Forest (Conservation) Act, 1980 and there is no violation.</p>

**Specific Condition no. iii**  
 It is indicated that 4700 nos. trees from forest areas and 3500 trees in non-forests area to be felled for the project. Necessary permission from competent authority shall be obtained for tree cutting. Compensatory tree plantation shall be carried out and cost provision should be made for regular maintenance.

As per details available with IRO, MoEF&CC, Nagpur and details provided by State Forest Department. There are total 10043 numbers of trees felled in entire stretch, out of which 4527 were felled in forest area and 5516 in non-forest area. Permission for tree felling in forest land were given by State Forest Department after approval of Central Government under section-2 of Forest (Conservation) Act, 1980 and for non forest area permission was given by State Revenue Department. Copies of tree cutting permissions from competent authorities in State Government are attached as **Annexure-6.**  
 Summary of trees felled is as follow:

Proposal	Area diverted	Tree cutting	
		Forest area	Non-forest area
Diversion of 33.9585 ha RF for NH-50 from Khed to Sinnar from Km	33.9585	929	2373

97/000 to 157/000			
Diversion of 18.9749 ha forest for NH-50 from Khed to Sinnar from Km 42/000 to 97/000	18.9749	3583	2074
Diversion of 1.1144 ha forest for NH-50 from Khed to Sinnar from Km 157/100 to Km 177/000 f/o Project Director NHA1	1.1144	15	1069
Total	54.0478	4527	5516

Regarding the plantation against felled trees, PP submitted that 27038 trees are to be planted on available ROW in the completed Section and it has been informed by representative of NHA1 that 27038 trees have been planted along the highways. PP also informed that present scenario of survival is very poor (at present it is less than 10%). During the site inspection, it was observed that avenue plantation has been carried out in only outer edge of Right of Way (ROW) of road and central median. It was further observed that the plantation in the Central Median observed to be satisfactory. However the plantation of outer ROW observed to be very poor. It was also observed that portion of ROW in non forest land was encroached. Further NHA1 submitted undertaking to carry out avenue plantation and maintenance of total 27038 trees. It is recommended that for better survival, avenue plantation shall be carried out through State Forest Department at the cost of user agency. In future also for all projects of NHA1 the avenue plantation shall be carried out by State Forest Department.

During the site inspection it was observed that

Specific Condition no. vi

Rain water harvesting including oil and grease trap shall be provided. Water harvesting structures shall be located at every 500 mts along the road. Vertical drain type rainwater harvesting structures shall be set up to minimize surface runoff losses of rainwater.

no rain water harvesting structures were provided in the completed road alignment of length 104 km. However, PP submitted that the rain water harvesting structures are being implemented in the ongoing construction for balance alignment. Photographs of the rain water harvesting structure under construction as observed during site inspection are enclosed as **Annexure-7**.

NHAI informed that the Rain Water Harvesting structures were not constructed as they understood that as per Ministry of Environment and Forests Notifications, New Delhi dated 14.01.1997 (as amended on 13.01.1998, 05.01.1999 & 06.11.2000) the construction of Rain Water Harvesting structure is mandatory in and around water crisis area, notified by the Central Ground Water Board."

It was observed that all the above notifications are for the constitution of Central Ground Water Board to regulate, control, management and development of ground water in the country. However, a condition was stipulated in the EC for harvesting of rain water along the road alignment.

NHAI also submitted that the water level along the road is very shallow, hence construction of recharge structure is not feasible. However during the site inspection, it was observed that the water level in nearby well at Narayangaon bypass was more than 30 meters. Photographs are enclosed as **Annexure-8**.

It is recommended that NHAI shall carry out the survey of bore wells along the road and construct the rain water harvesting structures at feasible locations in consultation with Central Ground Water Board.

NHAI submitted undertaking for the construction of rain water harvesting structures. Copy is enclosed as **Annexure-9**.

NHAI informed that all Relevant IRC guidelines were/will be followed. The list of all relevant IRC guidelines as submitted by NHAI is enclosed as **Annexure -10**.

**Specific Condition no. vii**  
IRC guidelines shall be followed for widening & up-gradation of road

**3.8 Transplantation of large trees**

During the site inspection, it was observed that the transplanted trees were not survived.

During the site inspection, ACF Sangamner

<p>8.6.2 Cutting of trees should be avoided, as far as possible. But wherever road passes through animal corridor, it may be ascertained that there is a minimum disturbance to the forest and the animal life.</p> <p>10.6 The trees and plants should be maintained under the supervision of horticulture staff and new plants put up, wherever necessary in adequate time, especially to replace the dead and old trees. Proper working plan should be prepared where the work involves felling of matured trees/plantation.</p> <p>11.15 Protection measures:</p> <p>11.15.1 The fencing of single row plantation is generally done by using iron/brick/cement guards. Locally available bamboo guards or thorn fencing should be used where protection can be ensured through them.</p>	<p>informed about the incidences of frequent leopard kill due to road accident in proposed stretch. It was further apprised that in Forest Clearance there was provision for under passes/ over passes for wildlife passage, however, same were not constructed.</p> <p>During the site inspection it was observed that maintenance of plantation in outer ROW area is very poor.</p> <p>No such fencing was observed during the site inspection.</p>
<p><b>Specific Condition no. xviii</b> Minimum of three times the number of trees to be cut shall be planted. It shall be ensured that the trees planted as a part of the afforestation shall be looked after by NHAI. Tree plantation shall be of the same species/local species and survival shall be monitored. Transplantation of the trees shall be carried out whenever possible. The tree plantation shall be taken up on the extreme end of the road.</p>	<p>Already covered in previous pages.</p>
<p>2. Applicant submitted that letter written by SDO, Sangamner granting permission to fell trees was subject to 7 conditions. Since the SDO Sangamner was the authority to which permission for felling of trees</p>	<p>NHAI submitted undertaking to carry out avenue plantation and maintenance of total 27038 trees. It is recommended that for better survival, avenue plantation shall be carried out through State Forest Department at the cost of user agency.</p>

was done, the conditions imposed by SDO, Sangamner pursuant to the power granted by virtue of Section 25 of Maharashtra Land Revenue Code 1966 and rule 3 of Maharashtra Land Revenue Rules 1967. The respondent NHA1 has failed to fulfill conditions as stipulated by the SDO, Sangamner, viz, condition no. 4 which specified that for every tree cut, 10 times as many as trees were to be planted by the respondent NHA1. As 2373 trees have been identified for felling by the SDO based on the information submitted by the respondent NHA1, it was incumbent on the respondent NHA1 to plant 23730 trees.

3. Applicant submitted that respondents till date have not carried out any compensatory afforestation in the identified land. Condition 3 (a) of the FC stipulated that:

"Compensatory afforestation shall be taken up by the Forest Department over 67.917 ha. degraded forest land (Gut no. 232, 233, 234, 235, 236, 237 village Pokhari Baleshwar, Gut no. 100, Village Nimaj and Gut no. 172, Village Gabanwadi, Taluka Sangamner, District Ahmednagar) at the cost of the user agency. As far as practice able a mixture of local indigenous species will be planted and mono culture of species has to be avoided."

The same condition was modified by virtue of letter F.No. 6-MHC-029/2014-BHO/1960 dated 23.06.2017 where in the Regional Office (WCZ) of MoEF&CC had specified the new areas wherein the proposed compensatory afforestation has to be carried out by the responded NHA1.

It is submitted that as is evident upon the perusal of various land records extracts, that such land which has been identified for compensatory afforestation is in fact used for agricultural purposes by

It has been informed by State Forest Department that total CA in lieu of 54.0474 ha diverted forest land was proposed over 109 ha double degraded forest land. It has been further informed that out of 109 ha, CA over 106 ha has already been carried out during 2016-17 and only 3 ha area is remaining and same is proposed in Annual Plan of Operation (APO) of CAMPA for year 2021-22. Summary of CA as per forest diversion proposal is as follow.

Proposal	Area diverted ha	CA details	
		Area ha	Plantation year
Diversion of 33.9585 ha RF for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 97/000 to 157/000 in Ahmednagar District	33.9585	68	2016-17

	local persons, in strict and direct contravention of the FC granted.	Diversion of 18.9749 ha RF, Unclassified forest and RF in charge of revenue department for 4 laning of NH-50 from Khed to Sinnar in Pune District	18.9749	38	2016-17
		Diversion of 1.1144 ha RF for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to Km 177/000 f/o Project Director NHA I	1.1144	3	Proposed for CAMPA Annual Plan of Operation year 2021-22
		<b>Total</b>	<b>54.0474</b>	<b>109</b>	
4.	<p>Applicant submitted that it is noteworthy to observe that the EIA report at 10-4 identifies the amount of money to be spent on tree plantation as Rs. 2,55,56,706/- with total afforestation cost as Rs.2,79,89,568/-. Furthermore, letter to the Additional Principal Chief Conservator of Forests (Central) no.: Desk- 17/NC/III/I.D.12323/(13)/2145/14-15 dated 15.03.2015 identifies that the respondent NHA I deposited Rs.4,89,47,646/- towards the cost of compensatory afforestation over</p>	<p>It was observed that the payment of compensatory afforestation charges is made on the basis of the demand note raised by the State Forest Department. The charges are calculated on the basis of MoEF&amp;CC guidelines and notifications.</p>			

	<p>67.917 ha. degraded forest land. It is therefore evident that the Respondent Forest Department is causing the waste of public funds and is treating the entire issue of plantation of trees with flippancy unbefitting of public office.</p>	
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## Other Observations:

### **1. Leopard Kill Incidents**

During the site inspection, Sub DFO, Sangamner informed that there are incidences of leopard kills at 4 to 5 locations along the road. The representatives of State Forest Department requested the NHAI to construct underpasses at the above locations to avoid the leopard kills. Details (as submitted by DCF Junnar) of leopard deaths from January 2018 to 31.12.2020 are enclosed as **Annexure-11**.

The condition for the construction of underpasses for the passage of wild animals was stipulated in both EC and FCs granted by Ministry. However the same was not complied by NHAI. The committee opined that the representatives of SFD and NHAI shall carry out the joint survey and finalize the locations for the construction of underpasses.

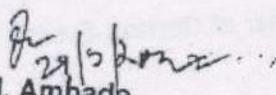
It is suggested that NHAI should construct the under passes/ over passes at suitable places in consultation with State Forest Department. Further, for dimensions of all such under/over passes; the Wildlife Institute of India's manual entitled "Eco-friendly Measures to Mitigate Impacts of Linear Infrastructure on Wildlife, published in 2016" shall be referred.

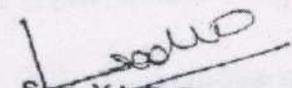
### **2. Soil Moisture Conservation Works in RFs:**

During the site inspection, it was observed that there exists no plantation in the Reserved Forest areas adjacent to the road and in some small ghat sections soil erosion is taking place. The proposed area is a small hillock with rocky gravel surface. Legally it is Reserve Forest and also has some natural water flow through the rocks. The Committee opined that the representatives of SFD and NHAI shall carry out the joint survey and finalize works to be carry out for soil and moisture conservation especially in above mentioned ghat section. NHAI shall provide funds to SFD for execution of Soil Moisture Conservation Works.

### 3. Compensatory Afforestation:

The compensatory afforestation schemes have to be prepared by State Forest Department specifically based on site specific requirement/treatment. It should not be based on the general norms of raising plantation. The aim of taking compensatory afforestation has to be improvement of the green cover as envisaged in the National Forest Policy, 1988.

  
Shri V.N. Ambade  
Chairman  
Regional Officer (APCCF)  
IRO, MoEF& CC, Nagpur

  
Shri. Y.L.P. Rao  
PCCF (HoFF)  
Govt. of Maharashtra  
Vanbhavan, Nagpur

Dr. B.Mukopadhyay  
General Manager  
National Highway Authority  
of India (NHAI), New Delhi

# Annexure-1

Urgent/Court matter



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: apccfcentral-ngp-mef@gov.in

F.No.CC-281/RON/2020-NGP/ 7242

Date: 23.09.2020

To,

✓ The PCCF (HoFF)  
State Forest Department  
Government of Maharashtra  
Aranya Bhawan  
Nagpur

The Chief General Manager (LA)  
National Highway Authority of India  
G-5&6, Sector-10, Dwaraka  
New Delhi- 110075

Sub: Original Application no. 40 of 2020 (WZ) in the matter of Ganesh Suresh Borhade vs. Union of India & Ors.

Ref: Hon'ble NGT (Principal Bench) Pune email dated 12.03.2020

Sir,

The undersigned is directed to refer to the subject matter. Hon'ble NGT, Principal Bench vide order dated 26.08.2020 constituted a committee consisting Principal Chief Conservator of Forest, Maharashtra, A representative of NHAI, Additional Principal Chief Conservator of Forests (APCCF), MoEF&CC, Regional Office, Pune for submission of factual and action taken report with regard to allegations made in the present application against the project upgradation of 2 lane carriageway to 4 lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the State of Maharashtra. The report shall be submitted within 6 weeks from the order date.

The matter is listed for next hearing on 11.12.2020. It is requested to nominate a representative from your departments for the committee. Undersigned has been nominated from RO, MoEF&CC, Nagpur.

This may be treated as most urgent.

A. Suresh Kumar  
23/09/2020  
(Suresh Kumar Adapa)  
Scientist 'D'

Copy to:

1. The Project Director-PIU (MC) National Highways Authority of India S. No. 134/1, BAIF Bhavan Campus Dr. Manibhai Desai Nagar Above Bank of India (Warje Br.) NH-4, Wajre, Pune 411052



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Urgent/Court matter

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: apccfcentral-ngp-mef@gov.in

F.No.CC-281/RON/2020-NGP/ 7242

Date: 23.09.2020

To,

The PCCF (HoFF)  
State Forest Department  
Government of Maharashtra  
Aranya Bhawan  
Nagpur

The Chief General Manager (LA)  
National Highway Authority of India  
G-5&6, Sector-10, Dwaraka  
New Delhi- 110075

Sub: Original Application no. 40 of 2020 (WZ) in the matter of Ganesh Suresh Borhade vs. Union of India & Ors.

Ref: Hon'ble NGT (Principal Bench) Pune email dated 12.03.2020

Sir,

The undersigned is directed to refer to the subject matter. Hon'ble NGT, Principal Bench vide order dated 26.08.2020 constituted a committee consisting Principal Chief Conservator of Forest, Maharashtra, A representative of NHAI, Additional Principal Chief Conservator of Forests (APCCF), MoEF&CC, Regional Office, Pune for submission of factual and action taken report with regard to allegations made in the present application against the project upgradation of 2 lane carriageway to 4 lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the State of Maharashtra. The report shall be submitted within 6 weeks from the order date.

The matter is listed for next hearing on 11.12.2020. It is requested to nominate a representative from your departments for the committee. Undersigned has been nominated from RO, MoEF&CC, Nagpur.

This may be treated as most urgent.

A. Suresh Kumar  
23/09/2020  
(Suresh Kumar Adapa)  
Scientist 'D'

Copy to:

1. The Project Director-PIU (MC) National Highways Authority of India S. No. 134/1, BAIF Bhavan Campus Dr. Manibhai Desai Nagar Above Bank of India (Warje Br.) NH-4, Wajre, Pune 411052



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

## National Highways Authority of India

(Ministry of Road Transport and Highways)

जी-5 एवं 8, सेक्टर-10, द्वारका, नई दिल्ली-110075

G-5 & 8, Sector-10, Dwarka, New Delhi-110075

दूरभाष / Phone : 91-11-26074100/2507

फैक्स / Fax : 91-11-25093507 / 25093

संदर्भ-11013/1/2k/Env./ 67

दिनांक: 22.10.2020

Shri Suresh Kumar Adapa  
Scientist 'D'

Ministry of Environment Forest & Climate Change,

Regional Office (WCZ)

Ground Floor, East Wing, New Sectt. Building,

Civil Lines, Nagpur-440 001

Sub: Original Application No.40/2020 (WZ) in the matter of Ganesh Suresh Borhade Vs UoI & Ors.

Ref: i) Your letter No.CC-281/RON/2020-NGP/7242 dated 23.09.2020  
ii) Hon'ble NGT Principal Bench, Delhi, order dated 26.8.2020

Sir,

This has reference to the above-referred letter dated 23.9.2020. The competent authority of NHAI has nominated the undersigned to be part of the 4-Member committee.

It is requested to convene a meeting through video conference for preparation of report in reference to the Hon'ble NGT order dated 26.8.2020

Thanking you

Yours Sincerely

Dr. B. Mukhopadhyay

Copy to : Project Director, Pune,  
National Highways Authority of India,  
S.No.134/1, BAIF Bhavan Campus Dir. Manibhai Desai Nagar,  
Above Bank of India (Warje Br.) NH-4, Wajre, Pune-411 052

- It is requested to submit the factual status and parawise compliance of NGT order dated 26.8.2020 to RO, MoEF &CC and undersigned.



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Integrated Regional Office  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 44000  
E-mail: apccfcentral-ngp-mef@gov.in

F.No. CC-281/RON/2020-NGP/7419

Date: 03.11.2020

To,  
The General Manager (Environment)  
National Highways Authority of India  
Ministry of Road Transport and Highways  
G-5 & 6, Sector-10, Dwarka, New Delhi-110075

Sub: Original Application no. 40 of 2020 (WZ) in the matter of Ganesh Suresh Borhade vs. Union of India & Ors.

Ref: Hon'ble NGT (Western Bench) Pune order dated 26.08.2020

Sir,

The undersigned is directed to refer to the subject matter. Hon'ble NGT vide order dated 26.08.2020 (copy enclosed) constituted a committee consisting (i) Principal Chief Conservator of Forest, Maharashtra (ii) A representative of NHAI and (iii) Additional Principal Chief Conservator of Forests (APCCF), MoEF&CC, Regional Office, Nagpur and directed them to submit a factual and action taken report with regard to allegations made in the present application in the matter of Ganesh Suresh Borhade vs Union of India & Ors. against the project of rehabilitation and upgradation of 2-Lane carriage way to 4-Lane of Khed-Sinnar section of NH-50 from km 42.00 to 177.00 in Maharashtra, within 6 weeks.

It is requested to provide the latest compliance report (detailed) of environment clearance (dated 25.03.2013) by 15.11.2020 for further necessary action.

This may be treated as most urgent.

A. Suresh Kumar  
03/11/2020  
(Suresh Kumar Adapa)  
Scientist - D

## Annexure-2

### Brief Note for NGT Matter

#### Point -01- Environment Clearance Letter -

Environmental Clearance has been already obtained from Ministry of Environment & Forests, Government of India vide Lr. bearing No. F.No.10-58/2011-IA-III dated 21st March 2013. The copy of the same is enclosed as Annexure-I.

#### Point -02- Forest Clearance Letter -

The project length is passing through 3 districts namely Pune, Ahmednagar and Nashik. The approval for Forest Diversion has also been obtained in above 3 districts i.e. 18.9749 Ha in Pune district, 33.9585 Ha in Ahmednagar district and 1.11 Ha in Nashik district. Accordingly, the approval for the proposal of diversion of forest land i.e. stage -I & stage -II clearance has been received for the project from Ministry of Environment, Forest and Climate Change, Nagpur (except Nashik Dist. wherein working permission has been received & stage II clearance is under process). The District wise details of the approval are tabulated as given below:-

Table No. 1

S.No.	District	Area of Forest Land (Ha)	Stage-I clearance (In Principle) approval Letter No. / Dtd	Stage-II clearance approval Letter No. / Dtd
1	Pune	18.9749 Ha.	MoEF, Bhopal Lr. bearing No. 6-MHC 008/2014-BHO/2026 Dtd. 19.11.2014. (Annexure II-a)	Received vide MoEF Nagpur Lr. bearing File No. 6-MHC-8/2014- BHO/105, Dtd. 16.06.2015. (Annexure II-b)
2	Ahmednagar	33.9585 Ha.	MoEF, Bhopal Lr. No. 6-MHC 029/2014- BHO/2118 Dtd. 17.12.2014. (Annexure II-c)	Received vide MoEF Nagpur Lr. bearing File No. 6-MHC-29/2014- BHO/106, Dtd. 16.06.2015. (Annexure II-d)
3	Nashik	1.1144 Ha.	MoEF, Bhopal Lr. bearing No. 6-MHB- 20/2014-BHO/1227 Dtd. 04.07.2014. (Annexure II-e)	Working permission Received vide Lr. No. Div- 2/ Land/3540/2015-16 Dtd. 23.09.2015. Stage II clearance is under process. (Annexure II-f)

Approval letters as mentioned in the above table are enclosed as Annexure-II (a to f)

**Point -03- Tree cutting permission Letter of non-forest area and forest area if same is not mentioned in In-principle approval letter of forest clearance-**

The project length passes through 3 District namely Pune(58 Km), Ahmednagar (60 Km) and Nashik (20 Km) District. The tree cutting permissions has been granted by Forest & Revenue Department for Schedule & Non-Schedule trees respectively as per District jurisdiction, the details thereof are as under:-

- a) The tree cutting permission in Forest area is received along with the Diversion of Forest proposal (refer Sr. No. 7 of stage I approval of Annexure II-a, Sr. No. 8 of stage I approval of Annexure II-c and Sr. No. 6 of stage I approval of Annexure II-e). As per the Stage-II clearance letter refer condition 3(a) and (b), the Compensatory Afforestation is to be done by the concerned Forest Department under the expenses of user agency. NHAI has already deposited the necessary charges; as conveyed by the forest department under CAMPA (Compensatory Afforestation Fund Management & Planning Authority) charges along with tree cutting charges(refer Table No. 3)
- b) Also necessary tree cutting permissions in non-forest area have been granted by respective Competent Authorities of Forest & Revenue department for schedule and non-schedule trees respectively as per their jurisdiction. Copies of tree cutting permissions are enclosed herewith as Annexure-III (along with English translation).

**Point -04: Details of tree plantation along the road side and median-**

As per Concession Agreement, the Avenue plantation has been done at spacing of 10m -15m interval conforming to the Codal provisions as stipulated in IRC SP 21-2009. The total completed 4-Laning work as on PCOD date 31.01.2017 was 104.636 Km. Concessionaire had completed the Avenue plantation as well as median plantation as per CA /IRC SP 21-2009, in above mentioned completed PCOD length. The status of plantation as on PCOD date is stated as below:-

**Table No. 2**

Total no of plants to be planted for PCOD Length as per CA	No of plants available at the time of issuance of PCOD	Remarks
Avenue Plantation- (27000)	27038	Out of 137,946 Km project length, PCOD has been issued to Concessionaire M/s. Khed Sinnar Expressways Ltd. for 104.636 Km. The Concessionaire has abandoned the work in Nov 2017. After several meetings between NHAI & Concessionaire, the balance work has been de-scoped by the Competent Authority of NHAI on 24.08.2018. Plantation for balance length other than PCOD length will be got done through the respective EPC contractors deployed/ to be deployed by NHAI according to the provisions of IRC SP 21-2009.
Median Plantation (56000)	102503	

Point -05 - Details of ground water table in and around the project corridor as per data of ground water-

There are eight major rivers like Bhima, Ghod, Meena, Kukadi, Kuch, Mula, Pravara, Mahalungi are crossing the project highway with major reservoirs/ dams on upstream side of the project highway and efficient /controlled irrigation canal network. Because of these irrigation projects, the ground water level on most of the project length may be considered to be fairly good excluding ghat/hilly portions.

Point -06 - Reason for non compliance of project condition for construction of rain-water harvesting structure-

Clause 4.16 of Annexure-I Schedule-B of Concession Agreement reads as "As per Ministry of Environment and Forests Notifications, New Delhi dated 14.01.1997 (as amended on 13.01.1998, 05.01.1999 & 06.11.2000), the construction of Rain Water Harvesting structure is mandatory in and around water crisis area, notified by the Central Ground Water Board." (Extract of clause of CA along with corresponding Gazette Notification with Amendments is enclosed as Annexure-IV). However, the project stretch and surrounding area is not covered under the area notified by CGWB for Control and Regulation of ground water. The content of notification along with amendments has been verified and name of the area on or around the project stretch is not found in the list under the above mentioned notification including all amendments. Therefore, the construction of Rain Water Harvesting is not mandatory on the part of the Concessionaire as per CA provision. The correspondence by the Concessionaire in this regards is enclosed herewith in Annexure-IV.

Point -07- Details of compensatory afforestation carried out by forest department (compartment No., Forest division and range, DGPS, comprehensive plan, demand note of the forest department, amount deposited by NHAI, present status of survival duly authenticated by the forest officials-

MoEF & CC approval letters vide No.105 & 106 dated 16.06.2015 for Pune and Ahmednagar respectively, condition 3(a) and (b) state that, Compensatory Afforestation is to be executed by the Concerned Forest department under the expenses of user agency. NHAI has already deposited the necessary charges as conveyed by the forest department. The details of charges deposited are tabulated as below:-

Table No. 3

SN	District	Compensatory Afforestation & other Charges	Forest Area Tree Cutting Charges	Total deposited Amount by NHAI	Remark & NHAI Lr No
1	Pune	3,21,66,568/-	10,55,638/-	Rs. 3,32,22,206/-	NHAI Lr. No. 3120 dt. 24.12.2014
2	Ahmednagar	14,21,71,847/-	3,35,440/-	Rs. 14,25,07,287/-	NHAI Lr. No. 3138 dt. 26.12.2014
3	Nashik	20,82,262/-	1500/-	Rs. 20,83,762/-	NHAI Lr No. 2584 dt. 30.10.2014

The details regarding compartment No, Forest division and range, DGPS, comprehensive plan, present status of survival duly authenticated by the forest officials etc. are not available with this office. The correspondence regarding, demand note of the forest department, amount deposited by NHAI etc. is enclosed as Annexure-V.

Point -08 - Para-wise compliance in tabular form of project specific condition, para (i),(iii),(iv), (vii),(xviii)

Table 4

Sr. No.	Condition No.	Description	PIU Comments
1	5 (i)	The project involves diversion of 49.70 ha of forest land for which the proponent shall obtain the requisite FC. The proponent can execute the above project on the entire stretch located in non-forest land provided that the proponent submits an undertaking while making application to get FC that the execution of work on non-forest land shall not be cited as a reason for grant of FC and in case FC is declined width of the portion of road falling in the forest land will be maintained at its existing level.	Yes. Forest diversion proposal have been approved by Competent Authority of Forest department as mentioned in the Brief Note point No- 2 ( Stage -I & Stage-II forest Clearance copies are enclosed as Annexure-II a to f)
2	5(iii)	It is indicated that 4700 nos. trees from forest area and 3500 trees in non-forests area to be felled for the project. Necessary permission from Competent Authority shall be obtained for tree cutting. Compensatory tree plantation shall be carried out and cost provision should be made for regular maintenance.	Necessary tree cutting permissions is granted by respective Competent Authority of Revenue & Forest department of the respective districts for schedule and non-schedule trees. Please refer Sr. No. 3(a) & (b) of the brief note. Copies of tree cutting permissions are enclosed herewith as Annexure-III
3	5(iv)	There are five ponds in and near the alignment; there shall not be any disposal of debris into the water bodies. It shall be ensured that, the drainage/catchment of the ponds shall not be disturbed during the construction.	Adjoining ponds have not been disturbed during the construction. No debris had been disposed off in the pond. The project is completed upto PCOD level for a length of 104.636 km in Jan 2017. No complaint has been received by this office till date regarding disturbance to the pond in terms of drainage/catchment of the pond.
4	5(viii)	IRC guidelines shall be followed for widening & up-gradation of road.	Yes. Relevant IRC guidelines have been followed for widening and upgradation of the project.
5	5(xviii)	Minimum of three times the number of trees to be cut shall be planted. It shall be ensured that the trees planted as a part of the afforestation shall be looked after NHAI. Tree plantation shall be of the same species/local species and survival shall be monitored.	The charges towards compensatory afforestation and tree cutting had been already deposited by NHAI with the concerned Forest Authority in CAMPA as mentioned in Table 3 above. It is the responsibility of the concerned Forest

Sr. No.	Condition No.	Description	PIU Comments
		<p>Transplantation of trees shall be carried out wherever possible. The tree plantation shall be taken up on the extreme end of the road.</p>	<p>Authority to plant and maintain those trees.</p> <p>As per the MPR of Feb 2017 (by which time PCOD was granted to the Concessionaire on 31.01.2017 by IE), the trees cut by the Concessionaire were 5259 number (page No. 11 of MPR of Feb'17, copy of MPR enclosed as <u>Annexure -VI</u>). The trees to be planted by the Concessionaire in accordance to PCOD length (104.636 km) was 27000; whereas trees planted by the Concessionaire was 27038. The median plantation carried out by the Concessionaire for PCOD is around 102503 numbers against 56000.</p> <p>Efforts have been made to plant the trees of the same species / local species viz. Mango, Neem, Jamun, Pimpal, Jacaranda, Kachnar etc.</p> <p>Transplantation of 60 numbers of trees had been carried out by the Concessionaire.</p> <p>Tree Plantation had been carried out on the extreme edge of the RoW.</p>

## Abstract Sheet

<b>Sr. No</b>	<b>Description</b>	<b>Remark</b>	<b>Page No.</b>
1	Environmental Clearance	Annexure -I	2-9
2	Forest Clearance Stage-I Pune District	Annexure -II (a)	10-14
	Forest Clearance Stage-II Pune District	Annexure -II (b)	15-18
	Forest Clearance Stage-I Ahmednagar District	Annexure -II (c)	19-23
	Forest Clearance Stage-II- Ahmednagar District	Annexure -II (d)	24-27
	Forest Clearance Stage-I Nashik District	Annexure -II (e)	28-31
	Working Permission for Nashik District	Annexure -II (f)	32-35
3	Permission for Tree Cuttings	Annexure -III	36-56
4	Rain water Harvesting	Annexure -IV	57-74
5	Details of Compensatory Afforestation	Annexure -V	75-85
6	Copy Of Concessioner's MPR for the Month of Feb -2017	Annexure -VI	86-89

# Annexure-I

## Environment Clearance letter.

Forest

F.No. 10-58/2011-IA-III  
Government of India  
Ministry of Environment & Forests  
(IA-III Division)

Paryavaran Bhawan,  
CGO Complex, Lodi Road,  
New Delhi - 110 003

Dated: 21<sup>st</sup> March, 2013

To  
Chief General Manager (IA),  
National Highways Authority of India,  
G- 5&6, Sector - 10, Dwarka,  
New Delhi - 110075

DGN(Env)

Subject: Environment Clearance for rehabilitation and upgradation of 2-lane carriageway to 4-lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the State of Maharashtra by M/s NHAI - Reg.

This has reference to your letter No. 11013/1/2k/Env/202 dated 26.12.2012 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-I, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meeting held 28<sup>th</sup> - 29<sup>th</sup> January, 2013.

2. It is interalia, noted that the project road starts from Khed km 42.000 to and ends at Sinnar km 177.000 traversing through Pune, Ahmednagar and Nashik districts of Maharashtra State. Length of existing road is 135 kms. The proposed design length is 137.946 kms, passing through Khed (Rajguru Nagar), Peth, Manchar, Kalamb, Narayangaon, Alephata, Bota, Sangamner and Nandur Shingote major towns. The existing ROW varies from 20 to 45 m and proposed ROW is 60 m. The project road passes through 65 km plains, 58.40 km rolling and 11.5 km hilly terrain. There are 5 Ghat sections along the project road (Khed, Peth-Aweari, Ekhare, Chandanapuri, and Karhe Ghats). Land requirement for proposed improvements is 840.642 ha. 379.50 ha is available. 561.142 ha is to be acquired (Reserve forest land 49.792 ha, Agriculture land 437.37 ha, Built-up area 36 ha. & Govt. land 37.98 ha). There is no Wild Life Sanctuary or National Park within 10 km radius of the project. There are two existing bypasses at Peth & Sangamner. 7 bypasses have been proposed at Khed, Manchar, Kalamb, Narayangaon, Alephata, Bota and Nandur Shingote. There are 8 Nos. of existing major bridges. Proposal is for 1 major bridge to be retained, 7 new constructions and 1 reconstruction. There are 43 Nos. of existing minor bridges. Proposal is for widening of 22 minor bridges and 23 new constructions. There are 317 Nos. of existing culverts. Proposal is for widening of 168 culverts, 43 reconstruction and 106 new constructions. Construction of two flyovers at Khed and Alephata

Moy-III

bypasses is proposed. Two toll plazas are proposed to be developed. Provision of 22.6 km service road and 34.4 km slip road is made. About 4,700 trees in non-forest area and 3,500 trees in forest area are proposed to be felled. The avenue plantation shall be carried out as per IRC SP: 21, 2009 apart from the statutory requirement. 126 properties/structures will be affected due to the proposed improvements. 675 KLD of water will be required for about 400 days during construction and dust suppression. The fly ash from Nashik thermal power plant (about 25 km) shall be used for construction of embankments depending on availability. The total environmental budget is Rs 3.22 Crore. R&R cost of the project is Rs 13.9 Crore & total project cost is Rs 1541.10 Crore.

3. The EAC in its meeting held on 13<sup>th</sup> -15<sup>th</sup> July, 2011 finalised ToR including conduct of Public hearing. Public Hearing conducted on 26.06.2012 at Narayangaon, Pune District on 28.06.2012 at Collectorate, Nashik and on 18.10.2012 at Sangamner, Ahmednagar District.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby accords necessary Environmental Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

5. SPECIFIC CONDITIONS:

- (i) The project involves diversion of 49.79 ha of forest land for which the proponent shall obtain the requisite FC. The proponent can execute the above project on the entire stretch located in non-forest land, provided that the proponent submits an undertaking while making application to get FC that the execution of work on non-forest land shall not be cited as a reason for grant of FC and in case FC is declined, width of the portion of road falling in the forest land will be maintained at its existing level.
- (ii) Project road does not passes through any eco-sensitive area and within 10 km from eco-sensitive area.
- (iii) It is indicated that 4700 nos. trees from forest area and 3500 trees in non-forests area to be felled for the project. Necessary permission from competent authority shall be obtained for tree cutting. Compensatory tree plantation shall be carried out and cost provision should be made for regular maintenance.
- (iv) There are five ponds in and near the alignment, there shall not be any disposal of debris into the water bodies. It shall be ensured that the drainage/catchment of the ponds shall not be disturbed during construction.

- (v) Explore the possibilities of using cold mix technology wherever possible.
- (vi) Rain water harvesting including oil and grease trap shall be provided. Water harvesting structures shall be located at every 500 mts along the road. Vertical drain type rainwater harvesting structures shall be set up to minimize surface runoff losses of rainwater.
- (vii) R&R shall be as per the guidelines of State/Central Government.
- (viii) IRC guidelines shall be followed for widening & up-gradation of road.
- (ix) The responses/commitments made during public hearing shall be complied with letter and spirit.
- (x) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF along with half yearly compliance report to MoEF-RO.
- (xi) The seismic nature of the area shall be taken into account while designing the project.
- (xii) The project proponent shall obtain necessary permission from the State Irrigation Department before drawing water from the river/ground sources for the purpose of the proposed construction activity.
- (xiii) Sidewalk shall be provided along the bridges.
- (xiv) The drain shall be at least 1 m. away from the toe of the embankment of the road adopting IRC guidelines.
- (xv) Longitudinal drains shall be provided all along the project road to ensure proper drainage of the area. In addition, adequate number of under passes and culverts to act as cross drainage structures shall also be provided.
- (xvi) The solid waste generated shall be used for rehabilitating the borrow areas.
- (xvii) For providing safety to the crossing animals and avoid road accidents speed breakers/rumbled strips shall be constructed at the identified locations of the animal movements. Enough hoardings and signages shall also be put up for the public and vehicles convenience.
- (xviii) Minimum of three times the number of trees to be cut shall be planted. It shall be ensured that the trees planted as a part of the

afforestation shall be looked after by NHAL. Tree plantation shall be of the same species/local species and survival shall be monitored. Transplantation of trees shall be carried out wherever possible. The tree plantation shall be taken up on the extreme end of the road.

(xix) Necessary permission for tree felling from the concerned department shall be obtained before commencement of the project work and copies of the same shall be submitted to this Ministry.

(xx) Adequate number of underpasses shall be provided in the habitation areas. The details of such underpasses shall be provided to the Ministry within 6 months from the date of issue of this letter.

(xxi) Necessary clearance from the State Government shall be obtained for extraction of sand from the rivers.

(xxii) Proper signage shall be installed at appropriate locations for the convenience of the traffic movement.

(xxiii) The embankments/slopes and the slopes left after cutting shall be provided with vegetative turning to avoid soil erosion.

(xxiv) The hot mix plant shall be located at least 500 mts. away from habitation and on the barren land to avoid its adverse impact on the human population.

(xxv) Rehabilitation and payment of compensation to the project affected people (PAPs) shall be made as per the policy of the State Government.

(xxvi) Noise barriers shall be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas so as to ensure that the noise levels do not exceed the prescribed standards.

(xxvii) For road safety, IRC guidelines in respect of road signages, service roads, bus bays, inter-sections, pedestrians crossings, etc. shall be strictly adhered to.

6. GENERAL CONDITIONS:

(i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.

(ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.

- (iii) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:
- (a) No excavation or dumping on private property is carried out without written consent of the owner.
  - (b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.
  - (c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and
  - (d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.
- (iv) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.
- (v) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
- (vi) Borrow pits and other scars created during the road construction shall be properly levelled and treated.
- (vii) Adequate financial provision must be made in the project to implement the aforesaid safeguards.
- (viii) The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ix) Full support shall be extended to the officers of this Ministry/Regional Office by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (x) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (xi) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones,

if necessary in the interest of environment and the same shall be complied with.

- (xii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (xiii) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (xiv) The project-proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (xv) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (xvi) Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.
- (xvii) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention, and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1985, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10-days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry.

10. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Va. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.

12. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

14. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

  
(Lalit Kapur)  
Director (IA-III)

Copy to:

1. The Secretary, Department of Environment, Govt. of Maharashtra, Mantralaya, Mumbai - 400 032.
2. The Chairman, CPCB, Parivahan Bhawan, CED-cum-Office Complex, East Arjun Nagar, Delhi - 32.
3. The Chairman, Maharashtra Pollution Control Board, Kalpataru Point, 3<sup>rd</sup> & 4<sup>th</sup> floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai - 400 022.
4. The Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhawan, Link, Road No. 3, Ravishankar Nagar, Bhopal - 462016 (M.P.)
5. Guard File.
6. Monitoring Cell

(Lalit Kapur)  
Director (IA-III)

## **Annexure-II (a)**

**Forest Clearance letter Stage - 1 for Pune District**



भारत सरकार  
 GOVERNMENT OF INDIA  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 MINISTRY OF ENVIRONMENT, FORESTS  
 & CLIMATE CHANGE

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र  
 Regional Office, Western Region,  
 "केंद्रीय पर्यावरण भवन"  
 "Kendriya Parivarvan Bhavan"  
 लिंक रोड १०-ए, लिंक रोड नं. ३  
 ए-५, सिन्नर नगर, सिन्नर शंकर नगर  
 सिन्नर (महाराष्ट्र) पोस्ट-४६२०१८ (M.P.)  
 फोन नं./Phone No. ०७५५-२४६६३५, २४६३१३, २४६६३३  
 फैक्स नं./Fax No. ०७५५-२४६३१०२  
 ई-मेल/ E-mail: rowx.bpl-mef@nic.in

No.6-MHC 008/2014-BHO/ 2026

दि. 19/11/2014

To,  
 The Principal Secretary (Forests),  
 Govt. of Maharashtra,  
 Revenue & Forest Department,  
 Mantralaya, Mumbai-400 032  
 (Maharashtra)

Sub: Diversion of 18.9749 ha Reserved, Unclassed & Revenue Forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune District of Maharashtra.

Sir,  
 I am directed to invite a reference to your letter No. FLD-1933/CR-254/F-10 dated 29/01/2014 and Addl. POCF & Nodal Officer, Nagpur, letter No. Desk-17/NC/II/D 12240/(14)483/2014-15 dated 23/06/2014 on the above mentioned subject seeking prior approval of the Central Government under Section - 2 of the Forest (Conservation) Act, 1980.

After due consideration of the proposal of the State Government, the undersigned, on behalf of the Central Government, is directed to convey in-principle approval for diversion of 18.9749 ha Reserved, Unclassed & Revenue Forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune district, subject to the following terms and conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
- 3 (a) Compensatory afforestation shall be taken up by the Forest Department over 38.00 ha degraded forest land (Paragon 25 ha & Ramalwad 13 ha, Forest Division Sinnar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
- (b) The land identified for the purpose of CA shall be clearly depicted on a Survey of India Toposheet of 1:50, 000. The bearing of each corner point and distances between successive points will be recorded alongwith GPS reading of Geo-Coordinates (Latitudes & Longitudes).

19/11/14

Contd...2

4. The cost of compensatory afforestation shall be deposited in advance at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
5. (a) The State Government shall charge the Net Present Value(NPV) for the 18.9749 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24/04/2008 and 09.05.2008 in LA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18.09.2003, as well as letter No. 5-2/2006-FC dated 01/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.  
(b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. All the funds received from the user agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency(CAMPA) in Saving Bank A/c No. SB01025218 of Corporation Bank, Lodhi Complex, New Delhi- 110003.
7. The User Agency will defray the cost of removal of 3583 trees that fall in the area proposed for diversion. Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees shall be felled under strict supervision of the State Forest Department.
8. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
9. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and amended from time to time regarding use of fly ash shall be fully complied with.
10. User agency shall take road side plantation and plantation on Central Verge as per IRC norms in this regard.
11. User agency shall obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
12. No toll tax shall be realized from the vehicles of State Forest Department.
13. The layout plan of the proposal shall not be changed without prior approval of the Central Government.

  
19/11/14

Contd...3

14. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with the State Forest Department.
15. Muck disposal, if required, shall be taken up as per the scheme approved by the Forest Department.
16. Soil conservation measures, if required, shall be taken up by the user agency.
17. No labour camp shall be established on the forest land.
18. It will be the responsibility of the User Agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
19. User Agency shall provide fuel preferably alternate fuel to the labourers to avoid damage to flora.
20. Proposed labour camps outside the forest area, are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
21. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
22. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
23. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
- 24 a) The forest land shall not be used for any purpose other than that specified in the project proposal.
- b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
25. Any other condition that the Ministry of Environment & Forests may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
- 26 a) The User Agency shall submit six monthly compliance report as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.
- b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
27. The User Agency and the State Government shall ensure compliance of provisions of all Acts, rules, regulations and guidelines for the time being in force as applicable to the project.

Contd...4

28. In view of the Government of India guideline letter NO. 11-305/2014-FC dated 03/08/2014 this in-principle approval may be deemed as the working permission for commencement of work subject to the condition that funds towards CA, NPV etc are realised from the User Agency by the State Forest Department and deposited in CAMPA account.

After receipt of compliance report on fulfilment of the conditions Nos - 4, 5, 6 and 7 from the State Government, proposal will be considered for final approval under Section - 2 of the Forest (Conservation) Act, 1980 by this office.

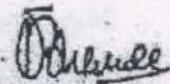
The order for transfer of forest land to user agency shall not be issued by the State Government till formal approval order for diversion of forest land is issued by this office.

Yours faithfully,

(S.K. Bhandari)  
Chief Conservator of Forests (Central)

Copy to :-

1. Director (ROHQ), Govt. of India, Ministry of Environment and Forests and Climate Change, Agni, C-wing, 3<sup>rd</sup> Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Govt. of Maharashtra, Civil Lines, Nagpur.
3. The Dy. Conservator of Forest, Junnar Forest Division, Junnar, District-Pune, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyota Showroom Road Nashik, District-Nashik, Maharashtra.
5. Order file

  
(S.K. Bhandari)  
Chief Conservator of Forests (Central)  
9/11/14

## Annexure-II (b)

Forest Clearance letter Stage - 2 - Pune District



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु-परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: moefregionalofficenagpur@gmail.com

File No. 6-MHC-8/2014-BHO / 105

Dated: 16/06/2015

To,

The Principal Secretary,  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400032

Sub: Diversion of 18.9749 ha of Reserved Forest Unclassified Forest and Reserved Forest in charge of Revenue Department for 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune district of Maharashtra.

- Ref. (1) This office letter No: 6-MHC-8/2014-BHO/2026 dated 19/11/2014.  
(2) Govt. of Maharashtra letter No. FLD-1913/C.R.254/F-10 dated 05/03/2015.  
(3) Officer on Special Duty (Ad-hoc CAMPA) MoEF, New Delhi letter No. 1-21/2013-CAMPA dated 05/06/2015.

Sir,

Reference is invited to your letter No. FLD-1913/CR-254/F-10 dated 29/01/2014 and APCCF & Nodal Officer, Nagpur letter No. Desk-17/NC/II/ID 12240/(14)485/2014-15 dated 23/06/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

The Central Government vide this office letter (1) referred above had agreed in-principle for diversion of the above forest land for the purpose mentioned, subject to the fulfillment of condition No. 4,5,6 and 7 stipulated therein.

The State Government vide letter (2) referred above have reported compliance on the fulfillment of the said conditions.

Therefore, the undersigned is hereby conveying the formal approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 for the diversion of 18.9749 ha of Reserved Forest Unclassified Forest and Reserved Forest in charge of Revenue Department for 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune district of Maharashtra subject to the following conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
3. a) Compensatory Afforestation shall be taken up by the Forest Department over 38.00 ha. Degraded forest land (Paragaon 23 ha & Rimalwai 15 ha, Forest Division Junnar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of species has to be avoided.

Contd.....2

- b) Land identified for CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between two successive points will be recorded along with the GPS readings of Geo coordinates (Latitudes & Longitudes).
4. a) No additional or new path will be constructed inside the forest area for transportation of construction materials to be used for execution of the project work. Camps shall not be allowed in Forest Area.
- b) Proposed labour camps outside the forest area are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
5. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
6. User Agency will plant suitable species on both sides of the proposed road as per the State government norms or IRC Norms as the case may be.
7. The User Agency shall provide fuel preferably alternate fuel to the staff and labourers working at the site to avoid damage /felling of trees and pressure on the adjacent forest areas.
8. a) The forest land shall not be used for any purpose other than that specified in the project proposal.
- b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
9. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and as amended from time to time regarding use of fly ash shall be fully complied with.
10. Muck disposal, if required, should be taken up as per the scheme approved by the Forest Department.
11. Soil conservation measures, if required, should be taken up by the User Agency for which fund should be provided as per the current rate of works.
12. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
13. No taxes/toll will be levied on the vehicles of Forest Department plying on the road.
14. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the User Agency or the project life, whichever is less.
16. The user agency shall obtain Environmental Clearance as per the provisions of Environmental (Protection) Act, 1986 if required.
17. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with State Forest Department.

*Kanwar Singh*  
10/10/2015

18. It will be the responsibility of the user agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
  19. Relevant conditions of the in-principle approval order shall also be complied with.
  20. Any other condition that the Ministry of Environment & Forests may impose, if required in the interest of Afforestation, conservation and management of flora and fauna in the area, will be complied by the User Agency.
  21. The user agency and the State Government shall ensure compliance of provisions of all acts, rules, regulations and guidelines for the time being in force as applicable to the project.
  22. a) The User Agency shall submit six monthly compliance reports as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.  
b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
  23. In case of non-compliance of any of the above conditions, the concerned Divisional Forest Officer shall report through the State Govt. to this office as per procedure laid down in the clause 1.9 of guidelines issued under Forest (Conservation) Act, 1980.
- Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken accordingly.

The State Government shall ensure compliance of all the above conditions.

Yours faithfully

*Kanwarjit Singh*  
(Kanwarjit Singh)

16/6/15  
Addl. Principal Chief Conservator of Forests.

Copy to:-

1. The Director (RO HQ), Ministry of Environment, Forests and Climate Change, AGNI, C-Wing, 3rd Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Maharashtra, Forest Department Maharashtra, Civil Lines, Nagpur-440 001 (Maharashtra).
3. The Dy. Conservator of Forests, Junnar Forest Division, Junnar, District-Pune, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyota Showroom Road, Nashik, District-Nashik, Maharashtra.
5. Order file.

*Kanwarjit Singh*  
(Kanwarjit Singh)  
16/6/15  
Addl. Principal Chief Conservator of Forests.

## Annexure-II (c)

Forest Clearance letter Stage - 1 - Ahmednagar District



भारत सरकार  
GOVERNMENT OF INDIA  
विषय: वन विभाग  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

राजधानी, नई दिल्ली  
विषय: वन विभाग  
"केंद्रीय पर्यावरण विभाग"  
कक्षा: 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

D-17/12/2014

No.6-MHC 029/2014-BHO/2178

To,  
The Principal Secretary (Forests),  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400 032  
(Maharashtra)

Sub: Diversion of 33.9585 ha Reserved Forest land for Rehabilitation and upgrading to 4 lining of NH-50 from Khed to Sinar from Km 97/000 to 157/000 (Ahmednagar district portion) in favour of Project Director, National Highways Authority of India in Ahmednagar District of Maharashtra

Sir,  
I am directed to invite a reference to your letter No. FLD-1814/CR-92/F-10 dated 03/07/2014 & APCCF & Nodal Officer, Maharashtra State Nopur letter Na. Desk-17/NC/2/ID 12323(13)/4-15 dated 19/08/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

After due consideration of the proposal of the State Government, the undersigned, on behalf of the Central Government, is directed to convey in-principle approval for diversion of 33.9585 ha Reserved Forest land for Rehabilitation and upgrading to 4 lining of NH-50 from Khed to Sinar from Km 97/000 to 157/000 (Ahmednagar district portion) in favour of Project Director, National Highways Authority of India in Ahmednagar district subject to the following terms and conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
- 3 (a) Compensatory afforestation shall be taken up by the Forest Department over 67.917 ha degraded Forest land (Gut No. 232, 233, 235, 236, 237 Village- Poldani Baleshwar, Gut No. 100, Village- Nimaj and Gut No. 172, Village- Gabarwadi, Tal- Sanganner, District- Ahmednagar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
- (b) The land identified for the purpose of CA shall be clearly depicted on a Survey of India Toposheet of 1:50, 000. The bearing of each corner point and distances between successive points will be recorded alongwith GPS reading of Geo-Coordinates (Latitudes & Longitudes).

*[Handwritten Signature]*  
16/12/14

Contd...2

4. The cost of compensatory afforestation shall be determined in advance on the prevailing wage rates as per compensatory afforestation scheme and the cost of survey demarcation and erection of permanent pillars, if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 7 to 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
5. (a) The State Government shall charge the Net Present Value(NPV) for the 33,9585 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24/04/2008 and 09.05.2008 in IA No. 566 In WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (P.II) dated 18.09.2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.  
(b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. All the funds received from the user agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency(CAMPA) in Saving Bank A/c No. SB01025218 of Corporation Bank, Lodhi Complex, New Delhi- 110003.
7. User agency shall obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
8. The User Agency will defray the cost of removal of trees that fall in the area proposed for diversion. Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees shall be felled under strict supervision of the State Forest Department.
9. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
10. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and amended from time to time regarding use of fly ash shall be fully complied with.
11. User agency shall take road side plantation and plantation on Central Verge as per IRC norms in this regard.
12. No toll tax shall be realized from the vehicles of State Forest Department.
13. The layout plan of the proposal shall not be changed without prior approval of the Central Government.

  
16/12/14

Contd...3

11-8/1998-FC (G) dated 22/3/2009, read with letter No. 11-5/79 (C) dated 5/2/2011, in support thereof.

15. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with the State Forest Department.
16. Muck disposal, if required, shall be taken up as per the scheme approved by the Forest Department.
17. Soil conservation measures, if required, shall be taken up by the user agency.
18. No labour camp shall be established on the forest land.
19. It will be the responsibility of the User Agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
20. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourers after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
21. Proposed labour camps outside the forest area, are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
22. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
23. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
24. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
- 25 a) The forest land shall not be used for any purpose other than that specified in the project proposal.
- b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
26. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
- 27 a) The User Agency shall submit six monthly compliance report as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.
- b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
28. The User Agency and the State Government shall ensure compliance of provisions of all Acts, rules, regulations and guidelines for the time being in force as applicable to the project.

  
16/11/11

Contd...4

In view of the Government of India (subject letter No. 11-1047014-IV) dated 02/08/2014 this in-principle approval may be granted on the working permission for commencement of work subject to the condition that funds (sewerage CA, NPV etc) are realized from the User Agency by the State Forest Department and deposited in CAMPA account and provisions of FRA, 2006 are complied with.

After receipt of compliance report on fulfilment of the condition Nos 4, 5, 6, 8 and 14 from the State Government, proposal will be considered for final approval under Section - 2 of the Forest (Conservation) Act, 1980 by this office.

The order for transfer of forest land to user agency shall not be issued by the State Government till formal approval order for diversion of forest land is issued by this office.

Yours faithfully,

(S.K. Bhandari)  
Chief Conservator of Forests (Central)

Copy to :-

1. Director (ROHQ), Govt. of India, Ministry of Environment and Forests and Climate Change, Apt. C-wing, 3<sup>rd</sup> Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Govt. of Maharashtra, Civil Lines, Nagpur.
3. The Sub Divisional Officer, Forest Division Sangamner, District-Ahmednagar, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyana Showroom Road Nashik, District-Nashik, Maharashtra.
5. Order file

(S.K. Bhandari)  
Chief Conservator of Forests (Central)

16/11/14

## **Annexure-II (d)**

**Forest Clearance letter Stage - 2 - Ahmednagar District**



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

E-mail: moefregionalofficenagpur@gmail.com

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001

File No. 6-MHC-29/2014-BHO/106

Dated: 16/06/2015

To,

The Principal Secretary,  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400032

Sub: Diversion of 33.9585 ha of Reserved Forest Land for rehabilitation and upgrading to 4-laning of NH-50 from Khed to Sinnar from Km. 97/000 to 157/000 (Ahmadnagar District portion) in favour of Project Director, National Highways Authority of India in Ahmadnagar District of Maharashtra.

- Ref. (1) This office letter No: 6-MHC-029/2014-BHO/1707 dated 17/12/2014,  
(2) Govt. of Maharashtra letter No. PLD-1814/C.R.92/F-10 dated 04/06/2015.  
(3) Officer on Special Duty (Ad-hoc CAMPA) MoEF, New Delhi letter No. 1-21/2013-CAMPA dated 27/05/2015.

Sir,

Reference is invited to your letter No. FLD-1814/CR-92/F-10 dated 03/07/2014 and APCCF & Nodal Officer, Nagpur letter No. Desk-17/NC/2/D 12323/(13)/14-15 dated 19/08/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

The Central Government vide this office letter (1) referred above had agreed in-principle for diversion of the above forest land for the purpose mentioned, subject to the fulfillment of condition No. 4,5,6,8 and 14 stipulated therein.

The State Government vide letter (2) referred above have reported compliance on the fulfillment of the said conditions.

Therefore, the undersigned is hereby directed to convey the formal approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 for the diversion of 33.9585 ha of Reserved Forest Land for rehabilitation and upgrading to 4-laning of NH-50 from Khed to Sinnar from Km. 97/000 to 157/000 (Ahmadnagar District portion) in favour of Project Director, National Highways Authority of India in Ahmadnagar District of Maharashtra subject to the following conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
3. a) Compensatory Afforestation shall be taken up by the Forest Department over 67.917 ha. Degraded forest land (Gut No. 232, 233, 235, 236, 237 Village-Pokhari Baleshwar, Gut No. 100, Village-Nirnaj and Gut No. 172, Village-Gabanwadi, Tal-Sangamner, District-Ahmednagar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of species has to be avoided.

- b) Land identified for CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between two successive points will be recorded alongwith the GPS readings of Geo coordinates (Latitudes & Longitudes).
4. The user agency shall obtain Environmental Clearance as per the provisions of Environmental (Protection) Act, 1986 if required.
5. a) No additional or new path will be constructed inside the forest area for transportation of construction materials to be used for execution of the project work. Camps shall not be allowed in Forest Area.  
b) Proposed labour camps outside the forest area are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
6. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
7. User Agency will plant suitable species on both sides of the proposed road as per the State government norms or IRC Norms as the case may be.
8. The User Agency shall provide fuel preferably alternate fuel to the staff and labourers working at the site to avoid damage /felling of trees and pressure on the adjacent forest areas.
9. a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
10. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and as amended from time to time regarding use of fly ash shall be fully complied with.
11. Muck disposal, if required, should be taken up as per the scheme approved by the Forest Department.
12. Soil conservation measures, if required, should be taken up by the User Agency for which fund should be provided as per the current rate of works.
13. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
14. No taxes/toll will be levied on the vehicles of Forest Department plying on the road.
15. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the User Agency or the project life, whichever is less.

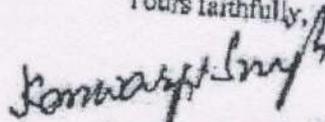
*Sanjay Singh*  
16/6/15

17. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with State Forest Department.
18. No labour camp shall be established on the forest land.
19. It will be the responsibility of the user agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
20. Relevant conditions of the in-principle approval order shall also be complied with.
21. Any other condition that the Ministry of Environment & Forests may impose, if required in the interest of Afforestation, conservation and management of flora and fauna in the area, will be complied by the User Agency.
22. All statutory acts and rules made there under and guidelines applicable to the project have to be strictly followed.
23. a) The User Agency shall submit six monthly compliance reports as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.  
b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
24. In case of non-compliance of any of the above conditions, the concerned Divisional Forest Officer shall report through the State Govt. to this office as per procedure laid down in the clause 1.9 of guidelines issued under Forest (Conservation) Act, 1980.

Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken accordingly.

The State Government shall ensure compliance of all the above conditions.

Yours faithfully,



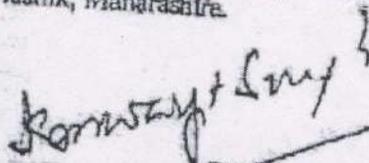
(Kanwarjit Singh)

Addl. Principal Chief Conservator of Forests

16/6/15

Copy to:-

1. The Director (RO HQ), Ministry of Environment, Forests and Climate Change, AGNI, C-Wing, 3rd Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Maharashtra, Forest Department Maharashtra, Civil Lines, Nagpur-440 001 (Maharashtra).
3. The Sub-Divisional Officer, Sangamner Forest Division, District-Ahmednagar, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyota Showroom Road, Nashik, District-Nashik, Maharashtra.
5. Order file.



(Kanwarjit Singh)

Addl. Principal Chief Conservator of Forests

**Annexure-II (e)**

**Forest Clearance letter Stage - 1 - Nashik District**



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण एवं वन मंत्रालय  
MINISTRY OF ENVIRONMENT & FORESTS

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र  
Regional Office, Western Region,  
"केन्द्रीय पर्यावरण भवन"  
"Kendriya Paryavaran Bhavan"  
लिंक रोड नं०-३, Link Road No. 3  
E-5, रविवरकर नगर/Ravi Shankar Nagar,  
भोपाल (MP)/Bhopal-462016 (M.P.)  
टेलीफैक्स/Telefax-2426615, 2465496, 2463102  
इमेल/ E-mail: apccfbhopal@gmail.com  
Date: 04/07/2014.

No. 6-MHB-20/2014-BHO/1227

To,  
The Principal Secretary,  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400032

Sub: Diversion of 1.1144 ha Reserved forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to 177/000 in favour of Project Director, National Highways Authority of India in district Nashik of Maharashtra.

Sir,

I am directed to refer to Addl. PCCF & Nodal Officer letter No. Desk-17/NC/MLD/12319/(13)/59/14-15 dated 07/04/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

After due consideration of the above proposal of the State Government, the undersigned, on behalf of the Central Government, is hereby directed to convey In-principle approval for diversion of 1.1144 ha Reserved forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to 177/000 in favour of Project Director, National Highways Authority of India in district Nashik of Maharashtra subject to the following conditions:-

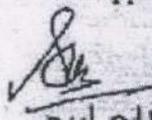
1. Legal status of the forest land shall remain unchanged.
2. Compensatory Afforestation shall be taken up by the Forest Department over 3.00 ha of degraded forest land (Compartment No.-262, Gut No.-450, Village-Nandur Shingote, Tal.-Sinnar, Dist.-Nashik) at the cost of the User Agency. Compensatory afforestation will be of a mix of local indigenous species and monoculture of species will be avoided. The CA will be maintained for 07 to 10 years. CA scheme along with the map & suitability certificate will be submitted.
3. a) The cost of compensatory afforestation, survey, demarcation and erection of pillars shall be deposited in advance at prevailing wage rates with the Forest Department by the User Agency. The CA will be maintained for 07 to 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.  
b) Land identified for CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between two successive points will be recorded alongwith the GPS readings of Geo coordinates (Latitudes & Longitudes).
4. a) The State Government shall charge the "Net Present Value" (NPV) for the 1.1144 ha of forest land to be diverted under the proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008 and 09/05/2008 in LA No. 566 in WP (Civil) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC(PL II) dated 18/09/2003 as well as letter No. S-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05.02.2009 in this regards.

*[Signature]*  
04/07/14

Contd....2

- b) Additional amount of the NPV of diverted forest land, if any, becoming due after finalization of the same by the Honble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency, which shall furnish an undertaking to this effect.
5. All the funds received from the User Agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency (CAMPA) in Savings Bank A/c No. (CAF Maharashtra) SB 01025218 Corporation Bank, Lodhi Complex, New Delhi-110003.
6. The User Agency will defray the cost of removal of 15 trees in the forest land proposed for diversion. However, only the required and minimum number of trees will be felled.
7. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and as amended from time to time regarding use of fly ash shall be fully complied with.
8. Muck disposal, if required, should be taken up as per the scheme approved by the Forest Department.
9. Soil conservation measures, if required, should be taken up by the User Agency for which fund should be provided as per the current rate of works.
10. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
11. Road side avenue plantation shall be raised as per IRC norms by the User Agency under the supervision of State Forest Department.
12. Environment safeguards as stipulated by the Ministry of Environment & Forests in its order of environmental clearance shall be strictly adhered to.
13. No taxes/toll will be levied on the vehicles of Forest Department plying on the road.
14. No labour camps shall be established on forest land.
15. The User Agency shall provide fuel-wood preferably alternative fuel to the labourers working at the site to avoid damage / felling of trees.
16. a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
17. All statutory provisions under various Acts, rules thereunder and guidelines applicable to this project shall be strictly adhered to.
18. Any other condition, which the Central Government may stipulate.

After receipt of compliance report on fulfilment of the condition Nos.3,4,5 and 6 from the State Government, proposal will be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980.



The order for transfer of forest land to user agency shall not be issued by the State Government till formal approval order for diversion of forest land is issued by this office.

Yours faithfully,

(S.K. Bhandari)  
Chief Conservator of Forests(C)

Copy to:-

1. The Dy. Secretary (RO HQ), Ministry of Environment, Forests and Climate Change, AGNI, C-Wing, 3rd Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Maharashtra, Forest Department Maharashtra, Civil Lines, Nagpur-440 001 (Maharashtra).
3. The Dy. Conservator of Forests, West Nashik Forestry Division, District-Nashik (Maharashtra).
4. Project Director, National Highway Authority of India, Project Implementation Unit, Toyota Showroom Road, Nashik (Maharashtra).
5. Order file.

✓

<b>N. H. A. I. (PIU) NASHIK</b>
Inward No. <u>4129</u>
Date: <u>05.07.2014</u>
Filed In _____
Sign. <u>[Signature]</u>

[Signature]  
(S.K. Bhandari)  
Chief Conservator of Forests(C)  
[Signature]

May-11

# **Annexure-II (f)**

**Working Permissions for Nashik District**

मुख्य वनसंरक्षक, (प्रादेशिक) नाशिक यांचे कार्यालय.  
जुना आग्रा रोड, आदिवासी विकास भवन समोर, नाशिक ४२२ ००२

विषय:- काम सुरु करण्यास व वृक्ष तोडण्यास परवानगी देण्याबाबत. राष्ट्रीय महामार्ग क्रमांक ५० (खेड ते सिन्नर) क्षेत्र १.११४४ हे. ता.सिन्नर जि.नाशिक

जा.क्र. कस-२/जमीन/२५६०/२०१५-१६.  
नाशिक, ४२२ ००२, दिनांक २५/१/२०१५

- वाचा :- १) म.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महा.राज्य, नागपुर यांचे पत्र क्रमांक कस-१७/एनसी/२/आयडी १२३१९(१३)/५९ दिनांक ७/४/२०१४
- २) केंद्र शासन, पत्र क्रमांक ६-एमएचबी-२०/२०१४-बीएचओ/१२२७ दिनांक ४/७/२०१४
- ३) उप वनसंरक्षक, पश्चिम भाग, नाशिक यांचे पत्र क्रमांक कस-३/जमीन/वसं/२७५२ दिनांक २६/३/२०१५
- ४) मुख्य वनसंरक्षक (प्रा) नाशिक यांचे पत्र क्रमांक कस-२/जमीन/वसं/३ दिनांक १/४/२०१५
- ५) म.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महा.राज्य, नागपुर यांचे पत्र क्रमांक कस-१७/नोसेल/२/आयडी-१२३१९ (१३)/२२२ दिनांक १५.५.२०१५
- ६) उप वनसंरक्षक, पश्चिम भाग, नाशिक यांचे पत्र क्रमांक कस-३/जमीन/वसं/६७२ दिनांक २९/५/२०१५
- ७) पर्यावरण, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नवी दिल्ली यांचे पत्र क्रमांक एफ नंबर-११-३०६/२०१४/एफसी, दिनांक ७/५/२०१५
- ८) महाराष्ट्र शासन, महसुल व वन विभाग, शासन परिपत्रक क्रमांक एफएलबी-२०१५/प्र.क्र.७७/फ-१०, दिनांक १/७/२०१५

आदेश :-

ज्या अर्थी, म.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महा.राज्य, नागपुर यांनी प्रकल्प संचालक, भारतीय राष्ट्रीय महामार्ग प्राधिकरण, नाशिक यांचेकडून प्राप्त झालेला राष्ट्रीय महामार्ग क्र.५० खेड ते सिन्नर कि.मी.१५७/१०० ते १७७/१०० (नाशिक जिल्हाभाग) चार पदरीकरण तसेच मजबुतीकरण करण्याकरिता नाशिक जिल्ह्यातील क्षेत्र १.११४४ हेक्टर राष्ट्रीय वन जमीन वळती करण्याचा प्रस्ताव म.अपर प्रधान मुख्य वनसंरक्षक (केंद्र), भोपाळ यांना उपरोक्त अ.क्र.१ येथील पत्रानुसार सादर केलेला होता.

आणि ज्या अर्थी, प्रकल्प संचालक, भारतीय राष्ट्रीय महामार्ग प्राधिकरण, नाशिक यांनी प्रस्तावित केलेल्या राष्ट्रीय महामार्ग क्र.५० खेड ते सिन्नर कि.मी.१५७/१०० ते १७७/१०० (नाशिक जिल्हाभाग) चार पदरीकरण तसेच मजबुतीकरण करण्याचा प्रस्ताव, भारत सरकारचे वन (संवर्धन) अधिनियम, १९८० च्या मार्गदर्शक सूचनानुसार प्रकल्प स्थळ विशिष्ट (site specific) आहे, तसेच या प्रस्तावासाठी पर्यायी वनेतर जमीन उपलब्ध नसल्याची बाब विचारात घेण्यात आली.

आणि ज्या अर्थी, भारत सरकारने या प्रस्तावावर नीट विचार करून, वन (संवर्धन) अधिनियम, १९८० च्या कलम-२ खाली सादर केलेल्या प्रस्तावास वरील अ.क्र.२ अन्वये तत्पतः मंजूरी दिलेली आहे. ही मंजूरी भारत सरकारच्या दिनांक ४/७/२०१४ च्या पत्रात नमूद केलेल्या अटींची पूर्तता प्रकल्प यंत्रणा करेल याच्या अधीन राहून प्रदान केली आहे,

आणि ज्या अर्थी, पर्यावरण, वन मंत्रालय, भारत सरकार, नवी दिल्ली यांनी वरील अ.क्र.७ च्या महाराष्ट्र शासन, महसुल व वन विभाग, मंत्रालय, मुंबई यांनी वरील अ.क्र.८ अन्वये वन (संवर्धन) अधिनियम, १९८० अंतर्गत एकरेषिय प्रकल्पांना (linear projects) तत्पतः मान्यता मिळाल्यानंतर काही अटींना अधीन राहून काम सुरु करण्यास व झाडे तोडण्यास परवानगी देण्याबाबत

Permit...

आमि ज्याअर्ची, म.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपुर यांना परीत अ.क्र.४ पत्रान्वये अटी पूर्तता अहवाल सादर केला आहे. परंतु घरील अ.क्र.५ नुसार सादर अटी रती मधील अट क्र.२, ३(b), ८, ९, १२, १६ व १७ व रक्कमेबाबतचा विहित नमुन्यातील proforma चा अहवाल प्रकल्प यंत्रणेकडून येणे बाकी आहे. तो उप वनसंरक्षक यांनी त्यांचेकडील घरील अ.क्र.६ नुसार प्राप्त करणे अपेक्षित आहे.

म्हणून याद्वारे असे निर्देश देत आहे की, प्रकल्प प्राधिकरण म्हणजेच प्रकल्प संचालक, भारतीय राष्ट्रीय महानाग प्राधिकरण, नाशिक यांना राष्ट्रीय महामार्ग क्र.५० खेड ते सिन्नर कि.मी.१५७/१०० ते १०७/१०० (नाशिक जिल्हानाग) चार पदरीकरण तसेच मजबुतीकरण करण्यासाठी खाली दिलेल्या अनुसूची मध्ये नमुद केलेली आणि म.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपुर यांचे संदर्भ क्र.१ येथील पत्रानुसार सादर केलेल्या प्रकल्प प्रस्तावात अधिक तपशिलात नमुद केलेली १.१९४४ हेक्टर वन जमीनीवर काम सुरु करण्यास व झाडे तोडण्यास परवानगी देत आहे. ही परवानगी भारत सरकारच्या दिनांक ०७/५/२०१५ व महाराष्ट्र शासनाच्या दिनांक ०९/७/२०१५ च्या परिपत्रकातील अटी व रतीच्या पूर्ततेच्या अधीन राहून तसेच खालील अटीच्या अधीन राहून देण्यांत येत आहे.

- (१) प्रकल्प यंत्रणेने वन (संर्क्षन) अधिनियम, १९८० अंतर्गत तत्वतः मान्यता मिळालेल्या पत्रातील अटीची पूर्तता तात्काळ करून अंतीम मान्यता प्राप्त होईल याबाबत दयाला घ्यावी. तत्वतः मान्यता मिळालेल्या दिनांकापासून एक वर्षाच्या आत प्रकल्प यंत्रणा सर्व अटीचे तंतोतंत अनुपालन करेल याची उप वनसंरक्षक, पश्चिम नाग, नाशिक हे खात्री करतील, मुख्य वनसंरक्षक (प्रादेशिक) नाशिक यांचे मार्फत याबाबतचा अहवाल वेळोवेळी म.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपुर यांना सादर करतील.
- (२) प्रकल्प यंत्रणेने प्रस्तावित वन जमीनीवर काम सुरु करण्यापूर्वी, काम सुरु करण्यास तसेच झाडे तोडण्यास परवानगीसाठी संबंधित उप वनसंरक्षक यांना कळविणे आवश्यक आहे. संबंधित उप वनसंरक्षक यांनी स्थळ पाहणी करून प्रस्तावित वन जमीनीवर वनमंग झाला आहे का ते पाहणे, तसेच वनमंग झाला असल्यास, कायदानुसार आवश्यक कार्यवाही करावी.
- (३) उपरोक्त अटीपैकी कोणत्याही अटीचे अनुपालन न केल्यास (non compliance) संबंधित उप वनसंरक्षक/ सहाय्यक वनसंरक्षक/ वनपरिक्षेत्र अधिकारी वन (संर्क्षन) अधिनियम, १९८० अंतर्गत दिनांक २५/१०/१९९२ रोजी निर्गमित केलेल्या मार्गदर्शक सूचनातील कलम १.९ नुसार अहवाल राज्य शासनामार्फत म.अपर प्रधान मुख्य वनसंरक्षक, पश्चिम-मध्य क्षेत्र, पर्यावरण, वन व जलवायु परिवर्तन मंत्रालय, भारत सरकार, नागपुर यांना सादर करतील.

अनुसूची

गावाचे नांव	तालुका व जिल्हा	प्लॉट क्र	वैधानिक दर्जा	क्षेत्र (हे)
नांदुर सिंगोटे	सिन्नर जि.नाशिक	३१३, ३१४, ३१६, ३१७ कंपार्ट.नं.२६२	Reserved Forest	१.१९४४

सादर आदेश म.मुख्य वनसंरक्षक (प्रादेशिक) नाशिक यांच्या [www.ccfnashik2012@gmail.com](mailto:www.ccfnashik2012@gmail.com) या संकेतस्थळावर उपलब्ध करण्यांत आला आहे.

प्रति,

उप वनसंरक्षक, पश्चिमनाग, नाशिक

मुख्य वनसंरक्षक (प्रादेशिक)  
नाशिक

प्रत :

-३-

१. म.प्रधान मुख्य वनसंरक्षक (वनबल प्रमुख) महाराष्ट्र राज्य, नागपुर
  २. म.प्रधान मुख्य वनसंरक्षक (वन्यजीव) महाराष्ट्र राज्य, नागपुर
  ३. म.प्रधान सचिव (रस्ते) सार्वजनिक बांधकाम विभाग, मंत्रालय, मुंबई
  ४. म.प्रधान सचिव, आदिवासी विकास विभाग, मंत्रालय, मुंबई
  ५. म.अपर प्रधान मुख्य वनसंरक्षक तथा केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपुर
  ६. म.अपर प्रधान मुख्य वनसंरक्षक (किंम्या) महाराष्ट्र राज्य, नागपुर
  ७. म.अपर प्रधान मुख्य वनसंरक्षक (संधारण) महाराष्ट्र राज्य, नागपुर
  ८. मुख्य वनसंरक्षक (संवर्धन) नागपुर
  ९. जिल्हाधिकारी, नाशिक
  १०. मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, नाशिक
  ११. प्रकल्प संचालक, भारतीय राष्ट्रीय महामार्ग प्राधिकरण, पीआयु, टोंयाटो शोरुम रोड, नाशिक
- २/- जिल्हाधिकारी, नाशिक व मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, नाशिक व उप वनसंरक्षक, पश्चिम भाग, नाशिक यांना कळविण्यांत येते की, वरील आदेशाची प्रत स्थानिक संस्था, पंचायत, नगरपालिका, नगरपरिषद व संबंधीत कार्यालयाचे प्रमुख यांना पाठविण्यांत यावी. तसेच त्यांनी वरील आदेश त्यांच्या कार्यालयातील सूचना फलकावर तसेच वरील कार्यालय प्रमुखाच्या सूचना फलकावर सर्वसामान्य जनतेच्या माहितीसाठी प्रदर्शिले जातील याची कृपया खात्री करावी.
- ३/- प्रकल्प संचालक, भारतीय राष्ट्रीय महामार्ग प्राधिकरण, पीआयु टोंयाटो शोरुम रोड, नाशिक यांना कळविण्यांत येते की, वन मंजु-याचे सर्व आदेश, सर्व क्र. गट क्र. त्यांचे प्रत्येकाचे क्षेत्र आणि वैधानिक दर्जा इत्यादि आणि केंद्र शासनाने मान्यतेच्या आदेशात घातलेल्या अटी व संरक्षित बाबी यांच्यासह एक स्थानिक भाषेतील व एक इंग्रजी भाषेतील प्रसिद्ध अशा दोन दैनिक वृत्तपत्रात प्रसारित करावे आणि त्याची प्रत उप वनसंरक्षक, पश्चिम भाग, नाशिक व या कार्यालयास देण्यात यावी.
- ४/- स्थानिक स्वराज्य संस्था, पंचायत, नगरपालिका, नगर परिषद आणि संबंधीत शासकीय कार्यालयाचे प्रमुख यांना कळविण्यांत येते की, आदेशाची प्रत मिळाल्यापासून ३० दिवसांपयत सदर आदेश सूचना फलकावर प्रदर्शित करावे.

# Annexure-III

## Tree Cutting Permissions

- याचले:- १) पी.डी.खोडसकर जी.एम.टी & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नारीक यांचा अर्ज दिनांक ११/११/२०१३  
 २) महाराष्ट्र जमीन महसूल अधिनियम १९६६ व महाराष्ट्र जमीन महसूल (झाडे इत्यादीच्या बाबतीतील अधिकाराचे नियमन) करण्याबाबत नियम १९६७ चे नियम ३(३)

तहसिल कार्यालय खेड(पुणे)  
 क्र.जमीन/कावि/ १६४८/२०१३  
 दिनांक ११/१२/२०१३

विषय:- मीजे- चांडोली- ५७, सांडनोरवाडी - ११६, वरची मांबुरवाडी- ३४, जैदवाडी - २४ येथील झाडे तोडणेस परवानगी मिळणे बाबत

- २/- मीजे- चांडोली- ५७, सांडनोरवाडी - ११६, वरची मांबुरवाडी- ३४, जैदवाडी - २४ येथील अर्जातील झाडे तोडणेस परवानगी मिळणे बाबत पी.डी.खोडसकर जी.एम.टी & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नारीक यांनी अर्ज केला आहे. सदर अर्जाची मंडळ अधिकारी खेड व कडूस यांचेमार्फत चौकशी केली असून त्यांनी
१. मीजे सांडनोरवाडी येथील बामळ - १८, बामळ (विलायती) - ५०, विलगीरी - २, लिंब - १३, वड - २६, लंबर - ३, इतर - ४, असे एकूण ११६,
२. मीजे मांबुरवाडी येथील बामळ - १६, बामळ (विलायती) - २, लिंब - ८, वड - ७, पिंपळ - १, अशी एकूण ३४ झाडे,
३. मीजे जैदवाडी - बामळ ६, बामळ (विलायती) - १, लिंब - ८, वड - ४, पिंपळ - ५, अशी एकूण २४ झाडे व
४. मीजे चांडोली - बामळ - ६, बामळ (विलायती) - ३, लिंब - १६, वड - २२, पिंपळ - २, करनारी - १, करनारी झाडे - ७ अशी एकूण ५७ व

वरील गावाची मिळून २३१ झाडे असून खेड सिव्हर रस्ता कंदीकरण मध्ये येत असलेने सदरची झाडे तोडणेस परवानगी देणेस हरकत नसलेबाबत पंचनामा करून मंडळ अधिकारी खेड व कडूस यांनी अहवाल सादर केला आहे.

सादर अहवालाचे व पंचनाम्याचे आवलोकन करून अर्जदार यांना महाराष्ट्र जमीन महसूल अधिनियम १९६६ व महाराष्ट्र जमीन महसूल (झाडे इत्यादीच्या बाबतीतील अधिकाराचे नियमन) करण्याबाबत नियम १९६७ चे नियम ३(३) अन्वये परवानगी देणेस हरकत नाही. सबब मी प्रशांत आपटे, तहसिलदार खेड(पुणे) मला प्राप्त अधिकाराचा माप <sup>मंडळ</sup> खालील प्रमाणे आदेश देत आहे.

आदेश

अर्जदार यांना त्यांचे विनंती वरून वरील मौजे चांडोली- ५७, मौजे सांडमोरवाडी- ११६, वरची मांबूरवाडी - ३४ व मौजे जैववाडी - २४ वरील प्रमाणे झाडे तोडण्यास खालील अटीवर परवानगी देणेत येत आहे.

आटी/शर्ती

१. बिगर अनुसूचित जातीच्या २३१ वृक्षांच्या बदल्यात ४६२ वृक्षाची लागवड येत्या वर्षीच्या (२०१४) पावसाळ्यात करणे अर्जदार यांना महाराष्ट्र वृक्षतोड अधिनियम १९६४ सुधारीत (८१/२६) कलम ३(अ) अन्वये दिलेल्या हमीपत्रानुसार बंधनकारक राहिल.
२. परवानगी दिलेली व नॉर्किंग केलेल्या वृक्षाशिवाय इतर कोणत्याही वृक्षाची तोड करणेत येऊ नये.
३. वृक्ष तोड करताना अर्जदार यांनी सर्व प्रकारची काळजी घ्यावी. वृक्ष तोड करताना सर्व जबाबदारी संबंधीत अर्जदाराची राहिल. कोणतीही जीवित अथवा वित्तहानीस हे कार्यालय जबाबदार असणार नाही.
४. सदरची परवानगी फक्त बिन राखीव वृक्ष तोडीसाठीच आहे.
५. झाडे तोडल्यामुळे मातीची धुप होणार नाही. वास्ताही विशेष योजना राबवाव्यात की, जेणेकरून सध्याच्या जमिनीची व क्षेत्राच्या खालील शेतजमीन यांचे नुकसान होणार नाही व पर्यावरणास धोका होणार नाही. याची काळजी घ्यावी.
६. वृक्ष तोडीचा कालावधी सदर आदेशापसून ३० दिवस वैध राहिल
७. सदर झाडे तोडलेमुळे कोणत्याही हक्कास व हितसंबंधास बाधा येता कामा नये.
८. वन विभागाच्या अधिकार क्षेत्रातील झाडे (अनुसूचीत झाडे) तोडणेसाठी वनविभागाची स्वतंत्र परवानगी घेणेत यावी.
९. सदरची झाडे ज्या कारणासाठी तोडणार आहेत. त्याच कारणासाठी त्यांचा उपयोग करावा अन्य कारणासाठी झाडे तोडण्यात येऊ नयेत. याची पूर्ण जबाबदारी अर्जदार यांची राहिल.

(प्रशांत आवटे)

तहसिलदार खेड(पुणे)

प्रति,

श्री.पी.डी.खोडसकर जी.एम.टी & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नाशिक  
गाव कामागार तलाठी चांडोली, सांडमोरवाडी, वरची मांबूरवाडी व जैववाडी यांना पुढील कार्यवाहीसाठी रवाना

प्रति,

भा.जिल्हाधिकारी पुणे(महसूल शाखा) यांना माहितीसाठी सविनय सादर  
भा.उपविभागीय अधिकारी खेड उपविभाग खेड यांना माहितीसाठी सविनय सादर  
वनपरिक्षेत्र अधिकारी खेड यांना माहितीसाठी रवाना

तहसिलदार खेड(पुणे)





वाचाले-१) प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण नाशिक यांचेकडील जा.क्र एनएचजेआय/सीआययु/  
एनएसके/केस/२०१३/३००७ दि. २५, ऑक्टोबर २०१३.

२) मंडल अधिकारी, कळंब यांचा चौकशी अहवाल क्रमांक मं.अ.म/कावि/२५९/२०१३ दि. १८/११/२०१३.

३) मंडल अधिकारी, मंचर यांचा चौकशी अहवाल क्रमांक ५०९/२०१३ दि. १९/११/२०१३

४) महाराष्ट्र झाडे तोडण्याबाबत (विनियमन) अधिनियम १९६४ मधील नियम (३) प्रमाणे.

५) महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम २५ (१) प्रमाणे.

६) महाराष्ट्र जमिन महसूल (झाडे हत्याबाध्या बाबतीतील अधिकारांचे नियमन करण्याबाबत) नियम १९६७ मधील तरतुदीप्रमाणे

तहसिल कार्यालय आंबेगाव (पुणे)  
जा.क्र.झाडे तोड/एसआय/२/२०१३  
घोडेगाव दिनांक ७/१/२०१६

### वृक्षती आवेश,

ज्याअर्षी प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध राऊस मुंबई/नाशिक यांनी पुणे-नाशिक राष्ट्रीय महामार्ग क्र.५० किमी वरील (४२/००० ते १७७/०००) यामध्ये चौपटीकरणानंतरगत राष्ट्रीय महामार्गाच्या हद्ददीत येणारी झाडे तोडणेस परवानगी मिळणे बाबत विनंती केली आहे. त्या अनुषंगाने मंडल अधिकारी मंचर व कळंब यांचेकडे चौकशीकामी पाठविले असता मंडल अधिकारी यांनी पंचनामे करून अहवाल इकडे सादर केला आहे.

पुणे-नाशिक राष्ट्रीय महामार्ग क्र.५० किमी वरील (४२/००० ते १७७/०००) यामध्ये चौपटीकरणानंतरगत राष्ट्रीय महामार्गाच्या हद्ददीत अद्यव्यव निर्माण करित असल्याने सदरची झाडे तोडणे आवश्यक आहे अशी माझी खात्री झाली आहे. त्यामुळे खालील अटी व शर्तीवर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम २५ व महाराष्ट्र जमिन महसूल (झाडे हत्याबाध्या बाबतीत अधिकारांचे नियमन करणे बाबत) नियम १९६७ मधील तरतुदीनुसार प्रदान असलेल्या शक्तीचा वापर करून झाडे तोडण्यास खालील अटीवर परवानगी देत आहे

बिगर अनुसूचित वनझाडे	एकूण संख्या	बिगर अनुसूचित फळझाडे	एकूण संख्या
नाभळ (किकर)	१७३	बोर	२१
बागळ (विलायत)	३८		
लिव	१११		
वड	११३		
कारलन	२१		
पिंपळ	२९		
सिसम	१४		
कवळ	३		
गुलमोहर	१		
झाड	२		
साईबळ	२४		
खेगडी	१		
एकूण	५३०		२१
	एकंदर एकूण		५५१

अटी व शर्ती

- बिगर अनुसूचित जातीच्या प्रत्येक झाडामागे १० अशी एकूण ५५१ झाडांची एकूण ५५१० वृक्षांची लागवड येत्या वर्षाच्या (२०१४) च्या पावसाळ्यात करणे अर्जदार यांना महाराष्ट्र वृक्षतोड अधिनियम १९६४ (८९/२६) कलम ३ (अ) नुसार बंधनकारक राहिल.







वन परिक्षेत्र अधिकारी, नारायणगाव प्रा. यांचे कार्यालय

विषय :- NHAI PIU-NSK Widening of existing २ lane Carriageway to ४/६ lane divided carriageway configuration Khed-Sinnar (Km ४२/०००- Km १७७/०००) stretch of Pune Nashik Section of NH-५० in the state of Maharashtra -Request for Permission of Cutting Scheduled trees Reg

जा.क./मुल्यांकन / ११२१ / २०१३-१४

नारायणगाव विनांक २६/१२/२०१३

प्रति,

प्रकल्प संचालक

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सुबोध हाऊस, सर्वे नंबर १११/२, प्लॉट नंबर -४

मुंबई आग्रा हमारस्ता, नाशिक-४२२००९

संदर्भ : आप्लोकडील पत्र क्रमांक NHAI/PIU/NSK/KS/ Tree/२०१३/३२०४ दिनांक १२ नोव्हेंबर २०१३.

उपरोक्त संदर्भिय विषयान्वये आपणांस कळविण्यात येते की, या वनक्षेत्रांतर्गत घेणा-या नारायणगांव, भटकळवाडी, चाळकवाडी, कांदळी व आळे या पुणे नाशिक रा. म. क्रं ५० वरील कमी ४२/००० ते १७७/००० या रस्त्याच्या दोन्ही बाजूने घेणारी झाडे तोडण्या संदर्भात परवानगी मिळणे कामी या कार्यालयाकडे अर्ज प्राप्त झालेला असून सदर अर्जात नमुद केल्या प्रमाणे सोबत जोडलेल्या यादी-प्रमाणे चिच-०८, आंबा-०३ व जांभूळ-०२ प्रजातीचे असे एकूण १३ झाडांस तोडण्यास परवानगी देण्यात येत आहे. तसेच यादीतील इतर प्रजातीची झाडे ही बिगर अनुसूची मध्ये येत असल्याने सदर झाडे तोडण्याची परवानगी या कार्यालयास देता येत नाही. तरी आपण सदर झाडांच्या तोडीबाबत मा. तहसिलदार सोा जुन्नर यांचे कडे रितसर अर्ज करून त्यांचेकडून सदर झाडे तोडण्याची परवानगी प्राप्त करून घ्यावी.

  
वनपरिक्षेत्र अधिकारी  
नारायणगाव

सोबत: वरील प्रमाणे यादी

प्रत: मा. उप वनसंरक्षक जुन्नर वनविभाग जुन्नर यांना माहितीस्तय सचिनय सादर

प्रति: मा. तहसिलदार सोा जुन्नर यांना माहितीस्तय सचिनय सादर

राष्ट्रीय महामार्ग क्रमांक ५० मधील अनुसूचीनुसार तोंडीत परवानगी दिलेल्या झाडांची यादी

S/No	Taluka	Name of Village	Type of land	Existing Km/ch		Tree No	Tree Name	Girth (mtr)	Approx Height (m)	Vol cum
				To	Side					
22	Junnar	Narayangaon	Govt	73+200	L.H.S.	74/106	फिच	3.40	7.00	5.06
129	Junnar	Narayangaon	Govt	80+350	L.H.S.	81/67	फिच	1.50	5.50	0.77
130	Junnar	Narayangaon	Govt	80+350	L.H.S.	81/68	फिच	0.85	5.00	0.23
792	Junnar	Bhalkalwadi	Govt	87+200	L.H.S.	88/433	फिच	2.20	6.80	2.06
823	Junnar	Bhalkalwadi	Govt	87+850	L.H.S.	88/464	फिच	1.10	5.00	0.38
850	Junnar	Bhalkalwadi	Govt	87+750	L.H.S.	88/376	फिच	3.00	5.15	2.90
899	Junnar	Chalkalwadi	Govt	88+350	L.H.S.	89/390	फिच	0.50	1.15	0.02
944	Junnar	Chalkalwadi	Govt	89+700	L.H.S.	90/532	फिच	2.20	4.10	1.24
716	Junnar	Kandali	Govt	86+950	L.H.S.	87/426	जर्पा	2.20	7.00	2.12
832	Junnar	Bhalkalwadi	Govt	87+250	L.H.S.	88/358	जर्पा	1.00	2.50	0.16
998	Junnar	Ale	Govt	93+825	L.H.S.	94/33	जर्पा	1.00	4.50	0.28
822	Junnar	Bhalkalwadi	Govt	87+850	L.H.S.	88/463	जर्पा	0.70	4.10	0.13
874	Junnar	Chalkalwadi	Govt	88+550	L.H.S.	89/485	जर्पा	1.65	4.80	0.82

  
 स.स. कुलकर्णी  
 वनपरिक्षेत्र अधिकारी  
 नारायणगाव

वन परिक्षेत्र अधिकारी घोडेगाव (प्रा.) यांचे कार्यालय

मध्यवर्ती प्रशासकिय इमारत, घोडेगाव - ४१२ ४०८ जि. पुणे. फोन नं : ०२१३३ - २४४०५०  
Email: rfo@ghodegaon@gmail.com

विषय :- पुणे - नाशिक राष्ट्रीय राजमार्ग क्रमांक ५० कि.मी. ४२/०००  
ते ३७७/००० खेड - सिन्नर रस्त्याचे चौपदरी करणांतर्गत हद्दीत  
येणारी झाडे तोडणे बाबत.

क्रमांक :- माजकी / २५४ / सन २०१३-१४

घोडेगाव :- ४१२४०८

दिनांक :- २९/११/२०१३

प्रति,

✓  
मा. प्रकल्प संचालक,  
भा.रा. राष्ट्रीय राजमार्ग प्राधिकरण,  
सुबोध हजळ, नाशिक.

संदर्भ :- आपले कडील पत्र क्रमांक NHAL/PIU/NSK/ka/Trec/२०१३/३१०५/ दिनांक ३१/११/२०१३.

उपरोक्त संदर्भात विषयान्वये आपणास कळविणेत येते की, घोडेगाव वनपरिक्षेत्रा अंतर्गत येणाऱ्या सौजे पेट, कळंब, एकलहरे या पुणे नाशिक रा.म.क्र.५० घेतील किमी. ४२/००० ते ३७७/००० खेड - सिन्नर रस्त्याच्या चौपदरी करणांतर्गत या रस्त्याच्या दोन्ही बाजूने येणारी झाडे तोडण्यासंदर्भात परवानगी मिळणेकरिता या कार्यालयाकडे अर्ज प्राप्त झालेला असून सदर अर्जात नमुद केल्या प्रमाणे सोबत जोडलेल्या यादीप्रमाणे आंबा व धिय या प्रजातीचे इ. माहसिल तोडण्यास परवानगी देण्यात येत आहे.

तसेच यादीतील इतर प्रजातीची झाडे ही बिगर अनुसूची मध्ये येत असल्याने सदर झाडे तोडण्याची परवानगी या कार्यालयास देता येत नाही. तरी आपण मा. तहसिलदार आंबेगाव, यांचेकडे सित्तर अर्ज करून त्यांचेकडून सदर झाडे तोडण्याची परवानगी प्राप्त करून घ्यावी. माहितीस्तव व पुढील कार्यावाहीस्तव सविनय सादर.

वन परिक्षेत्र अधिकारी,  
घोडेगाव

- प्रत :- १) मा. उप वनसंरक्षक, सौ. प्रकल्प वन विभाग जुन्नर यांना माहितीस्तव सविनय सादर.  
२) मा. तहसिलदार आंबेगाव यांना माहितीस्तव सविनय सादर.

**वृक्ष अधिकारी तथा वन परिक्षेत्र अधिकारी, घोडेगाव यांचे कार्यालय, घोडेगाव**  
 दूरध्वनी क्र. ०२१३३/१४४०५० foghodegaon@gmail.com

- घाचा :- १) शासन निर्णय राजपत्र भाग - ४ दिनांक १०/८/१९८९.  
 २) मा.उप वनसंरक्षक घोड प्रकल्प, वन विभाग जुन्नर, कठिल क्र. व/फस६/मालकी १८०९ सन २००० - २००१ दिनांक ६/९/२०००.  
 ३) वनपाल मंचर कडील जा.क्र. - मालकी/३१ / सन २०१३-१४ दिनांक ३/३२/२०१३  
 ४) वनपाल कळंबकडील जा.क्र. - मालकी/१३/सन२०१३-१४ दिनांक २३/१२/२०१३

आदेश :-

जा. क्र. /मालकी/ ८५० /सन २०१३-१४  
 घोडेगाव ४१२ ४०८ दिनांक २९/१२/२०१३

प्रकल्प संदर्भात भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुयोग हस्तस, नाशिक यांनी क्रमांक NHA /PIU/NSR/KS/१४९९/२०१२/३२०५ दि.१२/११/२०१३ रोजी केलेल्या अर्जाची चौकशी करता त्यांना महाराष्ट्र वृक्ष वीक्षणबाबत (नियमन) अधिनियम १९६४ कलम-२ अन्वये कालील प्रमाणे झाडे तोडणीस परवानगी देणेत येत आहे.

- पुणे - नाशिक राष्ट्रीय महामार्ग क्र.५० खंड - सिन्नर किमी ४२/००० ते १७७/००० या लांबीतील रस्त्याच्या चौपटरीकरणार्थ रस्त्याच्या दोन्ही बाजूचे द्रिदित येणारी झाडे मोजे पेट येथील किमी. ५३/६०० येथील झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ५३/२८ अंका झाड -१ मोजे कळंब येथील कि.मी. ७२/१४ व ७३/१४ मधील झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ७२/७५० व ७३/६५० चिच झाडे - २ मोजे पकतहरे येथील किमी. ६५/८०० ते ६५/९००, ६६/३०० मधील सन झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ६६/३२, ६७/४३ पक्कण चिच झाडे ३

उरील परवानगी खालील शर्तीस अधिन राहिल.

- १) प्रस्तुतची झाडे तोडलेमुळे कोणाचेही हक्कस व शिवसंपास बाधा येता कामा नये.
- २) प्रस्तुतची झाडे तोडलेमुळे झाड कोणाचेही नुकसान झाल्यास त्याची जबाबदारी अर्जदारावर राहिल.
- ३) सदर वृक्षतोडीची परवानगीची मुदत आदेश झाले घालून ३० दिवस वैध राहिल.
- ४) सदर मुदतीत झाडे तोड पुर्ण झाली नाही, तर फेर अर्ज देवून परवानगी मुदत वाढवून घ्यावी.
- ५) परवानगी दिलेली व मार्कींग केलेलीच झाडे तोडावीत अन्यथा दंडाची कारवाई केली जाईल परवानगी पेशा जास्त वृक्षांची तोड करू नये.
- ६) कोर्ट फी स्टॅम्पचा लिहून दिलेल्या प्रतिकापना प्रमाणे व नवीन झाडे लावणेबाबत पूर्णता न झालेस वोकलेल्या मालास शिक्का व निर्मत पास दिला जाणार नाही.
- ७) अर्जदार आदिवासी असल्यास त्याची परस्पर विक्री करता येणार नाही.



वृक्ष अधिकारी, तथा  
 वन परिक्षेत्र अधिकारी  
 घोडेगाव

प्रतिलिपी :-  
 प्रतिलिपी :-

- १) मा. उप वनसंरक्षक, घोड प्रकल्प, वन विभाग, जुन्नर यांना माहितीसाठी.
- २) वनपाल मंचर / फळंब यांना माहितीसाठी.
- १) त्यांनी अर्जदार यांनी मुदतीत झाडे तोड केली किंवा कसे याबाबत समक्ष चौकशी करून अहवाल सादर करावा.
- २) परवानगी पेशा जास्त वृक्ष तोड होणार नाही याची येजीय दक्षता घ्यावी व अहवाल सादर करावा.

उपदिभागीय अधिकारी संगमनेर भाग संगमनेर, यांचे समोरील कामकाज

विषय :- राष्ट्रीय महामार्ग खेड-सिल्वर किमी ४२/००० ते १७७/००० रुंदीकरणाला लागू झालेले तोडण्यास परवानगी मिळणेबाबत.

- घाबले :- १) प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांचेकडील जा.क्र. NHAL/PIU/NSK/KS/२०१३/२१७५ दि. २२/१०/२०१३.  
२) तहसिलदार संगमनेर यांचे कडील चौकशी अहवाल क्र.क्रवि/जमीन-२/११५५/२०१३ दि. २/११/२०१३.  
३) महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २५ व त्याखालील अधिनियम १९६७ चे नियम ३.

क्र. कावि ८५०/२०१३

आवेश

संगमनेर दिनांक २/१२/२०१३

ज्या अर्षी प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांनी पुणे-नाशिक राष्ट्रीय महामार्ग क्र.५० वरील (४२/००० ते १७७/०००) यामध्ये चौपटरीकरणार्तात राष्ट्रीय महामार्गाच्या रस्त्याच्या हद्दीत येणारी झाडे तोडणेस परवानगी मिळणेबाबत विनंती केली आहे. त्याअनुषंगाने तहसिलदार संगमनेर यांनी मंडळाधिकारी संगमनेर, धारगाव, डोळासणे, पिंपरणे यांचेकडेस चौकशीकामी पाठविले असता मंडळाधिकारी यांनी पंचनामे केले असून तहसिलदार संगमनेर यांचेकडेस महसूल सादर केला आहे. तहसिलदार संगमनेर यांनी सादर केलेला उद्घोषातील क्र.२ अन्वये अहवाल पाहता त्यात नमुद केलेली झाडे तोडण्यास हरकत नाही असा अहवाल सादर केलेला आहे.

पुणे-नाशिक राष्ट्रीय महामार्ग क्र.५० कि.मी. वरील (४२/००० ते १७७/०००) यामध्ये चौपटरीकरणार्तात राष्ट्रीय महामार्गाच्या रस्त्याच्या हद्दीत अडथळा निर्माण करित असल्याने सदरची झाडे तोडणे आवश्यक आहे अशी माझी खात्री झाली आहे. त्यामुळे खालील अटी व शर्तीवर महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम २५ व महाराष्ट्र जमीन महसूल (झाडे ह.च्या बाबतीत अधिकारांचे नियमन करणेबाबत) नियम १९६७ मधील तरतुदीनुसार प्रदान असलेल्या शक्तीचा वापर करून झाडे तोडण्यास खालील अटीवर परवानगी देत आहे.

अ.क्र.	झाडाचे नाव	संख्या	अ.क्र.	झाडाचे नाव	संख्या
१.	बामूळ (किकर)	११२२	१५	काठ	३
२.	बामूळ (विलापती)	५५	१६	शेवगा	६
३	बोर	१०३	१७	पिंपळ	१३
४	निलगिरी	१३	१८	तंबर	९
५	लिन	५६७	१९	करंजी	३
६	वड	१८१	२०	रायवळ	५०
७	बदाम	६	२१	खेजरी	१
८	शेवरी	३८	२२	नांदरकी	

१०	शिरस	४	२४	केळी	१
११	शिरस	२०	२५	मारस	२
१२	गुलमोहर	१९	२६	सिताफळ	१
१३	महारख	४	२७	निर्मुडी	२
१४	आटलिब	२	२८	जंगली झाड	१
			२९	इतर	१
		२१४८			२१५
		एकुण			२३७३

**अटी व शर्ती**

१. या परवानगीस अनुसरून झाडे तोडल्यामुळे कोणत्याही व्यक्तीच्या मालमतेच्या आणि कोणत्याही हानिकारक नुकसानी भरपाई भरणेस अर्जदार पात्र असेल.
२. ही परवानगी ज्या तारखेस देणेत आली त्या तारखेपासून ६० दिवसांच्या कालावधीसाठी वैध असेल.
३. झाडाची विहारी करावयाची असल्यास/वाहनूक करावयाची असल्यास वाहतुकीबाबत वनखात्याची परवानगी घ्यावी लागेल.
४. अर्जदार यांनी प्रत्येक झाडानागे १० अशी एकूण २३७३० नवीन झाडांची लागवड करावी. व तसे केलेबाबत तहसिलदार संगमनेर यांचेमार्फत इकडेस वाहवाल सादर करावा.
५. तोडलेल्या झाडांची विलेवाट लिलाव पध्दतीने व प्रचलित कायदेशिर तरतुदीचा अवलंब करून प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांनी करावी.
६. सधर परवानगी ही झाडतोडीबाबत असून झाडाच्या मालकी हक्काबाबत वाद उद्भवल्यास त्याची सर्वस्वी जबाबदारी प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांची राहिल.
७. उक्त झाडांच्या व्यतिरिक्त झाडे तोडल्याचे निदर्शनास आल्यास त्यास प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांना दंडास पात्र ठरणेत येईल.



*(Signature)*  
उपविभागीय अधिकारी  
संगमनेर भाग संगमनेर

प्रत : १. प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक  
प्रतिलिपी :- तहसिलदार संगमनेर यांचेकडेस माहितीसाठी व पुढील कार्यवाहीसाठी रवाना.

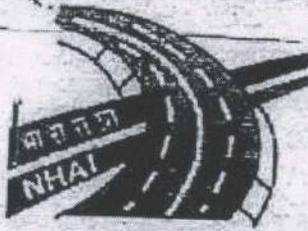
२/ उपरोक्त अट क्र. ४ ची पूर्तता करून घ्यावी व तसा इकडेस वाहवाल सादर करावा.

प्रतिलिपी :- मंडळाधिकारी संगमनेर, धारगाव, ढोळ्यासणे, पिंगरणे यांचेकडेस माहितीसाठी

प्रतिलिपी :- वनपरिक्षेत्र अधिकारी संगमनेर भाग १ ता. संगमनेर यांचेकडेस माहितीसाठी

प्रतिलिपी :- वनपरिक्षेत्र अधिकारी संगमनेर भाग २ ता. संगमनेर यांचेकडेस माहितीसाठी

*(Signature)*  
उपविभागीय अधिकारी  
संगमनेर भाग संगमनेर



भास्तीय राष्ट्रीय राजमार्ग प्राधिकरण

(सडक परिवहन और राजमार्ग मंत्रालय)

**National Highways Authority of India**

(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik.

"Subodh House", S.No. 911/2, Plot No-4, Behind Toyota Showroom  
Off. Mumbai Agra Highway, Nashik-422009 (MAHARASHTRA)

Telefax: 0253 - 2372  
e-mail: nashik@nhai

NHA/PIU/NSK/KS/2013/331

2<sup>nd</sup> December, 2013

To,

Range Forest Officer,  
Sinnar, District: Nashik.

**Sub:** NHA-PIU-NSK - Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50 in the State of Maharashtra - Tree cutting permission for Schedule Trees in Sinnar Tehsil - Reg.

**Ref.:** Your office letter No. B/Trees/1329/2013-14, Dtd. 01.11.2013.

Sir,

Vide reference above, tree cutting permission has been issued for infringing trees within proposed toe lines of widened c/s on subjected stretch in Nashik District. Tree cutting permission for following schedule trees has been issued and validity of the same expires on 30/11/2013:

- |             |   |        |
|-------------|---|--------|
| 1. Tamarind | - | 28 Nos |
| 2. Kinjal   | - | 2 Nos  |
| Total       | - | 30 Nos |

2. Due to labour shortage and harvesting season, there is acute shortage of labour, due to which cutting of trees has not been commenced yet.

In view of the above, it is requested to extend the Validity Period of Tree Cutting permission for further one month period.

Thanking you,

Yours faithfully,

  
(P.G. Khodaskar)  
GM(T), Project Director  
PIU, Nashik

Received  
27/12

वणी :- १) प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण नाशिक.यांचे कडील पत्र क्रमांक ३०८६  
दिनांक ३१.१०.२०१३

2800  
019

महाराष्ट्र झाडे तोडण्याबाबत महाराष्ट्र फेलिंग ऑफ ट्रिज (रेगव्लेशन) अॅक्ट १९६४ व सन १९८९  
च्या महाराष्ट्र अॅक्ट क्र. २६ ने केलेली सुधारणा अन्वये परवानगी आदेश.

नमुना क्र. २

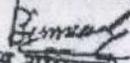
आदेश

जा.क्र. व/वृक्ष१३२२/२०१३-१४  
सिन्नर, दिनांक ०१/११/२०१३

प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण नाशिक जि. नाशिक (यात यापुढे ज्यांना प्रतिप्रहित  
म्हणुन संबोधण्यात आले आहे.) पास महाराष्ट्र झाडे तोडण्याबाबत महाराष्ट्र फेलिंग ऑफ ट्रिज (रेगव्लेशन)  
अॅक्ट १९६४ व सन १९८९ च्या महाराष्ट्र अॅक्ट क्र. २६ ने केलेली सुधारणा अन्वये खालील तक्त्यात वर्णन  
केलेली झाडे तोडण्यास पुढील शर्तीस अधीन राहुन परवानगी देण्यात येत आहे. ती शर्त अशी की, या  
परवानगी नुसार झाडे तोडल्यामुळे कोणत्याही व्यक्तीच्या मालमत्तेच्या झालेल्या कोणत्याही हानी दाखल  
नुकसान भरपाई भरण्यास किंवा झाडांच्या मालकी बाबत कोणताही वाद/ न्यायालयीन वादनिर्माण झाल्यास  
या बाबतीत प्रतीप्रहीत सदर वादाचे निराकरण करणेस पात्र व जबाबदार असेल, ही परवानगी ज्या तारखेला  
देण्यात आली त्या तारखेपासुन ३० (तीस) दिवसांच्या कालावधीत वैध राहिल.

जमिनीचे वर्णन	तक्ता
तालुका :- सिन्नर	झाडांचे वर्णन
गाव :- पुणे - नाशिक राष्ट्रीय महामार्ग क्र. ५०	वनझाडे व फळ झाडे
गट नंबर :- कि.मी. ४२/०० ते १७७/००	चिंच-२८
पोट हिस्सा :- --	किंजळ-०२
क्षेत्र :- --	एकुण झाडे -३० (सोबत गांविहाययादी जोडली आहे)

झाडे तोडल्यानंतर प्रतीप्रहीता यांनी त्याच जातीची तितकीच झाडे लावली पाहिजे.  
हा आदेश आज दिनांक ०१-११-२०१३ रोजी माझ्या सही व शिक्क्यानिशी देण्यात आला.

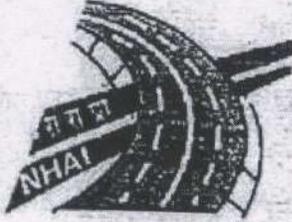
  
वृक्ष अधिकारी  
तथा

वनपरिक्षेत्र अधिकारी  
सिन्नर (प्रादेशिक)

प्रति - प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण नाशिक  
प्रति - वनपाल नांदूरशिगोटे व वनपाल सिन्नर

२/- परवानगी पेक्षा जास्त झाडे तोडली जाणार नाही याची दक्षता घ्यावी. तसेच मुदतीत झाडे तोड  
झालेली आहे काय याची खात्री करावी. अर्जदार यांचे कडून नविन झाडे लावणेबाबतचे हमीपत्र घेऊन  
त्यांना झाडे लावणे बाबत सुधित करावे.

प्रतिलिपी - म. उप वनसंरक्षक पश्चिम भाग नाशिक यांना माहितीसाठी सविनय सादर.



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

## National Highways Authority of India

(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik.

"Subodh House", S.No. 911/2, Plot No-4, Behind Toyota Showroom  
Off. Mumbai Agra Highway, Nashik-422000 (MAHARASHTRA)

Telefax : 0253 - 2372800

e-mail : nashik@nhai.org

No. NHA/PIU/NSK/KS/2013/3086

31<sup>st</sup> October, 2013

To,

Range Forest Officer,  
Sinnar, Dist. Nashik.

Sub: NHA/PIU-NSK - Widening of existing 2 lane carriageway to 4/8 lane divided carriageway configuration Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50 In the State of Maharashtra - Widening of NH-50 - Tree cutting permission for schedule trees - Reg.

Sir,

Khed - Sinnar section of NH-50 is main connectivity between South and North India and that's why Govt. of India has envisaged Delhi-Mumbai Industrial Corridor (DMIC) along this section in Maharashtra. Govt of Maharashtra declared Golden triangle project for Mumbai-Pune-Nashik and this stretch is one arm of Golden triangle. This stretch passes through 3 Districts viz. Pune, Ahmadnagar and Nashik Districts.

2. Subjected work of four laning of NH-50 is awarded to M/s Khed - Sinnar Expressway Ltd. and Agreement has been signed on 08.05.2013. As per Concession Agreement, work is to be started on 04.11.2013. In Nashik District, following trees falls in PROW and needs to be cut down for four laning of subjected stretch. New trees will be planted along road side in lieu of cut down trees. The details of village wise trees to be cut down are as under:

Table: Village wise list of trees to be cut down in Sinnar Tehsil

Sr. No.	Village	Total trees
1.	Dutta Nagar	13
2.	Dhondveer Nagar	125
3.	Dodi Budruk	139
4.	Dodi Khurd	42
5.	Gonda	220
6.	Gurewadi	29
7.	Muselgaon	32
8.	Nandur Shingote	310
9.	Shivaji Nagar	129
	Total	1039

3. It is requested to issue permission for cutting schedule trees as per prevailing Act, at the earliest.

Thanking you.

Encl: List of trees.

Yours faithfully

(P.D. Khodaskar)  
GM(T) & Project Director





भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

National Highways Authority of India

(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik.

"Suboch House", S.No. 911/2, Plot No-4, Behind Toyala Showroom  
Off. Mumbai Agra Highway, Nashik-422009 (MAHARASHTRA)

Telex: 0253 - 2372800

e-mail: nashik@nhai.org

Forest

No. NHA/PIU/NSK/KS/2013/297

21<sup>st</sup> October, 2013

To,

Tahallidar / RFO Sinnar  
Sinnar, Dist. Nashik.

Sub: NHA-PIU-NSK - Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50 in the State of Maharashtra - Widening of NH-50 - Tree cutting permission - Reg.

Sir,

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9.	Shivaji Nagar	129
	Total	1039

3. It is requested to issue permission for cutting trees as per prevailing Act, at the earliest.

Thanking you.

*Radhakrishna*

Yours faithfully

*(Signature)*

(P.D. Khodaskar)  
GM(T) & Project Director  
PIU Nashik

Enc: List of trees.



Forest

वनपरिक्षेत्र अधिकारी सित्रर (प्रादेशिक) पांचे कार्यालय, सित्रर.  
नाशिक - पुणे रोड, सित्रर. जि. नाशिक (४२२१०१) दूरध्वनी क्र. - ०२५५१ - २२०२४४

पत्र

विषय : पुणे-नाशिक रा.म.क्र. ५०.  
ते ४२/०० ते १७७/००० या लांबीतील  
एन एच डी पी - कॅस IV-B चे  
चौपदरीकरणांतर्गत हद्दीत  
येणारी झाडे तोडणेबाबत....  
जावक क्र. अ/वृक्षतोड/१३२७/सन १३-१४  
सित्रर. दिनांक २१/१०/२०१३.

प्रति, ✓

प्रकल्प संचालक,  
भारतीय राष्ट्रीय राजमार्ग,  
प्राधिकरण, सुबोध हाऊस,  
मुंबई/नाशिक.

संदर्भ : आपले कार्यालयाचे पत्र क्र. एन.एच.ए.आय/एन एस कें/२१७२  
दि. २१/१०/२०१३

उपरोक्त संदर्भिय पत्रान्वये पुणे - नाशिक वरील रा.म.क्र. ५० वरील  
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वनपरिक्षेत्र अधिकारी  
सित्रर (प्रादेशिक)

प्रत - मा. तहसिलदार सित्रर यांना माहितीकामी सविनय सादर.

May-III

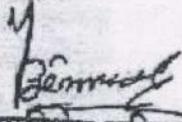
N. H. A. I. (PIL) NASHIK	
Inward No.:	8094
Date:	21/10/13
Filed in:	NHSD
Sign.	

ना हरकत दाखला

पुणे नाशिक राष्ट्रीय महामार्ग क्र. ५० कि.मी. वरील ४२/०० ते १७७/०० या लांबीतील चौपदरीकरणान्तर्गत राष्ट्रीय महामार्गाच्या रस्त्याच्या हद्दीत चेणारी बिगर अनुसूचित १००९ झाडे तोडीस परवानगी देणेस या कार्यालयाची हरकत नाही.

दिनांक : ३१/१०/२०१३

ठिकाण : सिन्नर

  
वनपरिक्षेत्र अधिकारी  
सिन्नर (प्रादेशिक)

Forest

वनपरिक्षेत्र अधिकारी सित्रर (प्रादेशिक) पांचे कार्यालय, सित्रर.  
नाशिक - पुणे रोड, सित्रर. जि. नाशिक (४२२१०३) वृक्षवनी क्र. - ०२५५१ - २२०२४४

पत्र

विषय : पुणे-नाशिक रा.म.क्र. ५०.

ते ४२/०० ते १७७/००० या लांबीतील

एन एच डी पी - केस IV-B चे

चौपदरीकरणांतर्गत हद्दीत

येणारी झाडे तोडणेबाबत....

जावक क्र. अ/वृक्षतोड/१३२७/सन १३-१४

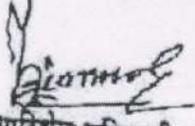
सित्रर. दिनांक २१/१०/२०१३.

प्रति,

प्रकल्प संचालक,  
भारतीय राष्ट्रीय राजमार्ग,  
प्राधिकरण, सुबोध हाऊस,  
मुंबई/नाशिक.

संदर्भ : आपले कार्यालयाचे पत्र क्र. एन.एच.ए.आय/एन एस के/२९७२  
दि. २१/१०/२०१३

उपरोक्त संदर्भिय पत्रान्वये पुणे - नाशिक वरील रा.म.क्र. ५० वरील  
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परवानगी या कार्यालयाकडून देणेत येईल.

  
वनपरिक्षेत्र अधिकारी  
सित्रर (प्रादेशिक)

प्रत - मा. तहसिलदार सित्रर यांना माहितीकामी सविनय सावर.

May-111

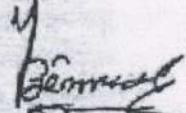
N. H. A. I. (PIU) NASHIK	
Inward No.:	8094
Date:	21/10/13
Filed In:	N.H.S
Sign.	

ना हरकत दाखला

पुणे नाशिक राष्ट्रीय महामार्ग क्र. ५० कि.मी. वरील ४२/०० ते १७७/०० या लांबीतील चौपदरीकरणान्तर्गत राष्ट्रीय महामार्गाच्या रस्त्याच्या हद्दीत वेणारी विंगर अनुसूचित १००९ झाडे तोडीस परवानगी देणेस या कार्यालयाची हरकत नाही.

दिनांक : ३१/१०/२०१३

ठिकाण : सिन्नर

  
वनपरिक्षेत्र अधिकारी  
सिन्नर (प्रादेशिक)



# **Annexure-IV**

**Rain Water Harvesting**

**Concession Agreement Clause -4.16**

**&**

**Notifications of Central Ground Water Board along  
with Amendments**



**NATIONAL HIGHWAYS AUTHORITY OF INDIA**  
(Ministry of Road Transport & Highways,  
Government of India)

**CONCESSION AGREEMENT**

**For**

**“Four Laning of Khed-Sinnar Section of NH-50  
from km 42.000 to km 177.000 (Design length –  
137.946 km) under NHDP PHASE IV B in the state  
of Maharashtra on DBFOT basis”**

**BETWEEN**

**National Highways Authority of India  
G-5&6, Sector 10, Dwarka,  
New Delhi-110075**

**AND**

**Khed Sinnar Expressway Limited  
The IL&FS Financial Centre, Plot No. C-22, G  
Block, Bandra Kurla Complex, Bandra (East),  
Mumbai – 400051, Maharashtra, INDIA.**

**VOLUME -I  
PART-II**

**SCHEDULES  
May 08, 2013**

- 4.10 Minor bridges**  
Minor bridges as listed in Appendix BXII shall be provided, widened, reconstructed, or extended.
- 4.11 Culverts**  
Culverts shall be provided, widened, reconstructed, or extended as listed in Appendix BXIII.
- 4.12 ROB/RUB**  
Details of ROB/RUBs to be provided are given at Appendix BXIV.
- 4.13 Entry /exit ramps**  
Entry /exit ramps for entering into or exiting from the project highway shall be provided wherever necessary.
- 4.14 Slope protection**  
The side slope shall be protected by using suitable slope protection measures wherever required along the present highway.
- 4.15 Utilities**  
Provision of accommodating utilities shall be made both over as well as underground wherever required. Utilities crossings across highway and service road consisting of 1x600 diameter pipe two for each kilometer shall be provided.
- 4.16 Rainwater Harvesting System**  
As per Ministry of Environment and Forests Notification, New Delhi dated 14.01.1997 (as amended on 13.01.1998, 05.01.1999 & 6.11.2000), the construction of Rain Water Harvesting structure is mandatory in and around Water Crisis area, notified by the Central Ground Water Board.
- 4.17 Reconstruction Stretches**  
Details of reconstruction stretches for existing pavement as listed in Appendix BXVI.
- 4.18 Built up sections**  
The list of built up sections along the project Highway is given in Appendix BXVII.

\*\*\*

# KHED SINNAR EXPRESSWAY LIMITED

Site Office: White House, Plot No. 5, Near ICICI Bank, Indira Nagar, Nashik-422 009  
Tel: +91-253-2396567, Fax: +91-253-2396566

KSEI/PRI/TEC/CO-581/506

1<sup>st</sup> September, 2014

To,  
Team Leader - SAICPL-DCS,  
Flat No. 4&8, First Floor,  
DSK's Centre, (Behind Hotel Indrayani),  
Manchar - 410503, Dist. - Pune-10,  
Maharashtra.

Project: Four Lanning of Khed-Sinnar Section of NH-50 from Km 42+000 to Km 177+000  
(Design Length - 137.946 Km) under NHDP Phase IV in the state of Maharashtra  
on DBFOT Basis.

Subject: Rainwater Harvesting System - Reg.

Dear Sir,

The Clause 4.1.6 of Schedule B of Concession Agreement states that, "As per Ministry of Environment and Forest Notification, New Delhi dated 14.01.1997 (as amended on 13.01.1998, 05.01.1999 & 06.11.2000), the construction of Rain Water Harvesting structure is mandatory in and around Water Crisis area notified by the Central Ground Water Board."

Please find attached the copy of above cited notification of MoEF. As per SI No: 2(iii) of the amended Notification dated 6.11.2000, the Central Ground Water Board (the Authority) shall exercise the powers and perform functions namely.... " (ii) to regulate and control, management and development of Ground Water in the country and to Issue necessary regulatory directions for this purpose."

Further, please find attached the list of Notified Areas for Control and Regulation of Ground Water published by Central Ground Water Board. Please note that our project stretch and the surrounding areas are not covered in the areas notified by Central Ground Water Board for Control and Regulation of Ground Water. Hence the provision of Rain Water Harvesting structure is not mandatory for the Project as per the provisions of clause 4.1.6 of Schedule B of Concession Agreement.

This is for your information and records

Assuring our best services at all times

Yours Faithfully,  
For Khed Sinnar Expressway Limited

S.P. Singh

Project Director

Encl : As above

CC : NHAL/PIU, Nashik. For information and records.

SAICPL-DCS
Received
Date: 02/09/2014
By: [Signature]
For: [Signature]
Project: [Signature]
TI

**KHED SINNAR EXPRESSWAY LIMITED**

Site Office: 'White House', Plot No. 5, Near ICICI Bank, Indira Nagar, Nashik-422 009  
Tel: +91-253-2396567. Fax: +91-253-2396566

o/c

KSEL/PRJ/TEC/ICO-581/1360

22<sup>nd</sup> July, 2015

To,  
Team Leader – SAICPL-DCS,  
Flat No. 4&8, First Floor,  
DSK's Centre, (behind Hotel Indrayani),  
Manchar – 410503, Dist. – Pune,  
Maharashtra.

**Project:** Four Lanning of Khed-Sinnar Section of NH-50 from Km 42+000 to Km 177+000 (Design Length – 137.946 Km) under NHDP Phase IV in the state of Maharashtra on DBFOT Basis.

**Subject:** Rain Water Harvesting System on Project Highway - Reg.

**Ref:** IE Lr. No: SAICPL-DCS/Khed-Sinnar/IE/NH-50/2015/695, dated 11/7/2015.  
IE Lr. No: SAICPL-DCS/Khed-Sinnar/IE/NH-50/2015/387, dated 22/1/2015.  
KSEL Letter No: KSEL/PRJ/TEC/ICO-581/506, dated 1/9/2014.

Dear Sir,

With reference to the captioned subject and in response to your letters referred above, we have already submitted our clarification regarding the provision of Rain Water Harvesting System on Project Highway vide our letter Ref 3.

We again reiterate the contents communicated vide our letter Ref 3 in this regard. Accordingly it is amply clear that the our project stretch and the surrounding areas are not covered in the areas notified by Central Ground Water Board for Control and Regulation of Ground Water. Hence the provision of Rain Water Harvesting structure is not mandatory for the Project as per the provisions of clause 4.16 of Schedule B of Concession Agreement.

This is for your information & records please.

Assuring our best services at all times.

Yours Faithfully,

For Khed Sinnar Expressway Limited

  
S.P. Singh

Project Director



CC : The Project Director, NHAI, PIU, Nashik

संस्कृत सं. डी. एल. 3300/96

REGD. NO. D.L. 1102



# भारत का राजपत्र The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (II)  
PART II—Section 3—Sub-section (II)

प्रधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 30 ]  
No. 30 ]

नई दिल्ली, मंगलवार, जनवरी 14, 1957/पीएच 24, 1918  
NEW DELHI, TUESDAY, JANUARY 14, 1957/PAUSA 24, 1918

पर्यवेक्षण और धन मंत्रालय  
अधिसूचना

नई दिल्ली, 14 जनवरी, 1957

का. आ. 330 (अ 1)—केन्द्रीय सरकार, पर्यवेक्षण (अंतराहण) अधिनियम, 1956 (1956 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का उपयोग करते हुए, इस अधिसूचना के अन्तर्गत प्रकाशन की जाती है कि निम्नलिखित कानून और विचारों के विनियमन और नियंत्रण के प्रयोजन के लिए केन्द्रीय भूमिगत जल बोर्ड प्राधिकरण गठित की जाती है, अर्थात् :-

- (1) अध्याय, केन्द्रीय भूमिगत जल बोर्ड — अध्याय
- (2) सदस्य, (अध्यक्ष और सामग्री सदस्य), केन्द्रीय भूमिगत जल बोर्ड — सदस्य
- (3) सहाय्य, (प्रोत्साहन प्रदाता और संचालक), केन्द्रीय भूमिगत जल बोर्ड — सहाय्य
- (4) सहाय्य, (संरक्षण, निर्माण और मालीदार), केन्द्रीय भूमिगत जल बोर्ड — सहाय्य
- (5) ..... — सहाय्य

(केन्द्रीय सरकार द्वारा नियुक्त किए जायेंगे) केवल संयुक्त सचिव,  
भारत सरकार को पत्रित नौ अधिनियम बोर्ड अधिकारी)

प्रधिकारण नियमितित शक्तियों का प्रयोग और कानून का प्रकाशन के संबंध में :-

- (i) पर्यवेक्षण (अंतराहण) अधिनियम, 1956 की धारा 5 के अन्तर्गत शक्तियों का उक्त अधिनियम की धारा 3 की उपधारा (2) में निर्दिष्ट शक्तियों को समस्त ऐसे अध्यायों और विभागों को प्रयोग के लिए प्रयोग प्रदान।
- (ii) उक्त अधिनियम की धारा 15 से धारा 21 के अन्तर्गत प्राथमिक उपबन्धों का प्रयोग प्रदान।
- (iii) देश में सम्बन्धित बोर्डों के अन्तर्गत कानून और विचारों के विनियमन और नियंत्रण के प्रयोजन के लिए केन्द्रीय भूमिगत जल बोर्ड प्राधिकरण गठित की जाती है, अर्थात् :-

पर्यवेक्षण की अधिनियम सम्पूर्ण शक्तियाँ प्रदान की जाती हैं।

परिष्कारण, माधुम्यक के मात संसाधन संसाधन के प्रशासनिक नियंत्रण के अधीन कृत्य करने और इसका मुद्रासमय दिल्ली में होना :

[सं. सं. सं. 11011/29/96-आई.ए.-III]

श्री. एम. खान, संपुका सचिव

MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION

New Delhi, the 14th January, 1957

S.O. 38(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitute the Central Ground Water Board as an Authority for the purposes of regulation and control of Ground Water Management and Development for a period of one year from the date of publication of this notification in the official gazette, namely :—

- (1) Chairman, Central Ground Water Board —Chairperson
- (2) Member (Exploratory Drilling and Materials Management), Central Ground Water Board —Member
- (3) Member (Sustainable Management and Linings), Central Ground Water Board —Member
- (4) Member (Survey, Assessment and Monitoring), Central Ground Water Board —Member

(A) Officers not below the rank of the Joint Secretary to the Government of India to be appointed by the Central Government;

The Authority shall exercise the following powers and perform the following functions, namely :—

- (i) exercise of powers under section 5 of the Environment (Protection) Act, 1986 for issuing directions and taking such measures in respect of all the matters referred to in sub-section (2) of section 3 of the said Act;
- (ii) to resort to the penal provisions contained in sections 13 to 21 of the said Act;
- (iii) to regulate indiscriminate boring and withdrawal of ground water in the country and to issue necessary regulatory directions with a view to preserve and protect the ground water.

The jurisdiction of the Authority shall be whole of India.

The Authority shall function under the administrative control of the Government of India in the Ministry of Water Resources with its headquarters at Delhi.

[F. No. L-11011/29/96-IA, III]  
K. H. KHAWAJA, S. Secy

आर.जी.ए. नं. 1101/29/96-आ.प. III

ANNEXURE - I

REGD. NO. L-1101/29/96-IA.II

  
**भारत का राजपत्र**  
**The Gazette of India**  
 असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (II)

PART II—Section 3—Sub-section (II)

सांख्यिकी से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 25 ]  
No. 26 ]

नई दिल्ली, मंगलवार, जनवरी 13, 1998/वीप 23, 1979  
NEW DELHI, TUESDAY, JANUARY 13, 1998/FAUSA 23, 1979

पर्यावरण एवं वन विभाग

अधिसूचना

सं. 40 (अ), 13 जनवरी, 1998

क्र.आ. 40 (अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 या 29) की धारा 3 के उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण और वन विभाग को अधिसूचना संख्या एल.जी.ए. 38 (अ) तारीख 14 जनवरी, 1997 में निम्नलिखित संशोधन जारी की है, अर्थात्—

उक्त अधिसूचना के पैरा 1 में 'एक वर्ष' शब्दों के स्थान पर 'पाँच वर्ष' शब्द रखे जाएँ।

[सं. एल-1101/29/96-आ.प. III]

आर.एम. खान, सहायक सचिव

पर्यावरण, वन विभाग, भाग II, खण्ड 3, उप-

पर्यावरण

खण्ड (II) में प्रकाशित की गई थी।

**MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION**

New Delhi, the 13th January, 1998

S.O. 40 (A).—In exercise of powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Environment and Forests No. S.O. 38 (A) dated the 14th January, 1997, namely:—

In the said notification, in paragraph ... for the words "one year", the words "five years" shall be substituted.

[No. L-1101/29/96-IA.II]

R.H. KHWAJA, Jr. Secy.

Foot Note: The principal notification was published vide No. S.O. 38 (B) dated the 14th January, 1997 in Part II, Section 3.

Printed by the Manager, Govt. of India Press, Ring Road, Mayapuri, New Delhi-110064  
and Published by the Controller of Publications, Delhi-110054—1998

ANNEXURE - IVa

REC'D. 140 D.L. 3300458



# भारत का राजपत्र The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (II)  
PART II—Section 3—Sub-section (II)

प्रधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

क्र. 9 ]  
No. 9 ]

नई दिल्ली, शुक्रवार, जनवरी 8, 1999/पौष 18, 1920  
NEW DELHI, FRIDAY, JANUARY 8, 1999/PAUSA 18, 1920

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 5 जनवरी, 1999

का. जा. 38 (अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की भाग 3 की उपभाषा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का. जा. 38 (अ) तारीख 14 जनवरी, 1997 में निम्नलिखित संशोधन करती है, अर्थात्:—

उक्त अधिसूचना के पैरा 1 में क्रम सं. (3) में संबंधित उचितियों के अभाव में निम्नलिखित अन्वयस्थिति किंचि जाएगा, अर्थात्:—

- (16) केंद्रीय भू-जल बोर्ड
- राज्य विद्युतक या
- समतुल्य शक्ति का कोई अधिकारी

[सं. सू. 170/129/98-अ.प. III]

श्री. उपसंचालक, संयुक्त सचिव

सात दिवसों में—सूक्त अधिसूचना दिनांक 14 जनवरी, 1997 को भारत के महासचिव, राजपत्र के भाग II खण्ड 3, उपखण्ड (II) में का. जा. 38(अ) के तहत प्रकाशित की गई थी और 13 जनवरी, 1998 को अधिसूचना संख्या का. जा. 40(अ) के तहत इसमें संशोधन किंचि गया था।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 5th January, 1999

S. O. 9(E).—In exercise of powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendments in the Notification of the Government of India in the Ministry of Environment and Forests No. S. O. 38(E) issued the 14th January, 1997 namely:—

57 0299

(1).

name: —

(5) Regional Director or  
an officer of equivalent rank,  
Central Ground Water Board

—Member Secretary—

[No. L-110/10987-1  
V. RAJAGOPALAN, J.  
Foot Note: —The principal notification was published vide No. S. O. 38(E) dated the 14th January, 1997, Part II, Section  
Sub-section (ii) of the Gazette of India, Extraordinary and amended vide Notification No. S. O. 40 (E) of  
13th January, 1998.

# भारत का राजपत्र The Gazette of India



ANNEXURE

असाधारण  
EXTRAORDINARY  
भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)  
प्रधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 745 ]  
No. 745 ]

नई दिल्ली, बुधवार, नवम्बर 16, 2000/कार्तिक 25, 1922.  
NEW DELHI, THURSDAY, NOVEMBER 16, 2000/KARTIKA 25, 1922

पर्यावरण और वन विभाग  
अभिसूचना  
नई दिल्ली, 8 नवम्बर 2000

का.सं. 1024 (अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारत सरकार के पर्यावरण और वन विभाग की अधिसूचना संख्या का.सं. 38(अ) तारीख 14 जनवरी, 1997 के विन्यासित्व संशोधन प्रस्ताव है, अर्थात्:—

इस अधिसूचना में,—

- (1) प्रारम्भिक शेष में "एन वन की उपधि के लिए" शब्दों का अर्थ निम्न प्रकार है—
- (ii) अधिनियम के मन्त्र के लिए "(1) से (6) तक" के स्थान पर निम्नलिखित पाठ अधिसूचना संख्या का.सं. 38(अ) तारीख 14 जनवरी, 1997 के विन्यासित्व संशोधन प्रस्ताव है, अर्थात्:—
- |   |       |
|---|-------|
| 1. राज्य के केंद्रीय भूमिगत जल बोर्ड                              | राज्य |
| 2. राज्य (सर्वेक्षण, विचारण और नवीकरण) केंद्रीय भूमिगत जल बोर्ड   | राज्य |
| 3. राज्य (खोद, ड्रिलिंग और संचयन प्रबंध) केंद्रीय भूमिगत जल बोर्ड | राज्य |
| 4. राज्य (प्रोत्साहन, प्रबंध और तंत्रण) केंद्रीय भूमिगत जल बोर्ड  | राज्य |
| 5. राज्य (प्रोत्साहन और डीपॉजिटो अंतरण) केंद्रीय भूमिगत जल बोर्ड  | राज्य |
| 6. संयुक्त सचिव (एनालिसिस) राज संरक्षण-संरक्षण                    | राज्य |
| 7. संयुक्त सचिव और विशेष सहायक राज संरक्षण-संरक्षण                | राज्य |
| 8. संयुक्त सचिव, पर्यावरण और वन विभाग                             | राज्य |

1113 230290

2. मुख्य इंजीनियर, सिंचाई प्रबंध समिति  
(जल, संचयन और परिपालन)

सचिव

3. केन्द्रीय जल बोर्ड

10. निदेशक/सहायक निदेशक (जल)

जल और प्राकृतिक संचय विभाग लिमिटेड

सचिव

प्रशासनिक सचिव-समय पर, जब भी आवश्यक हो, निम्नलिखित को विशेष प्राधिकार के तहत में आमंत्रित कर सकती है

1. संयुक्त सचिव (मृदा और जल संचयन) कृषि और सहकारिता विभाग
2. सहायक सचिव (जल प्रबंधन) संचय विभाग संयुक्त
3. संयुक्त सचिव (पेक्जटा प्रदाय विभाग), प्रायोगिक विकास संस्थान
4. निदेशक, राष्ट्रीय जल विज्ञान संस्थान, पुणे
5. निदेशक, राष्ट्रीय भू-भौतिकी संस्थान, हैदराबाद

(iii) पैरा 2 में खंड (iii) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात् :-

(i) देश में भूमिगत जल के प्रबंधन और विनियमन को विनियमित और निर्धारित करना तथा इस प्रयोजन के लिए आवश्यक विनियमन-निदेशन प्रदान करना।

(iv) अधिकारियों को नियुक्ति के लिए (संशोधन संरक्षण) अधिनियम, 1986 को अंग 4 के अधीन शक्तियों का प्रयोग करना।

[सं. एल-11011/29/86-आईए-III]

डॉ. उदयचरण, संयुक्त सचिव

पाठ दिग्दर्शन : मूल अधिनियम सं. का. जा. 38(अ) तारीख 14 जनवरी, 1987 द्वारा भारत के एकत्र-असफल-भाग II, खंड 2, उपखंड (ii) में प्रकाशित की गई थी और तत्पश्चात् अधिनियम सं. का. जा. 40(अ) तारीख 13 जनवरी, 1988 और का. जा. 8(अ) तारीख 2 जनवरी, 1999 द्वारा संशोधन किया गया।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 6th November, 2000

S.O. 1024 (E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following amendments in the Notification of the Government of India in the Ministry of Environment and Forests No.S.O.38 (E) dated the 14<sup>th</sup> January, 1997, namely: -

- (i) in the opening paragraph, the words "for a period of five years" shall be omitted.
- (ii) for composition of the authority from (1) to (6), the following shall be substituted, namely: -

1.	Chairman, Central Ground Water Board	Chairman
2.	Member (Survey, Assessment and Monitoring), Central Ground Water Board	Member
3.	Member (Exploration Drilling and Materials Management), Central Ground Water Board	Member
4.	Member (Sustainable Management and Liasing), Central Ground Water Board	Member
5.	Member (Training and Technology Transfer), Central Ground Water Board	Member

Part II

भारत सरकार  
जल संसाधन विभाग

3

Joint Secretary (Administration), Ministry of Water Resources	Member
Joint Secretary and Financial Adviser, Ministry of Water Resources	Member
Joint Secretary, Ministry of Environment and Forests	Member
Chief Engineer, Irrigation Management Organisation (Water, Planning and Projects), Central Water Commission	Member
Director/General Manager (Exploration), Oil and Natural Gas Corporation Ltd.	Member

The Authority may invite from time to time the following as special invitees as and when required:

1. Joint Secretary (Soil and Water Conservation), Department of Agriculture and Co-operation.
2. Joint Secretary (Water Supply), Ministry of Urban Development
2. Joint Secretary (Department of Drinking Water Supply), Ministry of Rural Development.
4. Director, National Institute of Hydrology, Roorkee.
5. Director, National Geo-physical Research Institute, Hyderabad."

(iii) in para 2 for clause (iii), the following shall be substituted, namely:-

"(iii) to regulate and control, management and development of ground water in the country and to issue necessary regulatory directions for this purpose;

(iv) exercise of powers under Section 4 of the Environment (Protection) Act, 1986, for appointment of officers."

(No. L-11011/29/96-IA-III)  
DR. V. RAJAGOPALAN, Jr. Secy.

Footnote : The principal notification was published vide No. S.O. 38(E) dated the 12<sup>th</sup> January 1997, in Part-II, section 3, sub-section (ii) of the Gazette of India, Extraordinary and subsequently amended vide Notification No. S.O. 40 (E) dated the 13<sup>th</sup> January 1998 and S.O. 9 (E) dated the 5<sup>th</sup> January 1999.



# CENTRAL GROUND WATER BOARD

Home | Site Map | Organisation | Know CGWB | Schemes | Activities | GW Profiles | Publications / Report | CGWA | Public Info | Photo Gallery | Video Gallery | What's New | Current Events | Download | Training | Website Policies | Help | Recruitments | Tenders | Contacts | Who's Who | Archive | INTRA-CGWB | ETI | [Feedback](#)

## Save - Preserve it, Protect it and

CENTRAL GROUND WATER AUTHORITY (CGWA): About CGWA | Important Notifications | Guidelines | Public Notices | Notified Areas | Nodal Officers | NOC Issued in safe areas | NOC Issued in Of/critical/ semi-critical areas | Status of Pending cases | Status of Renewal | Status of NOC for Dewatering

## CENTRAL GROUND WATER AUTHORITY

### LIST OF NOTIFIED AREAS FOR CONTROL AND REGULATION OF GROUND WATER

Sr No	Place/Block/Mandal/Taluka	District	State/ U.T.	Date of Notification
1	Tirupathi (Rural)	Chittoor	Andhra Pradesh	5.12.2005
2	Venipalli	Cuddapah	Andhra Pradesh	5.12.2005
3	Midil	Mahabubnagar	Andhra Pradesh	5.12.2005
4	Chimathur	Anantapur	Andhra Pradesh	5.12.2005
5	Warpala (NC)	Anantapur	Andhra Pradesh	27.11.2012
6	Vaitpoor (NC)	Nizamabad	Andhra Pradesh	27.11.2012
7	Giddalur	Prakasam	Andhra Pradesh	27.11.2012
8	Union Territory of Diu	Diu	Diu & Daman UT	17.10.1998
9	Gandhinagar taluka (aquifer below 200 mbgl declared as notified for meeting drinking and domestic requirements)	Gandhinagar	Gujarat	2.09.2000
10	Katol	Gandhinagar	Gujarat	27.11.2012
11	Mansa	Gandhinagar	Gujarat	27.11.2012
12	Mahesana	Mahesana	Gujarat	27.11.2012
13	Badra	Bhiwani	Haryana	13.08.2011
14	Tohana	Fatehabad	Haryana	13.08.2011
15	Entire Gurgaon District	Gurgaon	Haryana	13.08.2011
16	Gulha	Kaithal	Haryana	13.08.2011
17	Ladwa	Kurukshetra	Haryana	13.08.2011
18	Pehowa	Kurukshetra	Haryana	13.08.2011
19	Bapoli	Panipat	Haryana	13.08.2011
20	Rania	Sirsa	Haryana	13.08.2011
21	Municipal Corporation of Faridabad & Talsangarh	Faridabad	Haryana	13.08.2011
22	sonel	Kaithal	Haryana	13.08.2011

23	Shimla	Kurkshetra	Haryana	2.12.2006
24	Angori Chowdhary	Mahendragarh	Haryana	2.12.2006
25	Parbhani	Mahendragarh	Haryana	2.12.2006
26	Barakha	Panipat	Haryana	2.12.2006
27	Yhol	Rewari	Haryana	2.12.2006
28	Rajaund	Kaithal	Haryana	2.12.2006
29	Ellenabad	Sirsa	Haryana	27.11.2012
30	Badami	Bagalkote	Karnataka	27.11.2012
31	Bagalkote(P)	Bagalkote	Karnataka	27.11.2012
32	Anekal	Bangalore (U)	Karnataka	27.11.2012
33	Bangalore (N)	Bangalore (U)	Karnataka	27.11.2012
34	Bangalore (S)	Bangalore (U)	Karnataka	27.11.2012
35	Devanhalli	Bangalore (U)	Karnataka	27.11.2012
36	Dud Ballapur	Bangalore(R)	Karnataka	27.11.2012
37	Hoskote	Bangalore(R)	Karnataka	27.11.2012
38	Nelamangala(P)	Belgaum	Karnataka	27.11.2012
39	Kadidurg	Belgaum	Karnataka	27.11.2012
40	Rajbag(P)	Belgaum	Karnataka	27.11.2012
41	Gadag(HC)	Gadag	Karnataka	27.11.2012
42	Gangarapet	Kolar	Karnataka	27.11.2012
43	Chik Ballapur	Chikballapur	Karnataka	27.11.2012
44	Chintamani	Chikballapur	Karnataka	27.11.2012
45	Gauribidanur	Chikballapur	Karnataka	27.11.2012
46	Gudibanda	Chikballapur	Karnataka	27.11.2012
47	Makur	Kolar	Karnataka	27.11.2012
48	Mulbagal	Kolar	Karnataka	27.11.2012
49	Siklaghatte	Chikballapur	Karnataka	27.11.2012
50	Kotagera(P)	Tumkur	Karnataka	27.11.2012
51	Madhugiri(P)	Tumkur	Karnataka	27.11.2012
52	Dhar	Dhar	Madhya Pradesh	2.12.2006
53	Hanawar	Dhar	Madhya Pradesh	2.12.2006
54	Indore Municipal Corporation	Indore	Madhya Pradesh	2.12.2006
55	Mandsaur	Mandsaur	Madhya Pradesh	2.12.2006
56	Sitamar	Mandsaur	Madhya Pradesh	2.12.2006
57	Neemuch	Neemuch	Madhya Pradesh	2.12.2006
58	Jaora	Ratlam	Madhya Pradesh	2.12.2006
59	South District	South	NCT, Delhi	15.08.2000
60	South West District	South West	NCT, Delhi	15.08.2000
61	Tamuna Flood Plain Area	Delhi	NCT, Delhi	15.08.2000
62	Puducherry	Puducherry	Puducherry UT	2.09.2000
63	Ludhiana City	Ludhiana	Punjab	11.12.1998
64	Jalandhar	Jalandhar	Punjab	13.08.2011

67	Phagwara	Jalandhar	Punjab	
68	Khanna	Kapurthala	Punjab	
69	Fatehsinghwal	Ludhiana	Punjab	
70	Patran	Moga	Punjab	
71	Dhuri	Patiala	Punjab	15.08.2011
72	Sunam	Sangrur	Punjab	15.08.2011
73	Barnala	Sangrur	Punjab	15.08.2011
74	Sierpur	Sangrur	Punjab	15.08.2011
75	Malerkotla	Sangrur	Punjab	15.08.2011
76	Moga-I	Sangrur	Punjab	15.08.2011
77	Moga-II	Moga	Punjab	1.12.2005
78	Sangrur	Moga	Punjab	2.12.2005
79	Mahal Kalan	Sangrur	Punjab	5.12.2005
80	Ahmedgarh	Sangrur	Punjab	2.12.2005
81	Ajanta	Sangrur	Punjab	2.12.2005
82	Pathi	Amritsar	Punjab	27.11.2012
83	Tarn Taran	Tarn Taran	Punjab	27.11.2012
84	Amloh	Tarn Taran	Punjab	27.11.2012
85	Khamano	Fatehgarh Sahib	Punjab	27.11.2012
86	Knera	Fatehgarh Sahib	Punjab	27.11.2012
87	Talwandi	Fatehgarh Sahib	Punjab	27.11.2012
88	Hongour	Hoshiarpur	Punjab	27.11.2012
89	Soraya/Kurukn Kalan	Jalandhar	Punjab	27.11.2012
90	Jalandhar east	Jalandhar	Punjab	27.11.2012
91	Jalandhar west	Jalandhar	Punjab	27.11.2012
92	Nurmahal	Jalandhar	Punjab	27.11.2012
93	Phulkur	Jalandhar	Punjab	27.11.2012
94	Bholath/Nadala	Jalandhar	Punjab	27.11.2012
95	Dhillwan	Kapurthala	Punjab	27.11.2012
96	Kapurthala	Kapurthala	Punjab	27.11.2012
97	Sukhanpur	Kapurthala	Punjab	27.11.2012
98	Pakhowal	Kapurthala	Punjab	27.11.2012
99	Shikhi	Ludhiana	Punjab	27.11.2012
100	Budhlada	Mansa	Punjab	27.11.2012
101	Sardulgarh	Mansa	Punjab	27.11.2012
102	Aur	Mansa	Punjab	27.11.2012
103	Banga	Nawan Shahr	Punjab	27.11.2012
104	Patela	Nawan Shahr	Punjab	27.11.2012
105	Safaur	Patiala	Punjab	27.11.2012
106	Horinda	Patiala	Punjab	27.11.2012
107	Bhawaniagarh	Rupnagar	Punjab	27.11.2012
108	Jethyara	Sangrur	Punjab	27.11.2012
109	Kannan	Jaguar	Punjab	27.11.2012
		Amritsar	Punjab	27.11.2012

110	Baerla	Barmer	Rajasthan	13.08.2011
111	Rajasthan	Churu	Rajasthan	13.08.2011
112	Samner	Jaipur	Rajasthan	13.08.2011
113	Sevindgarh	Jaipur	Rajasthan	13.08.2011
114	Sanganer	Jaipur	Rajasthan	13.08.2011
115	Bassi	Jaipur	Rajasthan	13.08.2011
116	Amer	Jaipur	Rajasthan	13.08.2011
117	Shahpura	Jaipur	Rajasthan	13.08.2011
118	Sayala	Jalore	Rajasthan	13.08.2011
119	Sanchore	Jalore	Rajasthan	13.08.2011
120	Nawalgarh	Jhunjhunu	Rajasthan	13.08.2011
121	Jalpurwati	Jhunjhunu	Rajasthan	13.08.2011
122	Jhunjhunu	Jhunjhunu	Rajasthan	13.08.2011
123	Oslar	Jodhpur	Rajasthan	13.08.2011
124	Bhopalgarh	Jodhpur	Rajasthan	13.08.2011
125	Silara	Jodhpur	Rajasthan	13.08.2011
126	Mandore	Jodhpur	Rajasthan	13.08.2011
127	Todabhim	Karauli	Rajasthan	13.08.2011
128	Nerla	Nagaur	Rajasthan	13.08.2011
129	Behror	Alwar	Rajasthan	2.12.2006
130	Bhimmal	Jalore	Rajasthan	2.12.2006
131	Surajgarh	Jhunjhunu	Rajasthan	2.12.2006
132	Dhud	Sikar	Rajasthan	2.12.2006
133	Shri Madhopur	Sikar	Rajasthan	2.12.2006
134	Pushkar Valley	Ajmer	Rajasthan	5.12.2005
135	Jalore	Jalore	Rajasthan	5.12.2005
136	Raniwara	Jalore	Rajasthan	5.12.2005
137	Budhana	Jhunjhunu	Rajasthan	5.12.2005
138	Chirawa	Jhunjhunu	Rajasthan	5.12.2005
139	Mundwa	Nagaur	Rajasthan	5.12.2005
140	Chhitorgarh	Chittorgarh	Rajasthan	27.11.2012
141	Limbahera	Chittorgarh	Rajasthan	27.11.2012
142	Kuchaman	Nagaur	Rajasthan	27.11.2012
143	Pollachi S	Coimbatore	Tamil Nadu	27.11.2012
144	Morappur	Dharmapuri	Tamil Nadu	27.11.2012
145	Pappireddipatti	Dharmapuri	Tamil Nadu	27.11.2012
146	Usilempatti	Madurai	Tamil Nadu	27.11.2012
147	Kuttalam	Vagapattinam	Tamil Nadu	27.11.2012
148	Rasipuram	Namakkal	Tamil Nadu	27.11.2012
149	Attur S	Salem	Tamil Nadu	27.11.2012
150	Gangavalli	Salem	Tamil Nadu	27.11.2012
151	Panamangudi	Salem	Tamil Nadu	27.11.2012
152	Teelval	Salem	Tamil Nadu	27.11.2012
153	Vedrapatti	Salem	Tamil Nadu	27.11.2012

154	Chengam	Tiruvannamalai	Tamil Nadu	27.11.2012
155	Valangaiman	Tiruvallur	Tamil Nadu	27.11.2012
156	Udangudi	Tutukudi	Tamil Nadu	27.11.2012
157	Cudiyatham	Vellore	Tamil Nadu	27.11.2012
158	Idarpet	Vellore	Tamil Nadu	27.11.2012
159	Pernampet	Vellore	Tamil Nadu	27.11.2012
160	Tiruppathur	Vellore	Tamil Nadu	27.11.2012
161	Municipal Corporation of Ghaziabad	Ghaziabad	Uttar Pradesh	04.04.2008
162	Haldia Industrial complex (aquifer below 120 magl)	East Medinipur	West Bengal	15.08.2008

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# **Annexure-V**

**Details of Compensatory Afforestation**

**Demand Notes & User Charges Deposited By NHAI Letters**

154	Chengam	Tiruchirappalli	Tamil Nadu	27.11.2012
155	Vatandaman	Tiruvallur	Tamil Nadu	27.11.2012
156	Udangudi	Tuacurin	Tamil Nadu	27.11.2012
157	Sudiyatham	Vellore	Tamil Nadu	27.11.2012
158	Jalarpet	Vellore	Tamil Nadu	27.11.2012
159	Pettiammet	Vellore	Tamil Nadu	27.11.2012
160	Tiruppathu	Vellore	Tamil Nadu	27.11.2012
161	Municipal Corporation of Ghaziabad	Ghaziabad	Uttar Pradesh	04.04.2008
162	Haldia Industrial complex (aquifer below 120 mgl)	East Medinipur	West Bengal	15.08.2004

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# **Annexure-V**

**Details of Compensatory Afforestation**

**Demand Notes & User Charges Deposited By NHAI Letters**

Forc 31

उपविभागीय वनअधिकारी संगमनेर यांचे कार्यालय संगमनेर खुर्द

ता. संगमनेर जि. अ.नगर

sdfo.sangamner@gmail.com

पत्र

विषय :- पुणे - नाशिक राष्ट्रीय राजमार्ग क्र.५० चे  
चौपदरी करण प्रकल्पा साठी लागणा-या वन  
जमिनी करीता वन (संवर्धन) अधिनियम १९८०चे  
प्रस्तावाबाबत.

जावक क्र -अ/सर्वेक्षण/ १५५० / सन १४-१५  
संगमनेर ४२२६०५.दि. ०५/०२/२०१५.

प्रति,

मा. मुख्य वनसंरक्षक(प्रा)  
नाशिक

- संदर्भ -१) मा. मुख्य वनसंरक्षक(केंद्रीय) भोपाळ यांचेकडील पत्र क्र. ६९५५२सी-  
०२९/२०१४बीएचओ/२११८ दि. १७/१२/२०१४ .
- २) प्रकल्प निर्देशक भारतीय राष्ट्रीय महामार्ग प्राधिकरण मुंबई आग्रा रोड नाशिक  
यांचेकडील पत्र क्र. २०१४/३१३८ दि. २६/१२/२०१४. व ३०४२ दि.  
१७/१२/२०१४

उपरोक्त विषयान्वये सविनय अहवाल सादर करण्यात येतो की राष्ट्रीय महामार्ग क्रमांक-५० चे  
चौपदरीकरण प्रकल्पाकरीता लागणा-या एकुण ३३.९५८५ हे. वनक्षेत्राचे वन (संवर्धन) अधिनियम १९८०  
अंतर्गतचा प्रस्तावास केंद्रशासनाने वरील संदर्भीय पत्रान्वये १ते २९ अटींचे अधिन राहुन तत्त्वतः मान्यता  
दिलेली आहे. त्याअनुषंगाने संबंधीत कार्यकारी यंत्रणेने त्यांचे संदर्भीय पत्रान्वये अटींचा पूर्तता अहवाल  
पाठविला आहे. तसेच त्यांनी एकुण१४,१५,०७,२८७/- इतकी रक्कम वनखात्याकडे जमा केलेली आहे.  
त्यापैकी वृक्षतोडीची ३,३५,४४०/- इतकी रक्कम ठेवुन उर्वरीत १४,१९,७१,८४७/-इतकी रक्कम कॅम्पा  
अंतर्गत जमा केलेली आहे. त्याबाबतची पावती व इतर पूर्तता अहवालाच्या सहा प्रती सोबत जोडुन सादर  
केल्या आहेत. तरी सादर प्रस्तावास अंतिम मंजूरी मिळणेबाबत पुढील कार्यवाही व्हावी ही विनंती.

सहपत्र - वरीलप्रमाणे

(एस.के.फटणारे)

उपविभागीय वनअधिकारी  
संगमनेर

प्रतिलिपी- मा.प्रकल्प निर्देशक, भारतीय राष्ट्रीय महामार्ग प्राधिकरण मुंबई आग्रा रोड नाशिक यांना  
माहितीसाठी व पुढील कार्यवाहीसाठी अग्रेषित.

**उपवनसंरक्षक, पश्चिम भाग, नाशिक यांचे कार्यालय, नाशिक**

पत्र  
गन्ध प्रतीत

विषय :- वनजमीन नाशिक  
राष्ट्रीय महामार्ग क्रमांक-५० (खेड ते सिन्नर) क्षेत्र-  
१.११४४ हेक्टर ता, सिन्नर, जि. नाशिक

जा.क्र.कक्ष-३/जमीन/वसं/२, १५२ /सन २०१४-१५  
नाशिक ४२२ ००२, दिनांक २४/०३/२०१५

प्रति,

भा.मुख्य वनसंरक्षक (प्रादेशिक),  
नाशिक

- संदर्भ - १) केंद्र शासन, वन व पर्यावरण मंत्रालय, भोपाळ यांचेकडील पत्र जा.क्र.६-एमएचबी-२०/  
२०१४/बीएचओ/१२२७, दि.४.०७.२०१४.  
२) मा.अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, म.रा.नागपूर यांचेकडील पत्र  
जा.क्र.कक्ष-१७/नोसेल/२/आयडी-१२३१९ (१३)/१४७९, दि.२८.११.२०१४  
३) मा.मुख्य वनसंरक्षक (प्रादेशिक), नाशिक यांचेकडील पत्र जा.क्र.कक्ष-२/जमीन/वसं/  
३२४३, दि.११.१२.२०१४  
४) प्रकल्प निर्देशक, राष्ट्रीय महामार्ग क्रमांक-५०, नाशिक यांचे कार्यालयाचे पत्र जा.क्र.  
एनएचएआय/पीआययो/एनएसके/केएस/७०४, दि.१३.०३.२०१५

प्रस्तुत प्रस्ताव प्रकरणी केंद्र शासनाने त्यांचेकडील पत्र जा.क्र.६-एमएचबी-२०/२०१४/बीएचओ/ १२२७,  
दि.४.०७.२०१४ अन्वये राष्ट्रीय महामार्ग क्र.- ५० (खेड ते सिन्नर) क्षेत्र १.११४४ हे. ता.सिन्नर, जि.नाशिक या  
रस्त्याचे प्रस्तावासाठी लागणारे क्षेत्राच्या वनजमिनीचा बापर करू देण्यास १ ते १८ अटींना अधीन राहून तत्त्वतः  
मान्यता प्रदान केलेली आहे. तरी सदर अटींचा पूर्तता अहवाल प्रकल्प यंत्रणेने संदर्भाय पत्र क्र.४ अन्वये या  
कार्यालयास सादर केलेला आहे. त्याचा सविस्तर तपशील खालीलप्रमाणे सादर करण्यात येत आहे.

**अट क्र. २ -** केंद्र शासनाने नमूद केलेनुसार ३.०० हेक्टर अवनत वनक्षेत्रावर वनीकरण करावयाचे असल्याने त्यास  
रक्कम सन २०१६-१७ चे सिध्द गणकानुसार रक्कम रु.४,५१,३८५/- प्रती हेक्टरी दराप्रमाणे एकूण  
रक्कम रु.१३५४१५५/- इतकी रक्कम ही कॅम्पा या लेखाशिर्वात जमा करणेसाठी या विभागाकडे जमा  
केलेली आहे.

**अट क्र. ३ -** a) सदरहू अट क्र.३ अं मध्ये नमूद केलेनुसार प्रकल्प यंत्रणेने सदरहू क्षेत्राभोवती सर्व्हे व सिमांकन व  
४ फूट उंचीचे सिमेंट कॉंक्रीटचे बुरुज (पिलर्स) उभारणेकामी लागणारी रक्कम ३० बुरुज दर प्रती  
बुरुज ८०००/- प्रमाणे एकूण रु. २४००००/- या विभागाकडे जमा केलेली आहे.

**अट क्र. ४ -** a) मा.सर्वोच्च न्यायालयाने दि.९.०५.२००८ रोजी ठरवून दिलेल्या सुधारीत निर्देशाप्रमाणे नक्त  
वर्तमान मुल्याची रक्कम बाधित होणारे क्षेत्र १.११४४ हे. साठी प्रवर्ग ३ मध्ये नमूद केलेनुसार  
४३८०००/- प्रति हेक्टर या दरानुसार रक्कम रु.४८८१०७/- या विभागाकडे जमा केलेली आहे.

b) अट क्र.४ चा बी मध्ये नमूद केलेनुसार वेळोवेळी नक्त वर्तमान

अतिरिक्त रक्कम देण्यास प्रकल्प यंत्रणा तयार असल्याबाबतचे हमीपत्र प्रस्तावात समाविष्ट केलेले आहे.

अट क्र. ६ - प्रकल्प यंत्रणेस हस्तांतरित करण्यात येणा-या क्षेत्रावरील कमीत कमी झाडे एकूण-१५ तोड होणार असल्याने त्यासाठी लागणारी रक्कम रु.१५००/- या विभागाकडे जमा केलेली आहे.

अट क्र. ७ - पर्यावरण संरक्षण कायदा १९८६ नुसार प्रस्तावामुळे पर्यावरणावर कोणताही परिणाम होणार नसल्याबाबतचे संबंधित विभागाकडून ना हरकत प्रमाणपत्र प्राप्त करून घेऊन ते प्रस्तावात समाविष्ट केलेले आहे.

वरीलप्रमाणे अट क्र.२, ३-अ, ४-अ व ६ मध्ये नमूद केलेली एकूण रक्कम रु.२०८२२६२/- व वृक्षतोडोसाठी लागणारी रक्कम रु.१५००/- इतकी रक्कम प्रकल्प यंत्रणेने धनाकर्षाद्वारे या विभागाकडे जमा केलेली असून सदर रक्कम RTGS द्वारे कॉर्पोरेशन बँक, नवी दिल्ली येथे जमा करण्यात आली असून त्याचा RTGS No. ५२०१४१२०१०६९१००८५, दि. १७.११.२०१४ असा आहे. सोबत RTGS ची पावती जोडली आहे.

तसेच सदर पत्रातील १ ते १८ अटी मान्य असलेबाबतचे प्रकल्प यंत्रणेने संमतीपत्र दिलेले असून त्याच्या पाच प्रती यासोबत जोडून सादर केलेल्या आहे.

सदर प्रस्तावास अंतिमतः मान्यता मिळणेकामी शिफारस करण्यात येत आहे. तरी प्रस्तुत प्रस्ताव प्रकरणी आवश्यक ती पुढील कार्यवाही आपले स्तरावरून होणेस विनंती आहे.

सहपत्र :- वरीलप्रमाणे पाच प्रतीत

स्वी/१  
उपवनसंरक्षक,  
पश्चिम भाग, नाशिक

प्रतिलिपी - मा.जिल्हाधिकारी, नाशिक यांना माहितीसाठी व पुढील आवश्यक त्या कार्यवाहीसाठी सन्नेह अग्रेषित.

प्रतिलिपी - प्रकल्प निर्देशक, राष्ट्रीय महामार्ग क्रमांक-५०, नाशिक यांना त्यांचेकडील संदर्भिय पत्र क्र-४ चे अनुषंगाने माहितीसाठी अग्रेषित. सुकोष हस्तसूचि नं. ६१/२, खोटा नं. ४ टाचरो शेकमळा  
वा.व.ला, मुख्य प्राचार्य, नाशिक - २

प्रत - वनपरिक्षेत्र अधिकारी, सिन्नर प्रा. यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी.

२/- विषयाधीन प्रस्ताव प्रकरणी केंद्र शासनाकडून अंतिमतः मान्यता मिळाल्याशिवाय जागेवर कोणत्याही प्रकारचे काम सुरु होणार नाही याची त्यांनी नोंद घ्यावी.

प्रत- सहा.वनसंरक्षक रोहयो व वन्यजीव पश्चिम भाग, नाशिक यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी.

स्वी/१  
उपवनसंरक्षक,  
पश्चिम भाग, नाशिक



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय)

Telafax : 0253 - 2372800  
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**National Highways Authority of India**

(Ministry of Road Transport & Highways)  
Project Implementation Unit, Nashik.  
"Subodh House", S.No. 911/2, Plot No-4, Behind Toyota Showroom  
Off Mumbai Agra Highway, Nashik-422009 (MAHARASHTRA)

No. NHAI/PIU/NSK/KS/2014/3020

25<sup>th</sup> December, 2014

To

Dy. Conservator of Forest  
Junnar Sub-Division, Junnar  
Dist. Pune.

**Sub:** NHAI-PIU-NSK - Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50 in the State of Maharashtra - Diversion of 18.9749 Ha Forest land in Pune District - Submission of Compliance Report - Reg.

- Ref:**
1. Chief Conservator of Forest Lr. No. 6-MHC008/2014-BHO/2026, Dtd. 19.11.2014.
  2. T/o Lr. No. NHAI/PIU/NSK/KS/2014/2735, Dtd. 19.11.2014.
  3. DCF, Junnar Lr. No. B/Desk-5/Road/FC/1124/2014-15, Dtd. 01.12.2014.
  4. T/o Lr. Lr. No. NHAI/PIU/NSK/KS/2014/2914, Dtd. 03.12.2014.
  5. RO, Mah. Lr. NHAI/RO/MAH/NSK/KS/2014/2242, Dtd. 15.12.2014.

Sir,

This has reference to Chief Conservator of Forest letter cited at ref. 1 above, conveying therewith 'In Principle' approval for diversion of 18.9749 Ha. reserved Forest Land in Pune District for Rehabilitation & Upgrading to 4 laning of NH-50 from Khed to Sinnar from Km. 42.00 to 97.00 in favour of Project Director, National Highways Authority of India, PIU-Nashik subject to fulfilment of 28 conditions as per Annexure enclosed.

2. As per your Demand Note vide letter cited at ref. 3 above, total amount of Rs. 3,32,22,205/- is to be deposited by User Agency i.e. NHAI towards compensatory afforestation, NPV, survey and demarcation. Tree cutting & disposal charges. Also, consent letter is to be submitted for accepting all Terms and Conditions referred in CCF letter cited at Sr. No. 1 above.

Contd.... 2....

अतिरिक्त रक्कम देण्यास प्रकल्प यंत्रणा तयार असल्याबाबतचे हमीपत्र प्रस्तावात समाविष्ट केलेले आहे.

अट क्र. ६ - प्रकल्प यंत्रणेस हस्तांतरित करण्यात येणा-या क्षेत्रावरील कमीत कमी झाडे एकूण-१५ तोडं होणार असल्याने त्यासाठी लागणारी रक्कम रु.१५००/- या विभागाकडे जमा केलेली आहे.

अट क्र. ७ - पर्यावरण संरक्षण कायदा १९८६ नुसार प्रस्तावामुळे पर्यावरणावर कोणताही परिणाम होणार नसल्याबाबतचे संबंधित विभागाकडून ना हरकत प्रमाणपत्र प्राप्त करून घेऊन ते प्रस्तावात समाविष्ट केलेले आहे.

वरीलप्रमाणे अट क्र.२, ३-अ, ४-अ व ६ मध्ये नमूद केलेली एकूण रक्कम रु.२०८२२६२/- व वृक्षतोडीसाठी लागणारी रक्कम रु.१५००/- इतकी रक्कम प्रकल्प यंत्रणेने धनाकर्षाद्वारे या विभागाकडे जमा केलेली असून सदर रक्कम RTGS द्वारे कॉर्पोरेशन बँक, नवी दिल्ली येथे जमा करण्यात आली असून त्याचा RTGS No. ५२०१४१२०१०६९१००८५, दि. १७.११.२०१४ असा आहे. सोबत RTGS ची पावती जोडली आहे.

तसेच सदर पत्रातील १ ते १८ अटी मान्य असलेबाबतचे प्रकल्प यंत्रणेने संमतीपत्र दिलेले असून त्याच्या पाच प्रती यासोबत जोडून सादर केलेल्या आहे.

सदर प्रस्तावास अंतिमतः मान्यता मिळणेकामी शिफारस करण्यात येत आहे. तरी प्रस्तुत प्रस्ताव प्रकरणी आवश्यक ती पुढील कार्यवाही आपले स्तरावरून होणेस विनंती आहे.

सहपत्र :- वरीलप्रमाणे पाच प्रतीत

सही/  
उपवनसंरक्षक,  
पश्चिम भाग, नाशिक

प्रतिलिपी - मा.जिल्हाधिकारी, नाशिक, यांना माहितीसाठी व पुढील आवश्यक त्या कार्यवाहीसाठी सन्नेह अर्पित.

प्रतिलिपी - प्रकल्प निर्देशक, राष्ट्रीय महामार्ग क्रमांक-५०, नाशिक यांना त्यांचेकडील संदर्भिय पत्र क्र-४ चे अनुषंगाने माहितीसाठी अर्पित. सुशोभ हळुसुस-नं. ६१/२, खोटे नं. ४ टाकणे शोभनकरा  
०१/२, मुंबई प्रायद्वीप, नाशिक-९

प्रत - वनपरिक्षेत्र अधिकारी, सिन्नर प्रा. यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी.

२/- विषयाधीन प्रस्ताव प्रकरणी केंद्र शासनाकडून अंतिमतः मान्यता मिळाल्याशिवाय जागेवर कोणत्याही प्रकारचे काम सुरु होणार नाही याची त्यांनी नोंद घ्यावी.

प्रत- सहा.वनसंरक्षक रोहयो व वन्यजीव पश्चिम भाग, नाशिक यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी.

सही/  
उपवनसंरक्षक,  
पश्चिम भाग, नाशिक



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय)  
**National Highways Authority of India**

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Telafax : 0253 - 2372800  
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No. NHA/PIU/NSK/KS/2014/3020

25<sup>th</sup> December, 2014

To

Dy. Conservator of Forest  
Junnar Sub-Division, Junnar  
Dist: Pune.

Sub: NHA-PIU-NSK - Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50 in the State of Maharashtra - Diversion of 18.9749 Ha Forest land in Pune District - Submission of Compliance Report - Reg.

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  4. T/o Lr. Lr. No. NHA/PIU/NSK/KS/2014/2914, Dtd. 03.12.2014.
  5. RO, Mah. Lr. NHA/RO/MAH/NSK/KS/2014/2242, Dtd. 15.12.2014.

Sir,

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2. As per your Demand Note vide letter cited at ref. 3 above, total amount of Rs. 3,32,22,205/- is to be deposited by User Agency i.e. NHA towards compensatory afforestation, NPV, survey and demarcation, Tree cutting & disposal charges. Also, consent letter is to be submitted for accepting all Terms and Conditions referred in CCF letter cited at Sr. No. 1 above.

Contd....2....

अतिरिक्त रक्कम देण्यास प्रकल्प यंत्रणा तयार असल्याबाबतचे हमीपत्र प्रस्तावात समाविष्ट केलेले आहे.

अट क्र. ६ - प्रकल्प यंत्रणेस हस्तांतरित करण्यात येणा-या क्षेत्रावरील कमीत कमी झाडे एकूण-१५ तोडं होणार असल्याने त्यासाठी लागणारी रक्कम रु.१५००/- या विभागाकडे जमा केलेली आहे.

अट क्र. ७ - पर्यावरण संरक्षण कायदा १९८६ नुसार प्रस्तावामुळे पर्यावरणावर कोणताही परिणाम होणार नसल्याबाबतचे संबंधित विभागाकडून ना हरकत प्रमाणपत्र प्राप्त करून घेऊन ते प्रस्तावात समाविष्ट केलेले आहे.

वरीलप्रमाणे अट क्र.२, ३-अ, ४-अ व ६ मध्ये नमूद केलेली एकूण रक्कम रु.२०८२२६२/- व वृक्षतोडीसाठी लागणारी रक्कम रु. १५००/- इतकी रक्कम प्रकल्प यंत्रणेने धनाकर्षाद्वारे या विभागाकडे जमा केलेली असून सदर रक्कम RTGS द्वारे कॉर्पोरेशन बँक, नवी दिल्ली येथे जमा करण्यात आली असून त्याचा RTGS No. ५२०१४१२०१०६९१००८५, दि. १७.११.२०१४ असा आहे. सोबत RTGS ची पावती जोडली आहे.

तसेच सदर पत्रातील १ ते १८ अटी मान्य असलेबाबतचे प्रकल्प यंत्रणेने संमतीपत्र दिलेले असून त्याच्या पाच प्रती यासोबत जोडून सादर केलेल्या आहे.

सदर प्रस्तावास अंतिमतः मान्यता मिळणेकामी शिफारस करण्यात येत आहे. तरी प्रस्तुत प्रस्ताव प्रकरणी आवश्यक ती पुढील कार्यवाही आपले स्तरावरून होणेस विनंती आहे.

सहपत्र :- वरीलप्रमाणे पाच प्रतीत

सही/-  
उपवनसंरक्षक,  
पश्चिम भाग, नाशिक

प्रतिलिपी - मा.जिल्हाधिकारी, नाशिक, यांना माहितीसाठी व पुढील आवश्यक त्या कार्यवाहीसाठी सन्नेह अप्रेषित.

प्रतिलिपी - प्रकल्प निर्देशक, राष्ट्रीय महामार्ग क्रमांक-५०, नाशिक यांना त्यांचेकडील संदर्भिय पत्र क्र-४ चे अनुषंगाने माहितीसाठी अप्रेषित. सुबोध ठरुनसु अ.नं. ६१/२, खोटे नं. ६, टॉयटो रोडमज्जा बाजला, मुंयूर आग्राले, नाशिक - ९

प्रत - वनपरिक्षेत्र अधिकारी, सिन्नर प्रा. यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी.

२/- विषयाधीन प्रस्ताव प्रकरणी केंद्र शासनाकडून अंतिमतः मान्यता मिळाल्याशिवाय जागेवर कोणत्याही प्रकारचे काम सुरु होणार नाही याची त्यांनी नोंद घ्यावी.

प्रत- सहा.वनसंरक्षक रोहयो व वन्यजीव पश्चिम भाग, नाशिक यांना माहितीसाठी व पुढील योग्य त्या कार्यवाहीसाठी.

उपवनसंरक्षक,  
पश्चिम भाग, नाशिक



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय)

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(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik.  
"Subodh House", S.No. 911/2, Plot No-4, Behind Toyota Showroom  
Off Mumbai Agra Highway, Nashik-422009 (MAHARASHTRA)

No. NHA/PIU/NSK/KS/2014/3020

25<sup>th</sup> December, 2014

To

Dy. Conservator of Forest  
Junnar Sub-Division, Junnar  
Dist. Pune.

**Sub:** NHA/PIU-NSK - Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50 in the State of Maharashtra - Diversion of 18.9749 Ha Forest land in Pune District - Submission of Compliance Report - Reg.

- Ref:**
1. Chief Conservator of Forest Lr. No. 6-MHC008/2014-BHO/2026, Dtd. 19.11.2014.
  2. T/o Lr. No. NHA/PIU/NSK/KS/2014/2735, Dtd. 19.11.2014.
  3. DCF, Junnar Lr. No. B/Desk-5/Road/FC/1124/2014-15, Dtd. 01.12.2014.
  4. T/o Lr. Lr. No. NHA/PIU/NSK/KS/2014/2914, Dtd. 03.12.2014.
  5. RO, Mah. Lr. NHA/RO/MAH/NSK/KS/2014/2242, Dtd. 15.12.2014.

Sir,

This has reference to Chief Conservator of Forest letter cited at ref. 1 above, conveying therewith 'In Principle' approval for diversion of 18.9749 Ha. reserved Forest Land in Pune District for Rehabilitation & Upgrading to 4 laning of NH-50 from Khed to Sinnar from Km. 42.00 to 97.00 in favour of Project Director, National Highways Authority of India, PIU-Nashik subject to fulfilment of 28 conditions as per Annexure enclosed.

2. As per your Demand Note vide letter cited at ref. 3 above, total amount of Rs. 3,32,22,205/- is to be deposited by User Agency i.e. NHA towards compensatory afforestation, NPV, survey and demarcation, Tree cutting & disposal charges. Also, consent letter is to be submitted for accepting all Terms and Conditions referred in CCF letter cited at Sr. No. 1 above.

Contd.... 2....

(2)

3. Accordingly, this office has transferred total Rs. 3,32,22,206/- through RTGS to Forest Department with details as under:

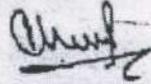
Sr. No.	Particulars	Amount Deposited, Rs.	RTGS Details
1.	Compensatory Afforestation, NPV, survey & Demarcation Charges	3,21,66,568.00	ADHOC Compensatory Afforestation A/c No. SB01025218, Corporation Bank, Lodhi Road, Delhi credited on 18.12.2014 with UTR No. SYNBR92014121800962103 confirmed by Syndicate Bank vide Bank letter Dtd. 22.12.2014 (copy enclosed).
2.	Tree Cutting & Disposal Charges	10,55,638.00	Deputy Conservator of Forest, Junnar A/c No. 11379942769 credited on 18.12.2014 with UTR No. SYNBR920141211800962055 confirmed by Syndicate Bank vide Bank letter Dtd. 22.12.2014 (copy enclosed).
<b>TOTAL</b>		<b>3,32,22,206/-</b>	

4. As desired, an Undertaking and a consent for accepting all Terms and Conditions in the subject matter is enclosed as per Annexure for necessary action at your end in order to obtain Second stage clearance at the earliest please.

Thanking you,

Yours faithfully,

Encl: 1. RTGS Bank Challans (2-Nos.)  
2. Undertaking.  
3. Annexure.

  
(P. G. Khodaskar)  
GM (T) & Project Director,  
PIU, Nashik.

Copy to :- 1. CGM (T) & RO-Maharashtra, Mumbai for kind inf. pl.  
2. M/s KSEL, Nashik for kind inf. pl.  
3. M/s SA Infra, Nashik for kind inf. pl.



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

**National Highways Authority of India**

(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik.

"Subodh House", S.No. 911/2, Plot No-4, Behind Toyota Showroom  
Off. Mumbai Agra Highway, Nashik-422009 (MAHARASHTRA)

Telefax : 0253 - 2572800  
e-mail : nashik@nhai.org

No. NHAI/PIU/NSK/KS/2014/3138

26<sup>th</sup> December, 2014

To,

Sub Divisional Forest Officer,  
Sargamner,  
Dist. Ahmednagar.

Sub: Widening of existing 2 lane carriageway to 4/6 lane divided carriageway configuration  
Khed - Sinnar (Km 42/000 - Km 177/000) stretch of Pune Nashik section of NH-50  
in the State of Maharashtra - Forest Proposal - Diversion of 33.9585 Ha forest  
land in Ahmednagar District - Deposition of Charges towards Compensatory  
Afforestation, Demarcation, NPV, Tree cutting and Soil Conversations work  
with Forest Department - Reg.

- Ref: 1. Chief Conservator of Forest Lr. No. 6-MHC029/2014-BHQ/2118, Dtd. 17.12.2014.  
2. T/o Lr. No. NHAI/PIU/NSK/KS/2014/3077, Dtd. 19.12.2014.  
3. Your Lr. No. B/Survey/1510/14-15, Dtd. 18.12.2014.  
4. Your Lr. No. E/Survey/1528/14-15, Dtd. 19.12.2014.  
5. Conc. M/s KSEL Lr. No. KSEL/PRJ/TEC/CLO-579/825, Dtd. 23.12.2014.

Sir,

This has reference to Chief Conservator of Forest letter cited at ref. 1 above, conveying therewith 'In Principle' approval for diversion of 33.9585 Ha. reserved Forest Land in Ahmednagar District for Rehabilitation & Upgrading to 4 Laning of NH-50 from Khed to Sinnar from Km. 97.000 to 157.100 in favour of Project Director, National Highways Authority of India, PIU-Nashik subject to fulfillment of 29 conditions.

2. As per your Demand Note vide letter cited at ref 3 above, total amount of Rs. 14,25,07,267/- is to be deposited by User Agency i.e. NHAI towards compensatory afforestation, NPV, survey and demarcation, tree cutting and disposal charges etc. with details as under:

Contd. . . . 2 . . .

(2)

3. Accordingly, this office has transferred total Rs. 3,32,22,206/- through RTGS to Forest Department with details as under:

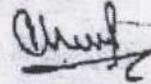
Sr. No.	Particulars	Amount Deposited, Rs.	RTGS Details
1.	Compensatory Afforestation, NPV, survey & Demarcation Charges	3,21,66,568.00	ADHOC Compensatory Afforestation A/c No. SB01025218, Corporation Bank, Lodhi Road, Delhi credited on 18.12.2014 with UTR No. SYNBR92014121800962101 confirmed by Syndicate Bank vide Bank letter Dtd. 22.12.2014 (copy enclosed).
2.	Tree Cutting & Disposal Charges	10,55,638.00	Deputy Conservator of Forest, Junnar A/c No. 11379942789 credited on 18.12.2014 with UTR No. SYNBR920141211800962055 confirmed by Syndicate Bank vide Bank letter Dtd. 22.12.2014 (copy enclosed).
<b>TOTAL</b>		<b>3,32,22,206/-</b>	

4. As desired, an Undertaking and a consent for accepting all Terms and Conditions in the subject matter is enclosed as per Annexure for necessary action at your end in order to obtain Second stage clearance at the earliest please.

Thanking you,

Yours faithfully,

Encl: 1. RTGS Bank Challans (2-Nos.)  
2. Undertaking.  
3. Annexure.

  
(P. G. Khodaskar)  
GM (T) & Project Director,  
PIU, Nashik.

Copy to :- 1. CGM (T) & RO-Maharashtra, Mumbai for kind inf. pl.  
2. M/s KSEL, Nashik for kind inf. pl.  
3. M/s SA Infra, Nashik for kind inf. pl.

(2)

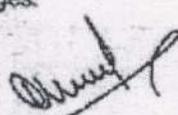
Sr. No.	Particulars	Amount, Rs.
1.	Compensatory Afforestation for 67.917 Ha Non Forest land.	4,89,47,648.00
2.	Demarcation charges.	46,88,000.00
3.	Net Present Value (NPV).	8,63,71,201.00
4.	Tree cutting and its disposal.	3,35,440.00
5.	Removal and disposal of debris on Forest land (Muck disposal).	10,00,000.00
6.	Soil Conservation and Nala building work.	11,65,000.00
	<b>TOTAL</b>	<b>14,25,07,287.00</b>

Also, consent letter is to be submitted for accepting all the Terms and Conditions referred in CCF letter cited at Sr. No. 1 above.

3. As regards, your demand of Rs. 10.00 Lacs towards Muck disposal in Forest area as per CCF letter conveying therewith "In Principle" approval, Condition 16 : "Muck disposal, if required, shall be taken up as per the Scheme approved by the Forest Department". In this regard, it is to inform that, as per the Concession Agreement, it is the obligation of the Concessionaire, not to dispose off any debris / unwanted material on the forest land or remove such material, if any, deposited at his own cost from the forest area. We hereby Undertake that, we shall not dispose any debris / unwanted material on the forest land during the execution. The debris / unwanted material, if any, disposed on the forest land shall be removed as per the Scheme approved by the Forest Department by the Concessionaire at his own cost. An Undertaking in this regard from the Concessionaire, M/s Khed Sinner Expressway Limited is enclosed herewith.

4. In view of the above, the amount claimed towards muck disposal amounting to Rs. 10,00,000/- is not being deposited at present.

5. Accordingly, please find enclosed herewith DD No. 481726 to 491740 dated 26.12.2014 total amounting to Rs. 14,15,07,287/- in favour of Sub Divisional Forest Officer, Sangamner drawn on Syndicate Bank, Nashik, as desired vide your Demand Note dated 18.12.2014 towards following charges:



Contd.... 3....

(3)

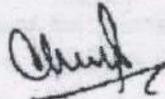
Sr. No.	Particulars	Amount, Rs.
1.	Compensatory Afforestation for 67.917 Ha Non Forest land	4,89,47,846.00
2.	Demarcation charges	46,88,000.00
3.	Net Present Value (NPV)	6,83,71,201.00
4.	Tree cutting and its disposal	3,35,440.00
5.	Soil Conservation and Nala building work	11,85,000.00
	<b>TOTAL</b>	<b>14,15,07,287.00</b>

6. Further, as desired Undertakings and consent for accepting all the Terms and Conditions in the subject matter except Condition No. 16 regarding Muck disposal for which separate Undertaking is enclosed herewith for necessary action at your end in order to obtain 2<sup>nd</sup> Stage Clearance at the earliest.

Thanking you,

Yours faithfully,

- Encl:-
1. DD No. 491726 to 481740 Dtd.26.12.2014 for Rs. 14,15,07,287/- in favor of Sub Divisional Forest Officer, Sangamner.
  2. Undertaking.
  3. Consent letter for acceptance of all Conditions.
  4. Ref. 5.

  
(P. G. Khodaskar)  
GM (T) & Project Director,  
PIU-Nashik.

- Copy to :-
1. CGM (T) & RO-Maharashtra, Mumbai for kind inf. pl.
  2. M/s KSEL, Nashik for kind inf. pl.
  3. M/s SA Infra, Nashik for kind inf. pl.

24/12/14

श्रीवका जावक-लिपिक

अपदिनातीस वनाभिकारी संगमनेर याचे कार्यालय



*OL*

**भारतीय राष्ट्रीय राजमार्ग प्राधिकरण**

(सड़क परिवहन और राजमार्ग मंत्रालय)

**National Highways Authority of India**

(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik

"Subodh House", S.No. 911/2, Plot No-4, Behind Toyale Showroom

Off. Mumbai Agra Highway, Nashik-422008 (MAHARASHTRA)

Telefax: 0253 - 2372800

e-mail: nashik@nhai.org

No. NHA/PIU/NSKKS/2014/ *2884*

*30<sup>th</sup>* Oct. 2014

To,  
Dy. Conservator of Forest  
West Nashik Forestry Division,  
Dist. Nashik.

Sub: NHA-PIU-NSK - Diversion of 1.1144 Ha. Reserved forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to 177/100 in favour of Project Director, National Highways Authority of India in district Nashik of Maharashtra - Submission of Compliance Report - Reg.

- Ref. 1. Your Lr. No. Desk-3/Land/FC/1737/2014, Dtd. 05.08.2014.  
2. Chief Conservator of Forest, MoEF Lr. No. 6-MHB-20/2014-BHO/1227, Dtd.

Sr,  
This has to ref. to your letter ref. at sr. No. 1 above, conveying therewith demand for payment of Rs 20,82,262/- against compensatory afforestation, demarcations and NPV charges and Rs 1500 against tree cutting charges for the captioned subject.

2. Accordingly the payment of the same is enclosed and the details are tabulated below:

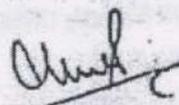
Sr. No.	Particulars	Demand Drafts No & Date	Amount, Rs.
1	Compensatory afforestation Demarcations & NPV charges	DD No. 491603 Dtd. 20/10/2014 drawn on Syndicate Bank payable at Nashik in favour of Dy. Conservator of Forests, West Nashik Forestry Div., Dist-Nashik.	20,82,262/-
2	Tree cutting charges	DD No. 491604 Dtd. 20/10/2014 drawn on Syndicate Bank payable at Nashik in favour of Dy. Conservator of Forests, West Nashik Forestry Div., Dist-Nashik.	1,500/-

Also compliance report along with undertaking for all Conditions stipulated in letter of Chief Conservator of Forest ref. at sr. No. 2 above are enclosed herewith Annexure for necessary action at your end, in order to obtain Second stage clearance at the earliest lease

Thanking you,

Yours faithfully,

- Encl: 1. D. D. No. 491503 & 419604.
- 2. Undertaking.
- 3. Annexure.

  
(P. G. Khodasakar)  
GM (T) & Project Director,  
PIU, Nashik.

- Copy to :-
- 1. CGM (T) & RO-Maharashtra, Mumbai for kind inf. pl.
  - 2. M/s KSEL, Nashik for kind inf. pl.
  - 3. M/s SA Infra, Nashik for kind inf. pl.

  
3/11/14  
Clerk

In the Deputy Conservator of Forests  
West Nashik Division, Nashik



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

**National Highways Authority of India**

(Ministry of Road Transport & Highways)

Project Implementation Unit, Nashik

"Subodh House", S.No. 911/2, Plot No-4, Behind Toyota Showroom

Off. Mumbai Agra Highway, Nashik-422008 (MAHARASHTRA)

Telefax: 0253 - 2372800

e-mail: nashik@nhai.org

No. NHAI/PIU/NSK/KS/2014/284

30<sup>th</sup> Oct. 2014

To,

Dy. Conservator of Forest  
West Nashik Forestry Division,  
Dist. Nashik.

Sub: NHAI-PIU-NSK-Diversion of 1:1144 Ha. Reserved forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to 177/00 in favour of Project Director, National Highways Authority of India in district Nashik of Maharashtra- Submission of Compliance Report - Reg.

- Ref: 1. Your Lr. No. Desk-3/Land/FC/1737/2014, Dtd. 05.08.2014.  
2. Chief Conservator of Forest, MoEF Lr. No. 6-MHB-20/2014-BHO/1227, Dtd.

Sr,

This has to ref. to your letter ref. at sr. No. 1 above, conveying therewith demand for payment of Rs 20,82,262/- against compensatory afforestation, demarcations and NPV charges and Rs 1500 against tree cutting charges for the captioned subject.

2. Accordingly the payment of the same is enclosed and the details are tabulated below:

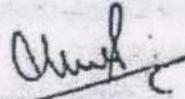
Sr. No.	Particulars	Demand Drafts No & Date	Amount, Rs.
1	Compensatory afforestation Demarcations & NPV charges	DD No. 491603 Dtd. 20/10/2014 drawn on Syndicate Bank payable at Nashik in favour of Dy. Conservator of Forests, West Nashik Forestry Div., Dist-Nashik.	20,82,262/-
2	Tree cutting charges	DD No. 491604 Dtd. 20/10/2014 drawn on Syndicate Bank payable at Nashik in favour of Dy. Conservator of Forests, West Nashik Forestry Div., Dist-Nashik.	1,500/-

Also compliance report along with undertaking for all Conditions stipulated in letter of Chief Conservator of Forest ref. at sr. No. 2 above are enclosed herewith Annexure for necessary action at your end, in order to obtain Second stage clearance at the earliest

Thanking you,

Yours faithfully,

- Encl: 1. D. D. No. 491603 & 419604.
- 2. Undertaking.
- 3. Annexure.



(P. G. Khodaskar)  
GM (T) & Project Director,  
PIU, Nashik.

- Copy to :- 1. CGM (T) & RO-Maharashtra, Mumbai for kind inf. pl.
- 2. M/s KSEL, Nashik for kind inf. pl.
- 3. M/s SA Infra, Nashik for kind inf. pl.



3/11/14  
Clerk

Deputy Conservator of Forests  
West Nashik Division, Nashik

# Annexure-VI

Copy Of Concessioner for the Month of Feb -2017

# KHED SINNAR EXPRESSWAY LIMITED

Site Office: 'White House', Plot No. 5, Near ICICI Bank, Indira Nagar, Nashik-422 009  
Tel: +91-253-2396567, Fax: +91-253-2396566

KSEL/PRJ/TEC/ICO-581/461

8<sup>th</sup> August, 2014

To,

Team Leader - SAICPL-DCS,  
Flat No. 4&8, First Floor,  
DSK's Centre, (Behind Hotel Indrayani),  
Manchar - 410503. Dist. - Pune-10.  
Maharashtra.

**Project:** Four Lanning of Khed-Sinnar Section of NH-50 from Km 42+000 to Km 177+000  
(Design Length - 137.946 Km) under NHDP Phase IV in the state of Maharashtra  
on DBFOT Basis.

**Subject:** Submission of MPR for the month July'2014. - Reg.

**Ref :** Your Letter No: SAICPL-DCS/Khed-Sinnar/IC/NH-50/2014/122, dated 14.7.2014.

Dear Sir,

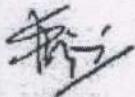
With reference to the captioned subject and as per the Clause No. 13.1 of the Concession Agreement, please find enclosed herewith the MPR for the month July'2014.

All the information as desired vide your above cited letter have been incorporated in this MPR.

Assuring our best services at all times.

Yours Faithfully,

For Khed Sinnar Expressway Limited



S.P. Singh

Project Director

SAICPL - DCSPL		
Receipt No		
Date 01/08/14		
BE-I	BE-II	BE
SGME	SE	
Reporting with in _____ days		
T L		

Encl : MPR - July'14

CC : NHAI, PIU, Nashik. For information and records.



महाराष्ट्र वन विभाग

Certified by ISO  
9001:2015

**Office of the Principal Chief Conservator of Forests (Head of Forest Force), Maharashtra State**

Additional Principal Chief Conservator of Forests and Nodal Officer,  
Maharashtra State, Nagpur

First Floor, 'B' Wing, Van Bhavan, Civil Lines, Nagpur-440001

Tel no. (0712) 2556916, Fax no. (0712) 2550675

E-mail- [apccfnodal@mahaforest.gov.in](mailto:apccfnodal@mahaforest.gov.in) Website: [www.mahaforest.gov.in](http://www.mahaforest.gov.in)

Sub:- Original Application No. 40/2020 (WZ) in the matter of  
Shri Ganesh Suresh Borhade Vs Union of India & Ors.

No. : Desk-17/NC/II/Court/CR-142/1050 /20-21

Nagpur - 440 001, Dated: 18/01/2021

To,

The Deputy Director General (Forests),  
Government of India, Ministry of Environment, Forests & Climate Change,  
Regional Office (WCZ), Ground Floor, East Wing,  
New Secretariat Building, Civil Lines,  
Nagpur 440001

Ref:-1)GOI, MoEF&CC, Regional Office (WCZ) Nagpur letter No.CC-281/RON/2020-NGP/7418, dated 03/11/2020

2)CCF(T), Nashik office letter no. Desk-2/Land/C.N.18/20-21/819/20-21, dated 24/11/2020

3) CCF(T), Nashik office letter no. Desk-2/Land/C.N.18/20-21/854/20-21, dated 3/12/2020

4) CCF(T), Pune office letter no. Desk-4/4(2)/Land/Court Case-294/20-21/71, dated 6/12/2020

Sir,

The Government of India vide letter under reference No.1 has sought compliance on 03 points. Accordingly, the Chief Conservator of Forests (T), Nashik & Pune vide letter under reference No 2 to 4 has submitted current status report to this office. The same is forwarded for needful action as under-

Sr.	Subject	Ans.
2.1	EC specific condition (i) The project involves diversion of 49.79 ha of forest land for which the proponent shall obtain the requisite FC. The Proponent can execute the above project on the entire stretch located in on forest land, provided that the proponent submits an undertaking while making application to get FC that the execution of work on non forest land shall not be cited as a reason for grant of FC and in case FC is declined, width of the portion of road falling in the forest land will be maintained at its existing level.	<p>The User Agency has submitted 04 proposals for diversion of forest land and Central Government has accorded formal approval in 03 cases. The details of the relevant conditions stipulated by the Government of India and the the status is as under.</p> <p>Diversion of 33.9585 ha. of Forest land for rehabilitation and upgradation to 4 laning of NH-50 in Sangamner Tahshil Dist. Ahmednagar.</p> <p>A) Sangamner Sub Divison:- The project involves diversion of 33.9585 ha of forest land in Sangamner Tahshil Ahmednagar district for which the proponent shall obtain the requisite FC approval. Four lane road was</p>

Letter No. 461 dt- 8/8/2014



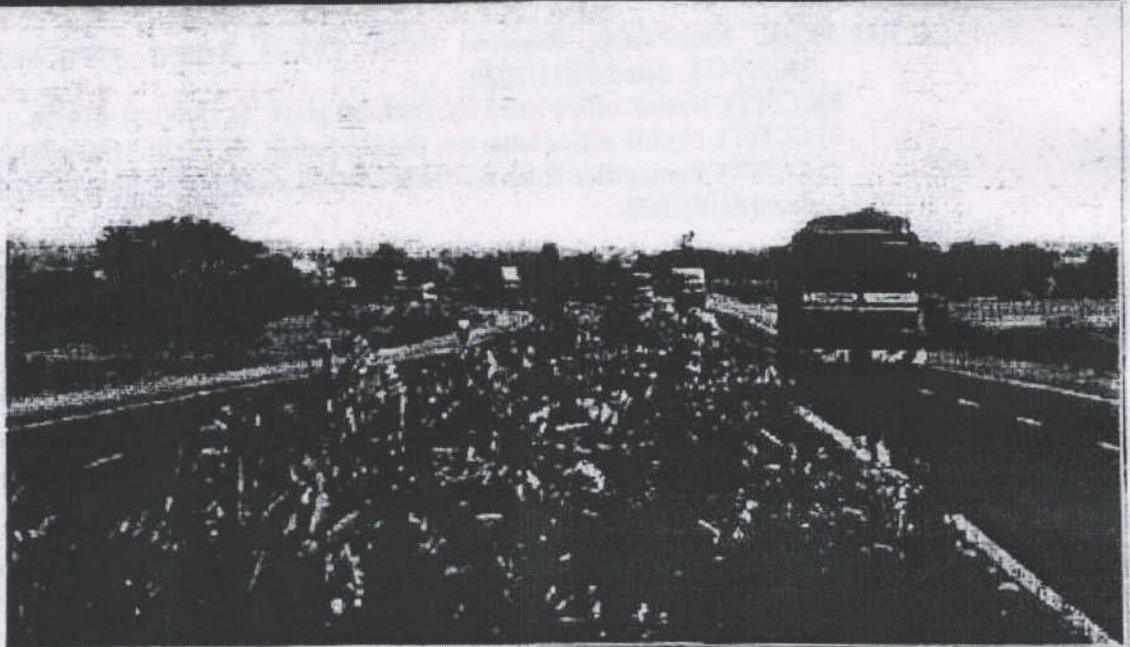
102

Four Laning of Khed-Sinnar Section of NH-50 from Km. 42+000 to Km. 177+000 (Design Length - 137.946 Km) under NHDP PHASE IV B in the state of Maharashtra

## MONTHLY PROGRESS REPORT

JULY 2014

Four Laning of Khed-Sinnar Section of NH-50 from Km. 42+000 to Km. 177+000 (Design Length - 137.946 Km) under NHDP PHASE IV B in the state of Maharashtra on DBFOT basis.



Submitted By:

Khed Sinnar Expressway Ltd

Four Laning of Khed-Sinnar Section of NH-50 from Km. 42+000 to Km. 177+000 (Design Length - 137.946 Km) under NHDP PHASE IV B in the state of Maharashtra on DBFOT basis.

### 5.3. TREE CUTTING:

The tree cutting permission has been obtained from the concerned department and the status of tree cutting is given below for each Section of the project highway.

Descriptions	Pune	A'nagar	Nashik	Total
Total Number of Trees	2001	2264	994	5259
Total Cut	1941	2264	994	5199
Balance to be cut	60	0	0	60

### 5.4. LAND ACQUISITION:

District	Length	No of Villages	Total Land Required	Existing ROW Available	Additional ROW to be Acquired	Land declared as per SD	Diversión Reserve Forest Land	Total Existing ROW + Land declared as per SD+ Diversión Reserve Forest	Length available
	(Km)		(Ha)	(Ha)	(Ha)	(Ha)	(Ha)	(Ha)	(Km)
1	2	3	4	5	6	7	8	9=5+7+8	10
Pune	55	26	310.00	120.00	190.00	68.00	17.84	205.84	28.00
Ahmednagar	60	28	364.00	150.00	210.00	148.00	33.77	331.77	51.50
Nashik	20	9	126.00	52.00	68.00	52.00	1.11	105.11	19.00
Total	135	63	800.00	322.00	468.00	268.00	52.72	642.72	98.50
Available land/Length								80.34%	72.96%

sanctioned by Central Government. Now the project work have been completed by User Agency.

**B) West Nashik Divison:-** The project involves diversion of 3.40 ha of Forest land in Sinnar Tahshil Nashik District for which the proponent shall obtain the requisite FC approval. Four lane Road was Sanctioned by Central Government. Now project Work have been completed by User Agency.

**Diversion of 1.114 ha. of Forest land for rehabilitation and upgradation to 4 laning of NH-50 from Khed to Sinnar.**

**West Nashik Divison:-** The project involves diversion of 1.1144 ha of Forest land in Sinnar Tahshil Nashik District. The proposal is in-principle approved by the Central Govt. vide letter NO.6-MHB-20/ 2014-BHO/1227, dated 4.7.2014 subject to 18 conditions stipulated in the said letter. The project required felling of 15 trees. The Central Govt. vide their letter no.370 dated 12.5.2016 raised three more issues compliance to which is not received from user agency to this office.

The project has not been accorded final approval yet. However as per Govt. of Maharashtra Circular no.FLD-2015/CR.77/ F-10/dated 1.7.2015 the user agency was permitted to start work & fell the trees required as per this office letter no.3540 dated 23.9.2015

**Diversion of 18.9749 ha. Forest land for 4 laning of NH-50 from Khed to Sinnar**

The project involves diversion of 18.97 ha. of Forest Land of Junnar Divison (in Junnar, Ambegaon and Khed taluka). The project agency had got required permission from Government of India vide letter No. 6-MHC-8/2014-BHO/2026, Dt. 19/11/2014 (Stage-I clearance) and NO.6-MHC-8/2014-BHO/105, Dt. 16/06/2015 (Stage-II clearance).

Accordingly Government of Maharashtra had issued a working permission for tree cutting and commencement of work vide Order FLD-1913/CR-254/F-10, Dt. 20/06/2015.

Four Laning of Khed-Sinnar Section of NH-50 from Km. 42+000 to Km. 177+000 (Design Length - 137.946 Km) under NHDP PHASE IV B in the state of Maharashtra on DBFOT basis.

### 5.3. TREE CUTTING:

The tree cutting permission has been obtained from the concerned department and the status of tree cutting is given below for each Section of the project highway.

Descriptions	Pune	A'nagar	Nashik	Total
Total Number of Trees	2001	2264	994	5259
Total Cut	1941	2264	994	5199
Balance to be cut	60	0	0	60

### 5.4. LAND ACQUISITION:

District	Length	No of Villages	Total Land Required	Existing ROW Available	Additional ROW to be Acquired	Land declared as per 3D	Diversion Reserve Forest Land	Total Existing ROW + Land declared as per 3D+ Diversion Reserve Forest	Length available
	(Km)								
1	2	3	4	5	6	7	8	9=5+7+8	10
Pune	55	26	310.00	120.00	190.00	68.00	17.84	205.84	28.00
Ahmednagar	60	28	364.00	150.00	210.00	148.00	33.77	331.77	51.50
Nashik	20	9	126.00	52.00	68.00	52.00	1.11	105.11	19.00
Total	135	63	800.00	322.00	468.00	268.00	52.72	642.72	98.50
Available land/Length								80.34%	72.96%

4700 nos trees from forest area and 3500 trees in non forest area to be felled for the project. Necessary permission from competent authority shall be obtained for tree cutting. Compensatory tree plantation shall be carried out and cost provision should be made for regular maintenance.

as under-

**Diversion of 33.9585 ha. of Forest land for rehabilitation and upgradation to 4 laning of NH-50 in Sangamner Tahshil Dist. Ahmednagar.**

**A) Sangamner Sub Divison :-** In this project 929 nos trees were felled on forest land. Necessary permission was obtained by concerned agency to fell the said trees. Compensatory tree Plantation of 42500 trees was carried out by Forest department as well.

**B) West Nashik Divison:-** In this project 150 nos trees were felled on forest land. Necessary permission was obtained by concerned agency to fell the said trees. Compensatory tree plantation of 1400 trees was carried out by Department as well.

**Diversion of 1.114 ha. of Forest land for rehabilitation and upgradation to 4 laning of NH-50 from Khed to Sinnar.**

**West Nashik Divison:-** Because the project has not yet received final approval. (The proposal is only in-principle approved by the Central Govt. vide letter NO.6-MHB-20/2014-BHO/1227 dated 4.7.2014) the required compensatory afforestation work was not carried out.

**Diversion of 18.9749 ha. Forest land for 4 laning of NH-50 from Khed to Sinnar**

The Project agency has got necessary tree cutting permission from Forest and Revenue department. The details thereof are as under.

- i) The tree cutting permission in forest area have been received from Government of Maharashtra vide its order No. FLD-1913/CR-254/F-10, Dt. 20/06/2015.
- ii) Also necessary tree cutting in non-forest area have been received from respective competent authorities of Forest and Revenue department for scheduled and non-scheduled trees respectively as per their jurisdiction.

Details of felling permission (non-forest area)

S. no.	Tahasil	No. of trees in non-forest area		Competent authority and letter no.
		Scheduled	Non-Scheduled	
1	Khed	--	231	Tahasildar Khed vide letter no. Land/1640, Dt.21.12.2013.
2	Ambegaon	--	551	Tahasildar Ambegaon vide letter no. SR/Godegaon/2013, Dt.7.1.2014.
3	Junnar	--	1273	Tahasildar Junnar vide letter no.96, Dt.20.1.2014.
4	Ambegaon	13	--	Range Forest Officer, Narayangaon vide letter no. Evaluation/1121, Dt.26.12.2013.
5	Ambegaon	6	--	Range Forest Officer, Ghodegaon vide letter no.950, Dt.21.12.2013.
Total		19	2055	

The project agency has deposited levies towards Compensatory Afforestation over 38 ha. degraded forest land with CAMPA. The Forest Department had undertaken plantation on 38 ha. degraded forest land in Junnar Division.

2.3 EC specific condition (xviii): minimum of three times the number of trees to be cut shall be planted as a part of the afforestation shall be looked after by NHAI. Tree plantation shall be to the same species / local species and survival shall be monitored. The transplantation of trees shall be carried out wherever possible. The tree plantation shall be taken up on the extreme end of the road.

**Diversion of 33.9585 ha. of Forest land for rehabilitation and upgradation to 4 laning of NH-50 in Sangamner Tahshil Dist. Ahmednagar.**

The User Agency have not submitted compliance report to Sub Divisional Forest Officer Sangamner & Deputy Conservator of Forests West Nashik.

**Diversion of 1.114 ha. of Forest land for rehabilitation and upgradation to 4 laning of NH-50 from Khed to Sinnar.**

The User Agency has not submitted compliance report to Deputy Conservator of Forests West Nashik.

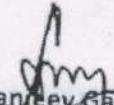
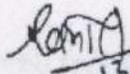
**Diversion of 18.9749 ha. Forest land for 4 laning of NH-50 from Khed to Sinnar**

DCF, Junnar had sought compliance report from project agency vide letter no. D-4.2/Land/178, Dt.04.12.2020.

	The response is awaited by the project agency. (Copy enclosed)
--	--

Encls : As above

Yours sincerely

  
 (Sanjeev Sadr)  
 Additional Principal Chief Conservator of Forests  
 & Nodal Officer  
 13/01/2021      13/1/21

- Copy submitted to Principal Secretary (Forest), Revenue & Forest Department, Mantralaya, Mumbai -32 for information.
- Copy forwarded to Chief Conservator of Forests, (T) Pune for information.
- Copy forwarded to Chief Conservator of Forests, (T) Nashik for information.
- Copy forwarded to the Project Director-PIU (MC) NHAI, S No. 134/1 BAIF Bhavan Campus, Dr. Manibhai Desair Nagar, Above Bank of India (Warje Br) NH-4 Wajre, Pune-411052 for information.



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Integrated Regional Office  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: apccfcentral-ngp-mef@gov.in

F.No.CC-281/RON/2020-NGR/ 7724

Date: 20.01.2021

To,

1. The PCCF(HoFF), State Forest Department, Govt. of Maharashtra, Van Bhawan, Nagpur
2. The General Manager (Environment), National Highway Authority of India, G-5 &6, Sector-10, Dwaraka, New Delhi-110075

Sub: Original Application no. 40 of 2020 (WZ) in the matter of Ganesh Suresh Borhade vs. Union of India & Ors.

Sir,

The undersigned is directed to refer to the subject matter. Hon'ble NGT, Principal Bench vide order dated 26.08.2020 constituted a committee consisting Principal Chief Conservator of Forest, Maharashtra, A representative of NHAI, Additional Principal Chief Conservator of Forests (APCCF), MoEF&CC, Regional Office, Pune for submission of factual and action taken report with regard to allegations made in the present application against the project upgradation of 2 lane carriageway to 4 lane of Khed-Sinnar Section of NH-50 from km 42.000 to km 177.000 in the State of Maharashtra.

The site inspection for the above is scheduled from 28.01.2021 to 29.01.2021. It is requested to kindly attend the site inspection.

This issues with the approval of the Regional Officer, IRO, MoEF&CC, Nagpur.

A. Suresh Kumar  
(Suresh Kumar Adapa)  
Scientist 'D'



सत्यमेव जयते

भारत सरकार

GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Annexure-5

देशीय कार्यालय, पश्चिम क्षेत्र,  
Regional Office, Western Region,  
"केन्द्रीय पर्यावरण भवन"

"Kendriya Paryavaran Bhavan"

लिंक रोड नं-3, Link Road No. 3

E-5, रविरांकर नगर/Ravi Shankar Nagar

गोपाल (गोरग)/Bhopal-462016 (M.P.)

फोन नं./ Phone No. 0755-2426615, 2463102, 2466525

फैक्स नं./ Fax No. 0755-2463102

अनुसूचक /E-mail: rowz.bpl-mef@nic.in

No.6-MHC 029/2014-BHO/2118

Dt. 17/12/2014

To,

The Principal Secretary (Forests),  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai- 400 032  
(Maharashtra)

Sub: Diversion of 33,9585 ha Reserved Forest land for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 97/000 to 157/000 (Ahmednagar district portion) in favour of Project Director, National Highways Authority of India in Ahmednagar District of Maharashtra

Sir,

I am directed to invite a reference to your letter No. FLD-1814/CR-92/F-10 dated 03/07/2014 & APUCI & Nodal Officer, Maharashtra State Nagpur letter No. Desk-17/NC/2/ID 12323/(13)/14-15 dated 19/08/2014 on the above mentioned subject seeking prior approval of the Central Government under Section - 2 of the Forest (Conservation) Act, 1980.

After due consideration of the proposal of the State Government, the undersigned, on behalf of the Central Government, is directed to convey in-principle approval for diversion of 33,9585 ha Reserved Forest land for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 97/000 to 157/000 (Ahmednagar district portion) in favour of Project Director, National Highways Authority of India in Ahmednagar district subject to the following terms and conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
- 3 (a) Compensatory afforestation shall be taken up by the Forest Department over 67,917 ha degraded Forest land (Gut No. 232, 233, 235, 236, 237 Village- Pokhari Baleshwar, Gut No. 100, Village- Nimaj and Gut No. 172, Village- Gabanwadi, Tal- Sanganner, District- Ahmednagar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
- (b) The land identified for the purpose of CA shall be clearly depicted on a Survey of India Toposheet of 1:50, 000. The bearing of each corner point and distances between successive points will be recorded alongwith GPS reading of Geo-Coordinates (Latitudes & Longitudes).

Contd....2

4. The cost of compensatory afforestation shall be deposited in advance at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 7 to 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
5. (a) The State Government shall charge the Net Present Value (NPV) for the 33.9585 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24/04/2008 and 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (P.II) dated 18.09.2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.  
(b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. All the funds received from the user agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency (CAMPA) in Saving Bank A/c No. SB01025218 of Corporation Bank, Lodhi Complex, New Delhi- 110003.
7. User agency shall obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
8. The User Agency will defray the cost of removal of trees that fall in the area proposed for diversion. Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees shall be felled under strict supervision of the State Forest Department.
9. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
10. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and amended from time to time regarding use of fly ash shall be fully complied with.
11. User agency shall take road side plantation and plantation on Central Verge as per IRC norms in this regard.
12. No toll tax shall be realized from the vehicles of State Forest Department.
13. The layout plan of the proposal shall not be changed without prior approval of the Central Government.



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सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Annexure-5

दोत्रीय कार्यालय, पश्चिम क्षेत्र  
Regional Office, Western Region,  
"केन्द्रीय पर्यावरण भवन"  
"Kendriya Paryavaran Bhavan"  
लिंक रोड नं-३, Link Road No. 3  
ए-५, रविरांकर नगर/Ravi Shankar Nagar  
गोपाल (गोप्रो)/Bhopal-462016 (M.P.)  
फोन नं./ Phone No. 0755-2426615, 2463102, 2466525  
फैक्स नं./ Fax No. 0755-2463102  
इमेल/ E-mail: rowz.bpl-mef@nic.in

No.6-MHC 029/2014-BHO/2118

DT: 17/12/2014

To.

The Principal Secretary (Forests),  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai- 400 032  
(Maharashtra)

Sub: Diversion of 33.9585 ha Reserved Forest land for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 97/000 to 157/000 (Ahmednagar district portion) in favour of Project Director, National Highways Authority of India in Ahmednagar District of Maharashtra

Sir,

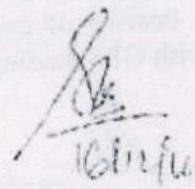
I am directed to invite a reference to your letter No. FLD-1814/CR-92/F-10 dated 03/07/2014 & APCC & Nodal Officer, Maharashtra State Nagpur letter No. Desk-17/NC/2/ID 12323/(13)/14-15 dated 19/08/2014 on the above mentioned subject seeking prior approval of the Central Government under Section - 2 of the Forest (Conservation) Act, 1980.

After due consideration of the proposal of the State Government, the undersigned, on behalf of the Central Government, is directed to convey in-principle approval for diversion of 33.9585 ha Reserved Forest land for Rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 97/000 to 157/000 (Ahmednagar district portion) in favour of Project Director, National Highways Authority of India in Ahmednagar district subject to the following terms and conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
- 3 (a) Compensatory afforestation shall be taken up by the Forest Department over 67.917 ha degraded Forest land (Gut No. 232, 233, 235, 236, 237 Village- Pokhari Baleshwar, Gut No. 100, Village- Nimaj and Gut No. 172, Village- Gabanwadi, Tal- Sanganner, District- Ahmednagar) at the cost of the User Agency As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
- (b) The land identified for the purpose of CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between successive points will be recorded alongwith GPS reading of Geo-Coordinates (Latitudes & Longitudes).

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4. The cost of compensatory afforestation shall be deposited in advance at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 7 to 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
5. (a) The State Government shall charge the Net Present Value(NPV) for the 33.9585 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24/04/2008 and 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (P.H) dated 18.09.2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.  
(b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. All the funds received from the user agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency(CAMPA) in Saving Bank A/c No. SB01025218 of Corporation Bank, Lodhi Complex, New Delhi- 110003.
7. User agency shall obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
8. The User Agency will defray the cost of removal of trees that fall in the area proposed for diversion. Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees shall be felled under strict supervision of the State Forest Department.
9. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
10. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and amended from time to time regarding use of fly ash shall be fully complied with.
11. User agency shall take road side plantation and plantation on Central Verge as per IRC norms in this regard.
12. No toll tax shall be realized from the vehicles of State Forest Department.
13. The layout plan of the proposal shall not be changed without prior approval of the Central Government.



14. The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-FC (pt) dated 03/08/2009, read with letter No. 11-9/98-FC (pt.) dated 5/2/2013, in support thereof.
15. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with the State Forest Department.
16. Muck disposal, if required, shall be taken up as per the scheme approved by the Forest Department.
17. Soil conservation measures, if required, shall be taken up by the user agency.
18. No labour camp shall be established on the forest land.
19. It will be the responsibility of the User Agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
20. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourers after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
21. Proposed labour camps outside the forest area, are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
22. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
23. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
24. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
- 25 a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
26. Any other condition that the Ministry of Environment Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
- 27 a) The User Agency shall submit six monthly compliance report as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.  
b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
28. The User Agency and the State Government shall ensure compliance of provisions of all Acts, rules, regulations and guidelines for the time being in force as applicable to the project.

29. In view of the Government of India guideline letter NO. 11-306/2014-FC dated 08/08/2014 this in-principle approval may be deemed as the working permission for commencement of work subject to the condition that funds towards CA, NPV etc are realised from the User Agency by the State Forest Department and deposited in CAMPA account and provisions of FRA, 2006 are complied with.

After receipt of compliance report on fulfilment of the condition Nos 4, 5, 6, 8 and 14 from the State Government, proposal will be considered for final approval under Section - 2 of the Forest (Conservation) Act, 1980 by this office.

The order for transfer of forest land to user agency shall not be issued by the State Government till formal approval order for diversion of forest land is issued by this office.

Yours faithfully,

OK

*S.R. Bhandari*

(S.R. Bhandari)

Chief Conservator of Forests (Central)

Copy to :-

1. Director (ROHQ), Govt. of India, Ministry of Environment and Forests and Climate Change, Agni, C-wing, 3<sup>rd</sup> Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Govt. of Maharashtra, Civil Lines, Nagpur.
3. The Sub Divisional Officer, Forest Division Sangamner, District-Ahmednagar, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyara Showroom Road Nashik, District-Nashik, Maharashtra.
5. Order file

OK

*S.R. Bhandari*

(S.R. Bhandari)

Chief Conservator of Forests (Central)

16/12/14



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building,  
Civil Lines, Nagpur - 440001  
E-mail: moefregionalofficenagpur@gmail.com

File No. 6-MHC-29/2014-BHO/ 106

Dated: 16/06/2015

To,

The Principal Secretary,  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400032

Sub: Diversion of 33.9585 ha of Reserved Forest Land for rehabilitation and upgrading to 4-laning of NH-50 from Khed to Sinnar from Km. 97/000 to 157/000 (Ahmadnagar District portion) in favour of Project Director, National Highways Authority of India in Ahmadnagar District of Maharashtra.

- Ref. (1) This office letter No: 6-MHC-029/2014-BHO/1707 dated 17/12/2014.  
(2) Govt. of Maharashtra letter No. FLD-1814/C.R.92/F-10 dated 04/06/2015.  
(3) Officer on Special Duty (Ad-hoc CAMPA) MoEF, New Delhi letter No. 1-21/2013-CAMPA dated 27/05/2015.

Sir,

Reference is invited to your letter No. FLD-1814/CR-92/F-10 dated 03/07/2014 and APCCF & Nodal Officer, Nagpur letter No. Desk-17/NC/2/ID 12323/(13)/14-15 dated 19/08/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

The Central Government vide this office letter (1) referred above had agreed in-principle for diversion of the above forest land for the purpose mentioned, subject to the fulfillment of condition No. 4,5,6,8 and 14 stipulated therein.

The State Government vide letter (2) referred above have reported compliance on the fulfillment of the said conditions.

Therefore, the undersigned is hereby directed to convey the formal approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 for the diversion of 33.9585 ha of Reserved Forest Land for rehabilitation and upgrading to 4-laning of NH-50 from Khed to Sinnar from Km. 97/000 to 157/000 (Ahmadnagar District portion) in favour of Project Director, National Highways Authority of India in Ahmadnagar District of Maharashtra subject to the following conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
3. a) Compensatory Afforestation shall be taken up by the Forest Department over 67.917 ha. Degraded forest land (Gut No. 232, 233, 235, 236, 237 Village-Pokhari Baleshwar, Gut No. 100, Village-Nimaj and Gut No. 172, Village-Gabanwadi, Tal-Sangamner, District-Ahmednagar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of species has to be avoided.

- b) Land identified for CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between two successive points will be recorded alongwith the GPS readings of Geo coordinates (Latitudes & Longitudes).
4. The user agency shall obtain Environmental Clearance as per the provisions of Environmental (Protection) Act, 1986 if required.
5. a) No additional or new path will be constructed inside the forest area for transportation of construction materials to be used for execution of the project work. Camps shall not be allowed in Forest Area.  
b) Proposed labour camps outside the forest area are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
6. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
7. User Agency will plant suitable species on both sides of the proposed road as per the State government norms or IRC Norms as the case may be.
8. The User Agency shall provide fuel preferably alternate fuel to the staff and labourers working at the site to avoid damage /felling of trees and pressure on the adjacent forest areas.
9. a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
10. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and as amended from time to time regarding use of fly ash shall be fully complied with.
11. Muck disposal, if required, should be taken up as per the scheme approved by the Forest Department.
12. Soil conservation measures, if required, should be taken up by the User Agency for which fund should be provided as per the current rate of works.
13. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
14. No taxes/toll will be levied on the vehicles of Forest Department plying on the road.
15. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the User Agency or the project life, whichever is less.

16/6/15

17. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with State Forest Department.
18. No labour camp shall be established on the forest land.
19. It will be the responsibility of the user agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
20. Relevant conditions of the in-principle approval order shall also be complied with.
21. Any other condition that the Ministry of Environment & Forests may impose, if required in the interest of Afforestation, conservation and management of flora and fauna in the area, will be complied by the User Agency.
22. All statutory acts and rules made there under and guidelines applicable to the project have to be strictly followed.
23. a) The User Agency shall submit six monthly compliance reports as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.  
b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
24. In case of non-compliance of any of the above conditions, the concerned Divisional Forest Officer shall report through the State Govt. to this office as per procedure laid down in the clause 1.9 of guidelines issued under Forest (Conservation) Act, 1980.

Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken accordingly.

The State Government shall ensure compliance of all the above conditions.

Yours faithfully,

*Kanwarjit Singh*

(Kanwarjit Singh)  
Addl. Principal Chief Conservator of Forests

16/6/15

Copy to:-

1. The Director (RO HQ), Ministry of Environment, Forests and Climate Change, AGNI, C-Wing, 3rd Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Maharashtra, Forest Department Maharashtra, Civil Lines, Nagpur-440 001 (Maharashtra).
3. The Sub-Divisional Officer, Sangamner Forest Division, District-Ahmednagar, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyota Showroom Road, Nashik, District-Nashik, Maharashtra.

5/ Order file.

*Kanwarjit Singh*

(Kanwarjit Singh)  
Addl. Principal Chief Conservator of Forests



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

क्षेत्रीय कार्यालय, पश्चिम क्षेत्र  
Regional Office, Western Region  
"केन्द्रीय पर्यावरण भवन"

लिंक रोड नं-३, Link Road No. 3  
E-5, रविशंकर नगर/Ravi Shankar Nagar  
भोपाल (MP)/Bhopal-462016 (M.P.)

फोन नं./Phone No. 0755-2426615, 2463102, 2466525

फैक्स नं./Fax No. 0755-2463102

अणु डाक /E-mail: rowz.bpl-mef@nic.in

No.6-MHC 008/2014-BHO/ 2026

दि. 19/11/2014

To,

The Principal Secretary (Forests),  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai- 400032  
(Maharashtra)

Sub: Diversion of 18.9749 ha Reserved, Unclassed & Revenue Forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune District of Maharashtra.

Sir,

I am directed to invite a reference to your letter No. FLD-1933/CR-254/F-10 dated 29/01/2014 and Addl. PCCF & Nodal Officer, Nagpur letter No. Desk-17/NC/II/ID 12240/(14)/485/2014-15 dated 23/06/2014 on the above mentioned subject seeking prior approval of the Central Government under Section - 2 of the Forest (Conservation) Act, 1980.

After due consideration of the proposal of the State Government, the undersigned, on behalf of the Central Government, is directed to convey in-principle approval for diversion of 18.9749 ha Reserved, Unclassed & Revenue Forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune district subject to the following terms and conditions:-

- 1.. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
- 3 (a) Compensatory afforestation shall be taken up by the Forest Department over 38.00 ha degraded forest land (Paragaon 23 ha & Ramalwai 15 ha, Forest Division Junnar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of a species has to be avoided.
- (b) The land identified for the purpose of CA shall be clearly depicted on a Survey of India Toposheet of 1:50, 000. The bearing of each corner point and distances between successive points will be recorded alongwith GPS reading of Geo-Coordinates (Latitudes & Longitudes).

Contd....2371

- 4.. The cost of compensatory afforestation shall be deposited in advance at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
5. (a) The State Government shall charge the Net Present Value(NPV) for the 18.9749 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24/04/2008 and 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18.09.2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.  
(b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
- 6.. All the funds received from the user agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency(CAMPA) in Saving Bank A/c No. SB01025218 of Corporation Bank, Lodhi Complex, New Delhi- 110003.
7. The User Agency will defray the cost of removal of 3583 trees that fall in the area proposed for diversion. Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees shall be felled under strict supervision of the State Forest Department.
8. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
9. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and amended from time to time regarding use of fly ash shall be fully complied with.
10. User agency shall take road side plantation and plantation on Central Verge as per IRC norms in this regard.
- 11.. User agency shall obtain the Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
12. No toll tax shall be realized from the vehicles of State Forest Department.
13. The layout plan of the proposal shall not be changed without prior approval of the Central Government.

  
9/11/14

Contd...3

14. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with the State Forest Department.
15. Muck disposal, if required, shall be taken up as per the scheme approved by the Forest Department.
16. Soil conservation measures, if required, shall be taken up by the user agency.
17. No labour camp shall be established on the forest land.
18. It will be the responsibility of the User Agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
19. User Agency shall provide fuel preferably alternate fuel to the labourers to avoid damage flora.
20. Proposed labour camps outside the forest area, are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
21. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
22. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
23. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
- 24 a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
25. Any other condition that the Ministry of Environment & Forests may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
- 26 a) The User Agency shall submit six monthly compliance report as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.  
b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
27. The User Agency and the State Government shall ensure compliance of provisions of all Acts, rules, regulations and guidelines for the time being in force as applicable to the project.

*Ans*  
9/11/14



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FORESTS  
& CLIMATE CHANGE

Regional Office (WCZ)  
Ground Floor, East Wing  
New Secretariat Building  
Civil Lines, Nagpur - 440001  
E-mail: moefregionalofficenagpur@gmail.com

File No. 6-MHC-8/2014-BHO / 105

Dated: 16/06/2015

To,

The Principal Secretary,  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400032

Sub: Diversion of 18.9749 ha of Reserved Forest Unclassified Forest and Reserved Forest in charge of Revenue Department for 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune district of Maharashtra.

- Ref. (1) This office letter No: 6-MHC-8/2014-BHO/2026 dated 19/11/2014.  
(2) Govt. of Maharashtra letter No. FLD-1913/C.R.254/F-10 dated 05/03/2015.  
(3) Officer on Special Duty (Ad-hoc CAMPA) MoEF, New Delhi letter No. 1-21/2013-CAMPA dated 05/06/2015.

Sir,

Reference is invited to your letter No. FLD-1913/CR-254/F-10 dated 29/01/2014 and APCCF & Nodal Officer, Nagpur letter No. Desk-17/NC/II/ID 12240/(14)/485/2014-15 dated 23/06/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

The Central Government vide this office letter (1) referred above had agreed in-principle for diversion of the above forest land for the purpose mentioned, subject to the fulfillment of condition No. 4,5,6 and 7 stipulated therein.

The State Government vide letter (2) referred above have reported compliance on the fulfillment of the said conditions.

Therefore, the undersigned is hereby conveying the formal approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 for the diversion of 18.9749 ha of Reserved Forest Unclassified Forest and Reserved Forest in charge of Revenue Department for 4 laning of NH-50 from Khed to Sinnar from 42/00 to 97/100 in favour of Project Director, National Highway Authority of India, Project Implementation Unit in Pune district of Maharashtra subject to the following conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Forest land shall be handed over to the User Agency only after the User Agency has got possession of non-forest land, if any, required for the project.
3. a) Compensatory Afforestation shall be taken up by the Forest Department over 38.00 ha. Degraded forest land (Paragaon 23 ha & Ramalwai 15 ha, Forest Division Junnar) at the cost of the User Agency. As far as practicable a mixture of local indigenous species will be planted and monoculture of species has to be avoided.

DISPATCHED

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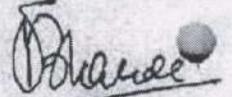
28. In view of the Government of India guideline letter NO. 11-306/2014-FC dated 08/08/2014 this in-principle approval may be deemed as the working permission for commencement of work subject to the condition that funds towards CA, NPV etc are realised from the User Agency by the State Forest Department and deposited in CAMPA account.

After receipt of compliance report on fulfilment of the condition Nos 4, 5, 6 and 7 from the State Government, proposal will be considered for final approval under Section - 2 of the Forest (Conservation) Act, 1980 by this office.

The order for transfer of forest land to user agency shall not be issued by the State Government till formal approval order for diversion of forest land is issued by this office.

Yours faithfully,

OK



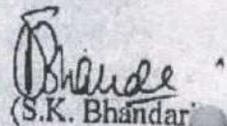
(S.K. Bhandari)

Chief Conservator of Forests (Central)

Copy to :-

1. Director (ROHQ), Govt. of India, Ministry of Environment and Forests and Climate Change, Agni, C-wing, 3<sup>rd</sup> Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Govt. of Maharashtra, Civil Lines, Nagpur.
3. The Dy. Conservator of Forest, Junnar Forest Division, Junnar, District-Pune, Maharashtra.
4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyota Showroom Road Nashik, District-Nashik, Maharashtra.
5. Order file

OK



(S.K. Bhandari)

Chief Conservator of Forests (Central)

9/11/14

- b) Land identified for CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between two successive points will be recorded alongwith the GPS readings of Geo coordinates (Latitudes & Longitudes).
4. a) No additional or new path will be constructed inside the forest area for transportation of construction materials to be used for execution of the project work. Camps shall not be allowed in Forest Area.  
b) Proposed labour camps outside the forest area are to be dismantled and removed. The labourers shall be sent back immediately after the completion of the work.
5. The User Agency shall ensure that because of this project, no damage is caused to the Wildlife.
6. User Agency will plant suitable species on both sides of the proposed road as per the State government norms or IRC Norms as the case may be.
7. The User Agency shall provide fuel preferably alternate fuel to the staff and labourers working at the site to avoid damage /felling of trees and pressure on the adjacent forest areas.
8. a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
9. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and as amended from time to time regarding use of fly ash shall be fully complied with.
10. Muck disposal, if required, should be taken up as per the scheme approved by the Forest Department.
11. Soil conservation measures, if required, should be taken up by the User Agency for which fund should be provided as per the current rate of works.
12. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
13. No taxes/toll will be levied on the vehicles of Forest Department plying on the road.
14. The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the User Agency or the project life, whichever is less.
16. The user agency shall obtain Environmental Clearance as per the provisions of Environmental (Protection) Act, 1986 if required.
17. The user agency shall construct, if required, under passes and over passes for movement of wild animals etc in consultation with State Forest Department.

- 18. It will be the responsibility of the user agency to ensure that the labourers and staff engaged in construction activity do not damage nearby forest flora and fauna.
- 19. Relevant conditions of the in-principle approval order shall also be complied with.
- 20. Any other condition that the Ministry of Environment & Forests may impose, if required in the interest of Afforestation, conservation and management of flora and fauna in the area, will be complied by the User Agency.
- 21. The user agency and the State Government shall ensure compliance of provisions of all acts, rules, regulations and guidelines for the time being in force as applicable to the project.
- 22. a) The User Agency shall submit six monthly compliance reports as on 1<sup>st</sup> January and 1<sup>st</sup> July of every year to this office as well as to the Nodal Officer of the State.  
b) The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31<sup>st</sup> December of every year.
- 23. In case of non-compliance of any of the above conditions, the concerned Divisional Forest Officer shall report through the State Govt. to this office as per procedure laid down in the clause 1.9 of guidelines issued under Forest (Conservation) Act, 1980.

Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken accordingly.

The State Government shall ensure compliance of all the above conditions.

Yours faithfully  
*Kanwarjit Singh*  
 (Kanwarjit Singh)  
 Addl. Principal Chief Conservator of Forests.  
 16/6/15

Copy to:-

- 1. The Director (RO HQ), Ministry of Environment, Forests and Climate Change, AGNI, C-Wing, 3rd Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
- 2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Maharashtra, Forest Department Maharashtra, Civil Lines, Nagpur-440 001 (Maharashtra).
- 3. The Dy. Conservator of Forests, Junnar Forest Division, Junnar, District-Pune, Maharashtra.
- 4. The Project Director, National Highways Authority of India, Project Implementation Unit, Toyota Showroom Road, Nashik, District-Nashik, Maharashtra.
- 5. Order file.

*10/6/15*

*16/6/15*



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण एवं वन मंत्रालय  
MINISTRY OF ENVIRONMENT & FORESTS

केन्द्रीय कार्यालय, पश्चिम क्षेत्र  
Regional Office, Western Region,  
"केन्द्रीय पर्यावरण भवन"  
"Kendriya Paryavaran Bhavan"  
लिंक रोड नं०-३, Link Road No. 3  
E-5, रविशंकर नगर/Ravi Shankar Nagar,  
भोपाल (म.प्र.)/Bhopal-462016 (M.P.)  
टेलीफैक्स/Telefax-2426615,2465496,2463102  
अणुहाक /E-mail: apccfbhopal@gmail.com

Date: 04/07/2014.

No. 6-MHB-20/2014-BHO/

To,

The Principal Secretary,  
Govt. of Maharashtra,  
Revenue & Forest Department,  
Mantralaya, Mumbai-400032

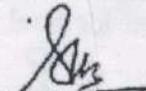
Sub: Diversion of 1.1144 ha Reserved forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to 177/000 in favour of Project Director, National Highways Authority of India in district Nashik of Maharashtra.

Sir,

I am directed to refer to Addl. PCCF & Nodal Officer letter No.Desk-17/NC/II/LD/12319/(13)/09.14-15 dated 07/04/2014 on the above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

After due consideration of the above proposal of the State Government, the undersigned, on behalf of the Central Government, is hereby directed to convey In-principle approval for diversion of 1.1144 ha Reserved forest land for rehabilitation and upgrading to 4 laning of NH-50 from Khed to Sinnar from Km 157/100 to 177/000 in favour of Project Director, National Highways Authority of India in district Nashik of Maharashtra subject to the following conditions:-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory Afforestation shall be taken up by the Forest Department over 3.00 ha of degraded forest land (Compartment No.-262, Gut No.-450, Village-Nandur Shingote, Tal.-Sinnar, Dist.-Nashik) at the cost of the User Agency. Compensatory afforestation will be of a mix of local indigenous species and monoculture of species will be avoided. The CA will be maintained for 07 to 10 years. CA scheme along with the map & suitability certificate will be submitted.
3. a) The cost of compensatory afforestation, survey, demarcation and erection of pillars shall be deposited in advance at prevailing wage rates with the Forest Department by the User Agency. The CA will be maintained for 07 to 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.  
b) Land identified for CA shall be clearly depicted on a Survey of India Toposheet of 1:50,000. The bearing of each corner point and distances between two successive points will be recorded alongwith the GPS readings of Geo coordinates (Latitudes & Longitudes).
4. a) The State Government shall charge the "Net Present Value" (NPV) for the 1.1144 ha of forest land to be diverted under the proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008 and 09/05/2008 in LA No. 566 in WP (Civil) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC(Pt. II) dated 18/09/2003 as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05.02.2009 in this regards.

  
04/07/14

- b) Additional amount of the NPV of diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency, which shall furnish an undertaking to this effect.
5. All the funds received from the User Agency under the project shall be transferred to the Ad-hoc Compensatory Afforestation Fund Management & Planning Agency (CAMPA) in Savings Bank A/c No. (CAF Maharashtra) SB 01025218 Corporation Bank, Lodhi Complex, New Delhi-110003.
6. The User Agency will defray the cost of removal of 15 trees in the forest land proposed for diversion. However, only the required and minimum number of trees will be felled.
7. Relevant directions contained in various notifications issued by the Central Government under the provisions of the Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 made there under and as amended from time to time regarding use of fly ash shall be fully complied with.
8. Muck disposal, if required, should be taken up as per the scheme approved by the Forest Department.
9. Soil conservation measures, if required, should be taken up by the User Agency for which fund should be provided as per the current rate of works.
10. The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.
11. Road side avenue plantation shall be raised as per IRC norms by the User Agency under the supervision of State Forest Department.
12. Environment safeguards as stipulated by the Ministry of Environment & Forests in its order of environmental clearance shall be strictly adhered to.
13. No taxes/toll will be levied on the vehicles of Forest Department plying on the road.
14. No labour camps shall be established on forest land.
15. The User Agency shall provide fuel-wood preferably alternative fuel to the labourers working at the site to avoid damage / felling of trees.
16. a) The forest land shall not be used for any purpose other than that specified in the project proposal.  
b) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Central Government.
17. All statutory provisions under various Acts, rules thereunder and guidelines applicable to this project shall be strictly adhered to.
18. Any other condition, which the Central Government may stipulate.

After receipt of compliance report on fulfilment of the condition Nos.3,4,5 and 6 from the State Government, proposal will be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980.



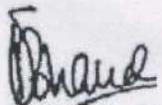
The order for transfer of forest land to user agency shall not be issued by the State Government till formal approval order for diversion of forest land is issued by this office.

Yours faithfully

(S.K. Bhandari)  
Chief Conservator of Forests(C)

Copy to:-

1. The Dy.Secretary (RO HQ), Ministry of Environment, Forests and Climate Change, AGNI, C Wing, 3rd Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. The Addl. Principal Chief Conservator of Forests and Nodal Officer Maharashtra, Forest Department Maharashtra, Civil Lines, Nagpur-440 001 (Maharashtra).
3. The Dy.Conservator of Forests, West Nashik Forestry Division, District-Nashik (Maharashtra).
4. Project Director, National Highway Authority of India, Project Implementation Unit, Toyot Showroom Road, Nashik (Maharashtra).
5. Order file.

  
(S.K. Bhandari)  
Chief Conservator of Forests(C)  
04/02/14

वाचले:- १) पी.डी.खोडसकर जी.एम.टी & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नारसीक यांचा अर्ज दिनांक ११/११/२०१३  
 २) महाराष्ट्र जमीन महसूल अधिनियम १९६६ व महाराष्ट्र जमीन महसूल (झाडे इत्यादीच्या बाबतीतील अधिकाराचे नियमन) करण्याबाबत नियम १९६७ चे नियम ३(३)

तहसिल कार्यालय खेड(पुणे)  
 क्र.जमीन/काशि/ १६४०/२०१३  
 दिनांक ११/१२/२०१३

विषय:- मोजे- चांडोली- ५७, सांडभोरवाडी - ११६, वरची मांबुरवाडी- ३४, जैदवाडी - २४ येथील झाडे तोडणेस परवानगी मिळणे बाबत

- २/- मोजे- चांडोली- ५७, सांडभोरवाडी - ११६, वरची मांबुरवाडी- ३४, जैदवाडी - २४ येथील अराखीय झाडे तोडणेस परवानगी मिळणे बाबत पी.डी.खोडसकर जी.एम.टी & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नारसीक यांनी अर्ज केला आहे. सदर अर्जाची मंडळ अधिकारी खेड व.कडूस यांचे मार्फत चौकशी केली असून त्यांनी
१. मोजे सांडभोरवाडी येथील बाभळ - १८, बाभळ (विलायती) - ५०, निलगिरी - २, लिंब - १३, वड - २६, लंबर - ३, इतर - ४, असे एकूण ११६,
२. मोजे मांबुरवाडी येथील बाभळ - १६, बाभळ (विलायती) - २, लिंब - ८, वड - ७, पिंपळ - १, अशी एकूण ३४ झाडे,
३. मोजे जैदवाडी - बाभळ ६, बाभळ (विलायती) - १, लिंब - ८, वड - ४, पिंपळ - ५, अशी एकूण २४ झाडे व
४. मोजे चांडोली - बाभळ - ६, बाभळ (विलायती) - ३, लिंब - १६, वड - २२, पिंपळ - २, करनारी - १, कशमोरी झाडे - ७ अशी एकूण ५७ व
- वरील गावाची मिळून २३१ झाडे असून खेड सिलर रस्ता रुंदीकरण मध्ये येत असलेने सदरची झाडे तोडणेस परवानगी देणेस हरकत नसलेबाबत पंचनामा करून मंडळ अधिकारी खेड व कडूस यांनी अहवाल सादर केला आहे.
- सदर अहवालाचे व पंचनाम्याचे आवलोकन करून अर्जदार यांना महाराष्ट्र जमीन महसूल अधिनियम १९६६ व महाराष्ट्र जमीन महसूल (झाडे इत्यादीच्या बाबतीतील अधिकाराचे नियमन) करण्याबाबत नियम १९६७ चे नियम ३(३) अन्वये परवानगी देणेस हरकत नाही. सबब मी प्रशांत आवटे, तहसिलदार खेड(पुणे) मला प्राप्त अधिकाराचा वापर/खालील प्रमाणे आदेश देत आहे.

आदेश

अर्जदार यांना त्यांचे विनंती वरून वरील मौजे चांडोली- ५७, मौजे सांडभोरवाडी- ११६, वरवी भांबूरवाडी - ३४ व मौजे जैदवाडी - २४ वरील प्रमाणे झाडे तोडण्यास खालील अटीवर परवानगी देणेत येत आहे.

आटी/शर्ती

१. बिगर अनुसूचित जातीच्या २३१ वृक्षांच्या बदल्यात ४६२ वृक्षाची लागवड येत्या वर्षीच्या (२०१४) पावसाळ्यात करणे अर्जदार यांना महाराष्ट्र वृक्षतोड अधिनियम १९६४ सुधारीत (८९/२६) कलम ३(अ) अन्वये दिलेल्या हमीपत्रानुसार बंधनकारक राहिल.
२. परवानगी दिलेली व मार्किंग केलेल्या वृक्षाशिवाय इतर कोणाच्याही वृक्षाची तोड करणेत येवू नये.
३. वृक्ष तोड करताना अर्जदार यांनी सर्व प्रकारची काळजी घ्यावी. वृक्ष तोड करताना सर्व जबाबदारी संबंधीत अर्जदाराची राहिल. कोणतीही जीवित अथवा वित्तहानीस हे कार्यालय जबाबदार असणार नाही.
४. सदरची परवानगी फक्त बिन राखीव वृक्ष तोडीसाठीच आहे.
५. झाडे तोडल्यामुळे मातीची धूप होणार नाही. यासाठी विशेष योजना राबवाव्यात की, जेणेकरून सध्याच्या जमिनीची व क्षेत्राच्या खालील शेतजमीन यांचे नुकसान होणार नाही व पर्यावरणास धोका होणार नाही. याची काळजी घ्यावी.
६. वृक्ष तोडीचा कालावधी सदर आदेशापसून ३० दिवस वैध राहिल.
७. सदर झाडे तोडलेमुळे कोणाचेही हक्कास व हितसंबंधास बाधा येता कामा नये.
८. वन विभागाच्या अधिकार क्षेत्रातील झाडे (अनुसूचित झाडे) तोडणेसाठी वनविभागाची स्वतंत्र परवानगी घेणेत यावी.
९. सदरची झाडे ज्या कारणासाठी तोडणार आहेत. त्याच कारणासाठी त्यांचा उपयोग करावा अन्य कारणासाठी झाडे तोडण्यात येऊ नयेत. याची पुर्ण जबाबदारी अर्जदार यांची राहिल.

प्रति

तहसिलदार खेड(पुणे)

प्रति,

श्री.पी.बी.खोडसकर जी.एम.टी & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नारीक

गाव फमागार तलाठी चांडोली, सांडभोरवाडी, वरवी भांबूरवाडी व जैदवाडी यांना पुढील कार्यवाहीसाठी रवाना

प्रति,

मा.जिल्हाधिकारी पुणे(महसूल शाखा) यांना माहितीसाठी सविनय सादर  
मा.उपविभागीय अधिकारी खेड उपविभाग खेड यांना माहितीसाठी सविनय सादर  
वनपरिक्षेत्र अधिकारी खेड यांना माहितीसाठी रवाना

प्रति

तहसिलदार खेड(पुणे)

- वाचाले-१) प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण नाशिक वाचेंकडोल जा.क्र एनएचअेआप/रीआवयु/  
/एनएसके/केल/२०१३/३००७ दि.२५, ऑक्टोबर २०१३.
- २) मंडल अधिकारी, कळंब वाचा चौकशी अहवाल क्रमांक मं.अ.मं/कावि/२५९/२०१३ दि.१८/११/२०१३.
- ३) मंडल अधिकारी, मंचर वाचा चौकशी अहवाल क्रमांक ५०८/२०१३ दि. १९/११/२०१३
- ४) महाराष्ट्र झाडे तोडण्याबाबत (विनियमन) अधिनियम १९६४ मधील नियम (३) प्रमाणे.
- ५) महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम २५ (१) प्रमाणे.
- ६) महाराष्ट्र जमिन महसूल (झाडे इत्यादीच्या बाबतीतील अधिकारांचे नियमन करण्याबाबत) नियम १९६७ मधील तरतुदीप्रमाणे.

तहसिल कार्यालय आंबेगाव (पुणे)  
जा.क्र.झाडे तोड/एसआर/२/२०१३  
घोडेगाव दिनांक १७/१/२०१४

### वृक्षस्ती आदेश

ज्याअर्धी प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांनी पुणे-नाशिक राष्ट्रीय महामार्ग क्र.५० किमी वरील (४२/००० ते १७७/०००) यामध्ये चौपदीकरणांतर्गत राष्ट्रीय महामार्गाच्या रस्त्याच्या हद्दीत येणारी झाडे तोडणेस परवानगी मिळणे बाबत विनंती घेतली आहे. त्या अनुषंगाने मंडल अधिकारी मंचर व कळंब वाचेंकडे चौकशीकामी पाठविले असता मंडल अधिकारी यांनी पंचनामे करून अहवाल इकडे सादर केला आहे.

पुणे-नाशिक राष्ट्रीय महामार्ग क्र.५० किमी वरील (४२/००० ते १७७/०००) यामध्ये चौपदीकरणांतर्गत राष्ट्रीय महामार्गाच्या रस्त्याच्या हद्दीत अडथळ्या निर्माण करीत असल्याने सदरची झाडे तोडणे आवश्यक आहे अशी माझी खाली झाली आहे. त्यामुळे खालील अटी व शर्तीवर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम २५ व महाराष्ट्र जमिन महसूल (झाडे इ.च्या बाबतीत अधिकारांचे नियमन करणे बाबत) नियम १९६७ मधील तरतुदीनुसार प्रदान असलेल्या शक्तीचा वापर करून झाडे तोडण्यास खालील अटीवर परवानगी देत आहे

विंगर अनुसूचित वनझाडे	एकूण संख्या	विंगर अनुसूचित फळझाडे	एकूण संख्या
बाभळ (किकर)	१७३	दोर	२१
बाभळ (विलायत)	३८		
लिंब	१११		
वड	११३		
कारन्न	२१		
पिंपळ	२९		
शिसम	१४		
कावळ	३		
गुलमोहर	१		
झाड	२		
राईबळ	२४		
खेनठी	१		
एकूण	५३०		२१
एकंदर एकूण			५५१

### अटी व शर्ती

१. विंगर अनुसूचीत जालीच्या प्रत्येक झाडामागे १० अशी एकूण ५५१ झाडांची एकूण ५५१० वृक्षांची लागवड येत्या वर्षाच्या (२०१४) च्या पावसाळ्यात करणे अर्जदार यांना महाराष्ट्र वृक्षतोड अधिनियम १९६४ (८९/२६) कलम ३ (अ) नुसार बंधनकारक राहिल.

२. परवानगी दिलेली व भाड्याने घेतलेल्या वृक्षांप्रमाणे इतर कोणत्याही वृक्षांची तोड करण्यात येऊ नये.
३. सदरची परवानगी फक्त बिनराखीस वृक्ष तोडसाठीच आहे.
४. झाडे तोडल्यामुळे मातीची धूप होणार नाही यासाठी विशेष योजना राबवल्यात ती जेणेकरून सध्याच्या जमिनीची व क्षेत्राच्या खालील शेतजमीन यांचे नुकसान होणार नाही, व पर्यावरणास धोका होणार नाही यांची काळजी घ्यावी.
५. या परवानगीस अनुसरून झाडे तोडल्यामुळे कोणत्याही व्यक्तीच्या मालमतेच्या आणि कोणत्याही हानिकारक नुकसान भरपाई भरणेस अनंदात पात्र असेल.
६. ही परवानगी ज्या तारखेस देणेत आली त्या तारखेपासून ६० दिवसांच्या कालावधीसाठी वैध राहिल.
७. झाडाची विक्री करावयाची असल्यास/बाहूक करावयाची असल्यास बाहूकबाबत वनखात्याची परवानगी घ्यावी लागेल.
८. तोडलेल्या झाडांची प्रचलित कायदेशीर तरतुदीचा अवलंब करून प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक पात्री करावी.
९. सदर परवानगी ही झाडतोडीबाबत असून झाडाच्या मालकी हक्काबाबत वाद उदभवल्यास त्याची सर्वस्वी जबाबदारी प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांची राहिल.
१०. उक्त झाडांच्या अतिरिक्त झाडे तोडल्याचे निदर्शनास आल्यास त्यास प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुबोध हाऊस मुंबई/नाशिक यांना संदेश पात्र करण्यात येईल.
११. भारतीय वनशास्त्रींच्या वन कायद्याचे उल्लंघन होणार नाही याची दस्तता घ्यावी.
१२. महाराष्ट्र शासन सचिवालय, मुंबई २३, २८ मार्च १९७० गॅझेट मधील नमुद असलेली झाडे तोडणेसंबंधी वनीकरण विभागाची परवानगी घ्यावी.
१३. शर्त १ प्रमाणे झाडे लावणेस फर्माविण्यात आल्याप्रमाणे झाडांची चांगली वाद होते अगर कसे? त्यावर देखरेख ठेवणेत येऊन चांगल्याप्रकारे संगोपन करण्यात यावे.
१४. वरील शर्त क्र.१ ते ९ मधील अटीशर्तीचा पंग बेरव्यास दिलेली परवानगी रद्द समजणेत येईल.

दिनांक :- १६/१/२०२४  
ठिकाण :- घोडेगाव



*(Handwritten Signature)*  
(बी. जे. गौरे)  
तहसिलदार आंबेगाव (पुणे)

प्रति,

१. श्री. पी. बी. खोडसकर, जी. एम. (टी) & प्रोजेक्ट डायरेक्टर, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, नाशिक
- प्रत -१. मंडल अधिकारी फळंब व मंचर यांना माहितीस्तव रवाना.
२. वनपरिसंरक्षक अधिकारी, घोडेगाव ता. आंबेगाव जि. पुणे यांना माहितीस्तव रवाना.

*(Handwritten Signature)*  
तहसिलदार आंबेगाव (पुणे)

- १) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण मासिक बांधे कडील पत्र No.NHAI/PIU/NSJK/6/२०१३/१००८दि. २३/१०/२०१३ रोजीचा अर्थ
- २) मंडळ अधिकारी अहमदाबाद बांधे कडील पत्र No.४०८/२०१३ दि. १८/११/२०१३
- ३) मंडळ अधिकारी नागपूर बांधे कडील पत्र No.१५०/२०१३ दि. १३/११/२०१३
- ४) वनपरिक्षेत्र महाराष्ट्र बांधे कडील पत्र डा.मुम्बई/२०१३/१३ दि.२८/११/२०१३
- ५) महाराष्ट्र ज्येष्ठ महसूल अधिनियम १९६३ चे कलम २५ (१) मधील तरतुदीनुसार

**दुरुची तालिका**

महसूल कार्यालय मुंबई  
 नं० जमद/कमि/८६/२०१४  
 मुंबई दि० १०/१२/२०१४

अहमदाबादलास १ मुंबई भारतीय राष्ट्रीय राजमार्ग प्राधिकरण मासिक बांधे पत्र दि. २३/१०/२०१३ रोजीच्या अर्थान्वये घुगे मासिक राष्ट्रीय महामार्ग क्र. ५० चे खोदकामचे कामाच्या कडेतला बांधूळ (मिळार) ४०५, बांधूळ (मिलावती) ३ कोट २१, विलागीरी ११, मिळ ५५, बड ३१६, रायवड ८ नांदुरकी ३१२, कांबा ३, खेजडी १, कारजे १, पिपळ ४१, सिसम ७, जांभूळ २, गुलमोहर १६, महाराष्ट्र ७, भारत ६, शोबरी १ कोट १ पिपळ ८, अडी एकुण १२७३ या मागील बांधे घुगे मासिक राष्ट्रीय महामार्ग क्र. ५० कि.मी. हील ४१/०० ते १७७/०० या दोन्हीतील घोषवरीकरणा अंतर्गत राष्ट्रीय महामार्गाच्या इत्याख्या इतरीत अडथळ निर्माण करीत असल्याने सदरघो बांधे सोडण्यात यावयाची मिळकतची विनंती केली आहे.

अर्थोपातीस क्र. १,३,४ च्यावेळीस अहमदाबाद येथील असाता स्थानी मगर ठिकाणी स्थळपदाणी फलन घंघावेसह त्याल मुंबई कोसेरी बांधे सोडण्यात यावयाची असा अहवाल सदर कोसेरी आहे.

तसेच अर्थोपातीस क्र. ४ मुंबई राष्ट्रीय महामार्गाच्या खोदकामाल आल असतीलया घुगेच्या अडथळात भारतीय राष्ट्रीय राज्घ. बांधे प्राधिकरणाचे दुरुघट बांधे स्थावरपधे अंदापर घेणे आवश्यक आहे. तरी कडित एकुण १२७३ ही विगत अनुसुधिया इशांगधे येन असल्याने सदर बांधे सोडीची घाबानगी कागडील घणाने देण्यात येत आहे.

विगत अनुसुधिया वनबांधे	एकुण संख्या	विगत अनुसुधित पधेबांधे	एकुण संख्या
बांधूळ (मिळार)	४०५	बांधे	२१
बांधूळ (मिलावती)	३	जम्हा	३
विलागीरी	११	येवत	३
मिळ	५५	जांभूळ	२
रायवड	८	कोट	१
बड	३१६	पिपळ	६
नांदुरकी	३१२		
खेजडी	१		
कारजे	१		
पिपळ	७१		
मिळार	७		
गुलमोहर	१६		
महाराष्ट्र	७		
भारत	६		
शोबरी	१		
एकुण	१२७३		
एकुण			३८
			१२७३



15



वन परिदेत्र अधिकारी, नारायणगाव प्रा. यांचे कार्यालय

विषय :- NHAI PIU-NSK Widening of existing 2 lane Carriageway to 4/6 lane divided carriageway configuration Khed-Sinnar (Km 42/000- Km 105/000) stretch of Pune Nashik Section of NH-40 in the state of Maharashtra -Request for Permission of Cutting Scheduled trees Reg

जा.क./मुल्यांकन / 9927 / 2013-18  
नारायणगाव दिनांक 25/12/2013

प्रति,

प्रकल्प संचालक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
सुबोध हाऊस, सर्वे नंबर १११/२, प्लॉट नंबर -४  
मुंबई आग्रा हमारस्ता, नाशिक-४२२००९

संदर्भ : आपलेकडील पत्र क्रमांक NHAI/PIU/NSK/KS/ Tree/2013/3208 दिनांक 12 नोव्हेंबर 2013.

उपरोक्त संदर्भिय विषयान्वये आपणांस कळविण्यात येते की, या वनक्षेत्रांतर्गत येणा-या नारायणगाव, मटकळवाडी, चाळकवाडी, कांदळी व आळे या पुणे नाशिक रा. म. क्रं ५० वरील कीमी ४२/००० ते १०५/००० या रस्त्याच्या दोन्ही बाजूने येणारी झाडे तोडण्या संदर्भात परवानगी मिळणे कामी या कार्यालयाकडे अर्ज प्राप्त झालेला असून सदर अर्जात नमुद केल्या प्रमाणे सोबत जोडलेल्या यादी-प्रमाणे विच-०८, आंघा -०३ व जांभूळ -०२ प्रजातींचे असे एकूण १३ झाडांस तोडण्यास परवानगी देण्यात येत आहे. तसेच यादीतील इतर प्रजातींची झाडे ही बिगर अनुसुधी मध्ये येत असल्याने सदर झाडे तोडण्याची परवानगी या कार्यालयास देता येत नाही. तरी आपण सदर झाडांच्या तोडीबाबत मा. तहसिलदार सोा जुन्नर यांचे कडे रितसर अर्ज करून त्यांचेकडून सदर झाडे तोडण्याची परवानगी प्राप्त करून घ्यावी.

एस.बी.बुलबुल  
वनपरिक्षेत्र अधिकारी  
नारायणगाव

सोबत: वरील प्रमाणे यादी

प्रत: मा. उप वनसंरक्षक जुन्नर वनविभाग जुन्नर यांना माहितीस्तय सधिनय सादर.

प्रति: मा. तहसिलदार सोा जुन्नर यांना माहितीस्तय सधिनय सादर





15

वन परिक्षेत्र अधिकारी, नारायणगाव प्रा. यांचे कार्यालय

विषय :- NHAI PIU-NSK Widening of existing 2 lane Carriageway to 4/6 lane divided carriageway configuration Khed-Sinnar (Km 42/000- Km 165/000) stretch of Pune Nashik Section of NH-40 in the state of Maharashtra -Request for Permission of Cutting Scheduled trees Reg

जा.क. /मुल्यांकन / 9923 / 2013-18

नारायणगाव विनांक 26/12/2013

प्रति,

प्रकल्प संचालक

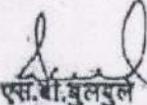
भारतीय राष्ट्रीय राजमार्ग प्राधीकरण

सुबोध हाऊस, सर्वे नंबर 919/2, प्लॉट नंबर -4

मुंबई आग्रा हमरस्ता, नाशिक-422009

संदर्भ : आपलेकडील पत्र क्रमांक NHAI/PIU/NSK/KS/ Tree/2013/3208 दिनांक 12 नोव्हेंबर 2013.

उपरोक्त संवर्धित विषयान्वये आपणांस कळविण्यात येते की, या वनक्षेत्रांतर्गत येणा-या नारायणगाव, मटकळवाडी, घाळकवाडी, कांदळी व आळे या पुणे नाशिक रा. म. क्रं 40 वरील कीमी 42/000 ते 165/000 या रस्त्याच्या दोन्ही बाजूने येणारी झाडे तोडण्या संदर्भात परवानगी मिळणे कामी या कार्यालयाकडे अर्ज प्राप्त झालेला असून सदर अर्जात नमुद केल्या प्रमाणे सोबत जोडलेल्या यादी-प्रमाणे चिच-01, आंवा -02 व जांभूळ -02 प्रजातीचे असे एकूण 13 झाडांस तोडण्यास परवानगी देण्यात येत आहे. तसेच यादीतील इतर प्रजातीची झाडे ही बिगर अनुसुची मध्ये येत असल्याने सदर झाडे तोडण्याची परवानगी या कार्यालयास देता येत नाही. तरी आपण सदर झाडांच्या तोडीबाबत मा. तहसिलदार सौ जुन्नर यांचे कडे तितसर अर्ज करून त्यांचेकडून सदर झाडे तोडण्याची परवानगी प्राप्त करून घ्यावी.

  
एस. बी. बलबुले  
वनपरिक्षेत्र अधिकारी  
नारायणगाव

सोबत: वरील प्रमाणे यादी

प्रत: मा. उप वनसंरक्षक जुन्नर वनविभाग जुन्नर यांना माहितीस्तय सधिनय सादर.

प्रति: मा. तहसिलदार सौ जुन्नर यांना माहितीस्तय सधिनय सादर

राष्ट्रीय महामार्ग क्रमांक ५० मधील अनुसूचीनुसार तोडीस परधानगी विलेख्या झाडांची यादी

S/No	Taluka	Name of Village	Type of land	Existing Km/ch		Tree No	Tree Name	Girth (mtr)	Approx Height (m)	Vol cum
				To	Side					
22	Junnar	Narayangaon	Govt	73+200	L.H.S.	74/106	पिच	3.40	7.00	5.06
129	Junnar	Narayangaon	Govt	80+350	L.H.S.	81/67	पिच	1.50	5.50	0.77
130	Junnar	Narayangaon	Govt	80+350	L.H.S.	81/68	पिच	0.85	5.00	0.23
792	Junnar	Bhalkawadi	Govt	87+200	L.H.S.	88/433	पिच	2.20	6.80	2.06
823	Junnar	Bhalkawadi	Govt	87+850	L.H.S.	88/464	पिच	1.10	5.00	0.38
850	Junnar	Bhalkawadi	Govt	87+750	L.H.S.	88/376	पिच	3.00	5.75	2.90
899	Junnar	Chalkawadi	Govt	88+350	L.H.S.	89/390	पिच	0.50	1.15	0.02
944	Junnar	Chalkawadi	Govt	89+700	L.H.S.	90/532	पिच	2.20	4.10	1.24
716	Junnar	Kandali	Govt	86+950	L.H.S.	87/426	आंघा	2.20	7.00	2.12
832	Junnar	Bhalkawadi	Govt	87+250	L.H.S.	88/358	आंघा	1.00	2.50	0.16
998	Junnar	Ale	Govt	93+825	L.H.S.	94/33	आंघा	1.00	4.50	0.28
822	Junnar	Bhalkawadi	Govt	87+850	L.H.S.	88/463	आपूळ	0.70	4.10	0.13
874	Junnar	Chalkawadi	Govt	88+550	L.H.S.	89/485	आपूळ	1.65	4.80	0.82

  
 एस. सी. डी. डी. डी.  
 वनपरिक्षेत्र अधिकारी  
 धाराबणगाव

**वृक्ष अधिकारी तथा वन परिक्षेत्र अधिकारी, घोडेगाव यांचे कार्यालय, घोडेगाव**  
दूरध्वनी क्र ०२१३३/२४४०५० r1ghodegaon@gmail.com

- घाचा :-
- 1) शासन निर्णय राजपत्र भाग - ४ दिनांक १०/८/१९८९.
  - २) मा.उप वनसंरक्षक घोड प्रकल्प, वन विभाग जुन्नर, कडिल क्र. ब /कस/७/मालकी १८०९ सन २००० - २००१ दिनांक ६/१/२०००.
  - ३) वनपाल मंचर कडील जा.क्र. - मालकी /३९ / सन २०१३-१४ दिनांक ३/१२/२०१३
  - ४) वनपाल कळंब कडील जा.क्र. - मालकी /१३/सन २०१३-१४ दिनांक २३/१२/२०१३

आवेश :-

जा. क्र. /मालकी / ८५० /सन २०१३-१४  
घोडेगाव ४१२ ४०८ दिनांक २९ /१२ /२०१३

प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुभाय हाऊस, नाशिक यांनी क्रमांक NHA /PIU/NSK/KS/१४९९/२०१३/३२०५ दि.१२/११/२०१३ रोजी केलेल्या अर्जाची चौकशी करता त्यांना महाराष्ट्र वृक्ष रोडव्याघात (नियमन) अधिनियम १९६४ कलम-३ अन्वये खालील प्रमाणे झाडे तोडणीस परवानगी देणेत येत आहे.

- पुणे - नाशिक राष्ट्रीय महामार्ग क्र.५० खंड - सिन्नर किमी ४२/००० ते १७७/००० या लांबीतील रस्त्याच्या चौपटरीकरणांतर्गत रस्त्याच्या दोन्ही बाजूचे हद्दित येणारी झाडे
- मोजे पेठ येथील किमी. ५३/६०० मधील झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ५३/३८ आंघा झाड -१
- मोजे कळंब येथील कि.मी.७३/९४ य ७३/९४ मधील झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ७२/७५० व ७२/६५० चिच झाडे - २
- मोजे एकलहरे येथील किमी. ६५/८०० ते ६५/९००, ६६/१०० मधील साग झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ६६/३३, ६६/३९, ६७/४३ एकुण चिच झाडे ३

खालील परवानगी खालील शर्तीस अधिन राहिल.

- 1) प्रस्तावी झाडे तोडलेमुळे कोणाचेही हक्कास व हितसंबंधास बाधा येता कायाना नसे.
- २) प्रस्तावी झाडे तोडलेमुळे इतर कोणाचेही मुकसान झाल्यास त्याची जबाबदारी अर्जदारावर राहिल.
- ३) सदर वृक्षांठीची परवानगीची मुदत आदेश झाले पासून ३० दिवस वैध राहिल.
- ४) सदर मुदतीत झाडे तोड पुर्ण झाली नाही, तर फेर अर्ज देवून परवानगी मुदत वाढवून घ्यावी.
- ५) परवानगी दिलेली व मार्कींग केलेलीच झाडे तोडण्यात अन्यथा दंडाची कारवाई केली जाईल परवानगी पेक्षा जास्त वृक्षांची तोड करू नसे.
- ६) कोर्ट फी इटेंप्पर लिहून दिलेल्या प्रतिज्ञापत्र प्रमाणे व नवीन झाडे लावणेबाबत पूर्तता न झालेस तोडलेल्या मालास शिक्का व निर्गत पास दिला जाणार नाही.
- ७) अर्जदार आदिवासी असल्यास त्यांच्या वृक्षांची परस्पर विक्री करता येणार नाही.



वृक्ष अधिकारी, तथा  
वन परिक्षेत्र अधिकारी  
घोडेगाव

प्रतिलिपी :-  
प्रतिलिपी :-

- 1) मा. उप वनसंरक्षक, घोड प्रकल्प, वन विभाग, जुन्नर यांना माहितीसाठी.
- २) वनपाल मंचर / कळंब यांना माहितीसाठी.
- ३) यांनी अर्जदार यांनी मुदतीत झाडे तोड केली किंवा करे याबाबत समक्ष चौकशी करून अहवाल सादर करावा.
- ४) परवानगी पेक्षा जास्त वृक्ष तोड होणार नाही याची घेव्हीच दक्षता घ्यावी व अहवाल सादर करावा.

राष्ट्रीय महामार्ग क्रमांक ५० मधील अनुसूचीनिहाय तोडीस पर्याप्तानी दिलेल्या झाडांची यादी

S/No	Taluka	Name of Village	Type of land	Existing Km/ch		Tree No	Tree Name	Girth (mtr)	Approx Height (m)	Vol cum
				To	Side					
22	Junnar	Narayangaon	Govt	73+200	L.H.S.	74/106	फिच	3.40	7.00	5.06
129	Junnar	Narayangaon	Govt	80+350	L.H.S.	81/67	फिच	1.50	5.50	0.77
130	Junnar	Narayangaon	Govt	80+350	L.H.S.	81/68	फिच	0.85	5.00	0.23
792	Junnar	Bhalkalwadi	Govt	87+200	L.H.S.	88/433	फिच	2.20	6.80	2.06
823	Junnar	Bhalkalwadi	Govt	87+850	L.H.S.	88/464	फिच	1.10	5.00	0.38
850	Junnar	Bhalkalwadi	Govt	87+750	L.H.S.	88/376	फिच	3.00	5.15	2.90
899	Junnar	Chalkalwadi	Govt	88+350	L.H.S.	89/390	फिच	0.50	1.15	0.02
944	Junnar	Chalkalwadi	Govt	89+700	L.H.S.	90/532	फिच	2.20	4.10	1.24
716	Junnar	Kandali	Govt	86+950	L.H.S.	87/426	साधा	2.20	7.00	2.12
832	Junnar	Bhalkalwadi	Govt	87+250	L.H.S.	88/358	साधा	1.00	2.50	0.16
998	Junnar	Aic	Govt	93+825	L.H.S.	94/33	साधा	1.00	4.50	0.28
822	Junnar	Bhalkalwadi	Govt	87+850	L.H.S.	88/463	जापूळ	0.70	4.10	0.13
874	Junnar	Chalkalwadi	Govt	88+550	L.H.S.	89/485	जापूळ	1.65	4.80	0.82

  
 ए.पी.कुलकर्णी  
 वनपरिक्षेत्र अधिकारी  
 धारवाणगाव

**वृक्ष अधिकारी तथा वन परिक्षेत्र अधिकारी, घोडेगाव यांचे कार्यालय, घोडेगाव**  
दूरध्वनी क्र ०२१३३/२४४०५० [rsfghodegaon@gmail.com](mailto:rsfghodegaon@gmail.com)

- याचा :-
- 1) शासन निर्णय राजपत्र भाग - ४ दिनांक १०/०१/१९८९.
  - 2) मा. उप वनसंरक्षक चौध प्रकल्प, वन विभाग जुन्नर, कडिल क्र. व/कक्षा/मालकी १८०९  
सन २००० - २००१ दिनांक ६/१/२०००.
  - 3) वनपाल भंडार कडील जा.क्र. - मालकी/३९ / सन २०१३-१४ दिनांक ३/१२/२०१३
  - 4) वनपाल कळंबकडील जा.क्र. - मालकी/१३/सन२०१३-१४ दिनांक २३/१२/२०१३

आदेश :-  
जा. क्र. /मालकी/ ८५० /सन २०१३-१४  
घोडेगाव ४१२ ४०८ दिनांक २९ /१२/२०१३

प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण सुभाय हाऊस, नाशिक यांनी क्रमांक NHA /PIU/NSK/XS/१४१९/२०१३/३२०५ दि.१२/११/२०१३ रोजी केलेल्या अर्जाची चौकशी करता त्यांना महाराष्ट्र वृक्ष तोडण्याबाबत (नियमन) अधिनियम १९६४ कलम-३ अन्वये खालील प्रमाणे झाडे तोडणीस परवानगी देणेत येत आहे.

- पुणे - नाशिक राष्ट्रीय महामार्ग क्र.५० खोब - सिन्नर किमी ४२/००० ते १७७/००० या सांबीतील रस्त्याच्या चौपटतीकरणानंतर रस्त्याच्या दोन्ही बाजूचे हद्दित येणारी झाडे
- मौजे पेट येथील किमी. ५३/६०० मधील झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ५३/३८ आंघा झाड -१
- मौजे कळंब येथील कि.मी.७३/१४ य ७३/१४ मधील झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ७२/७५० य ७२/६५० चिच झाडे - २
- मौजे एकतहो येथील किमी. ६५/८०० ते ६५/९००, ६६/१०० मधील साग झाडांच्या मार्कींग लिस्ट मधील झाड क्रमांक ६६/३३, ६६/३९, ६७/४३ प्रकृण चिच झाडे ३

खालील परवानगी खालील शर्तीस अधिन राहिल.

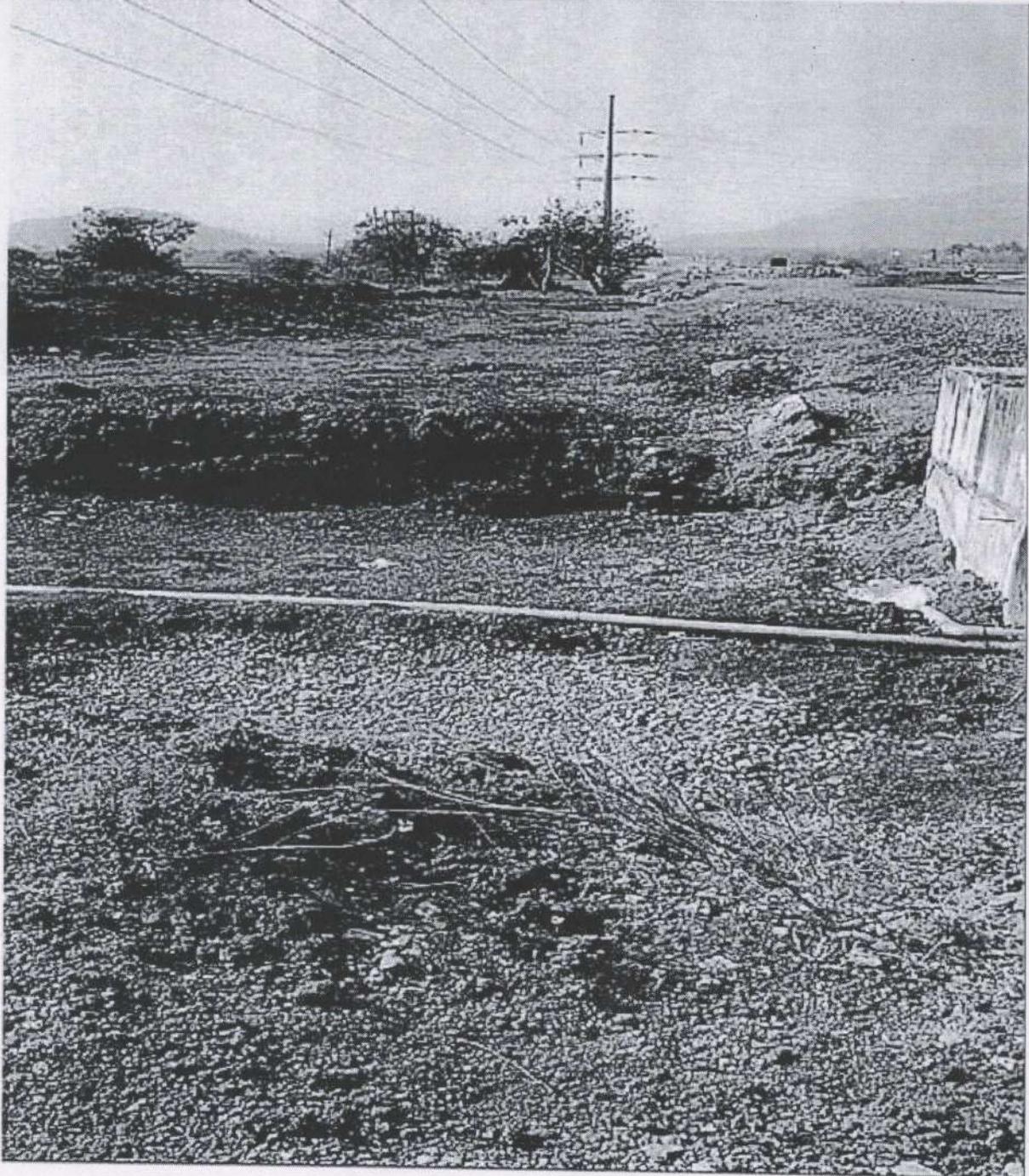
- 1) प्रस्तुतची झाडे तोडलेमुळे कोणाचेही हलकास व हितसंबंधास बाधा येता कामा नये.
- 2) प्रस्तुतची झाडे तोडलेमुळे इतर कोणाचेही नुकसान झाल्यास त्यांची जबाबदारी अर्जदारावर राहिल.
- 3) सादर प्रकृतोद्दीची परवानगीची मूदत आदेश झाले पासतु ३० दिवस वैध राहिल.
- 4) सादर मूदतीत झाडे तोड पूर्ण झाली नाही , तर फेर अर्ज देवतु परवानगी मूदत बाधवून घ्यावी.
- 5) परवानगी दिलेली व मार्कींग केलेलीच झाडे तोडावीत अन्यथा दंडाची कारवाई येवली जाईल परवानगी घेईना जास्त वृक्षांची तोड करू नये.
- 6) कोर्ट फी स्टॅम्पपर लिहून दिलेल्या प्रतिज्ञापत्रा प्रमाणे व नवीन झाडे लावणेबाबत पूर्तता न झालेस तोडलेल्या मालास शिक्का व निर्गत पास दिला जाणार नाही.
- 7) अर्जदार आदिवासी असलेल्या वृक्षांची परस्पर विक्री करतं येणार नाही.

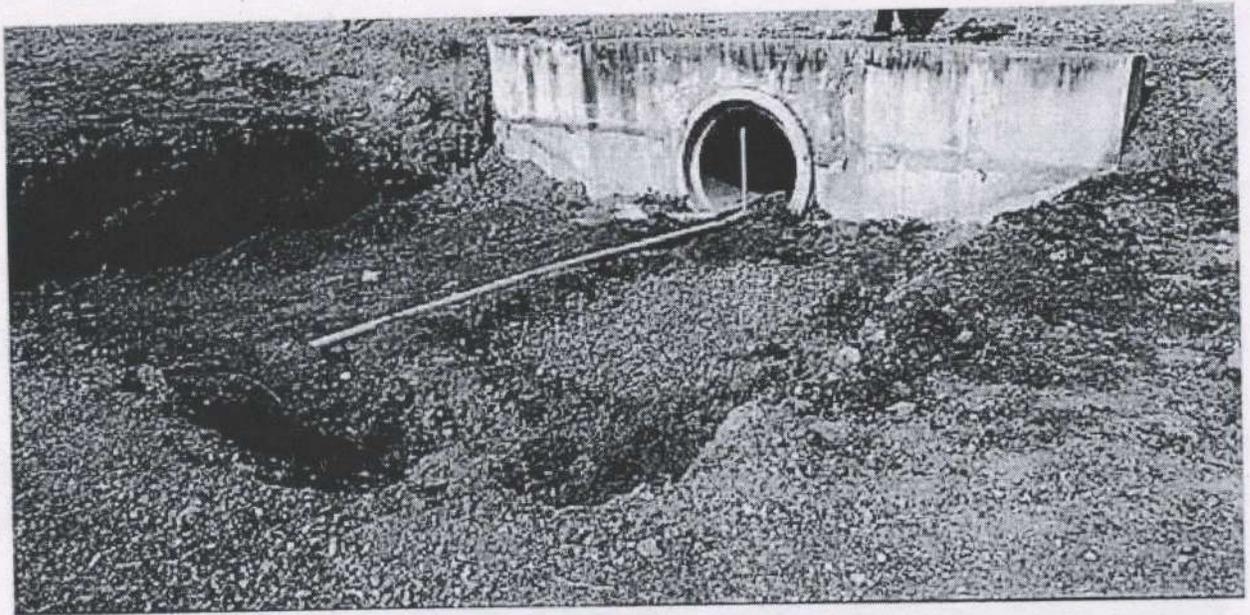


वृक्ष अधिकारी, तथा  
वन परिक्षेत्र अधिकारी  
घोडेगाव

- प्रतिलिपी :-
- 1) मा. उप वनसंरक्षक, चौध प्रकल्प, वन विभाग, जुन्नर यांना माहितीसाठी.
  - 2) वनपाल भंडार / कळंब यांना माहितीसाठी.
  - 3) यांनी अर्जदार यांनी मूदतीत झाडे तोड केले की किंवा कोस बाधाबत समझ चौकशी करून अहवाल सादर करावा.
  - 4) परवानगी घेईना जास्त वृक्ष तोड होणार नाही याची वेळीच दक्षता घ्यावी व अहवाल सादर करावा.

Photographs of rain water harvesting structure under construction

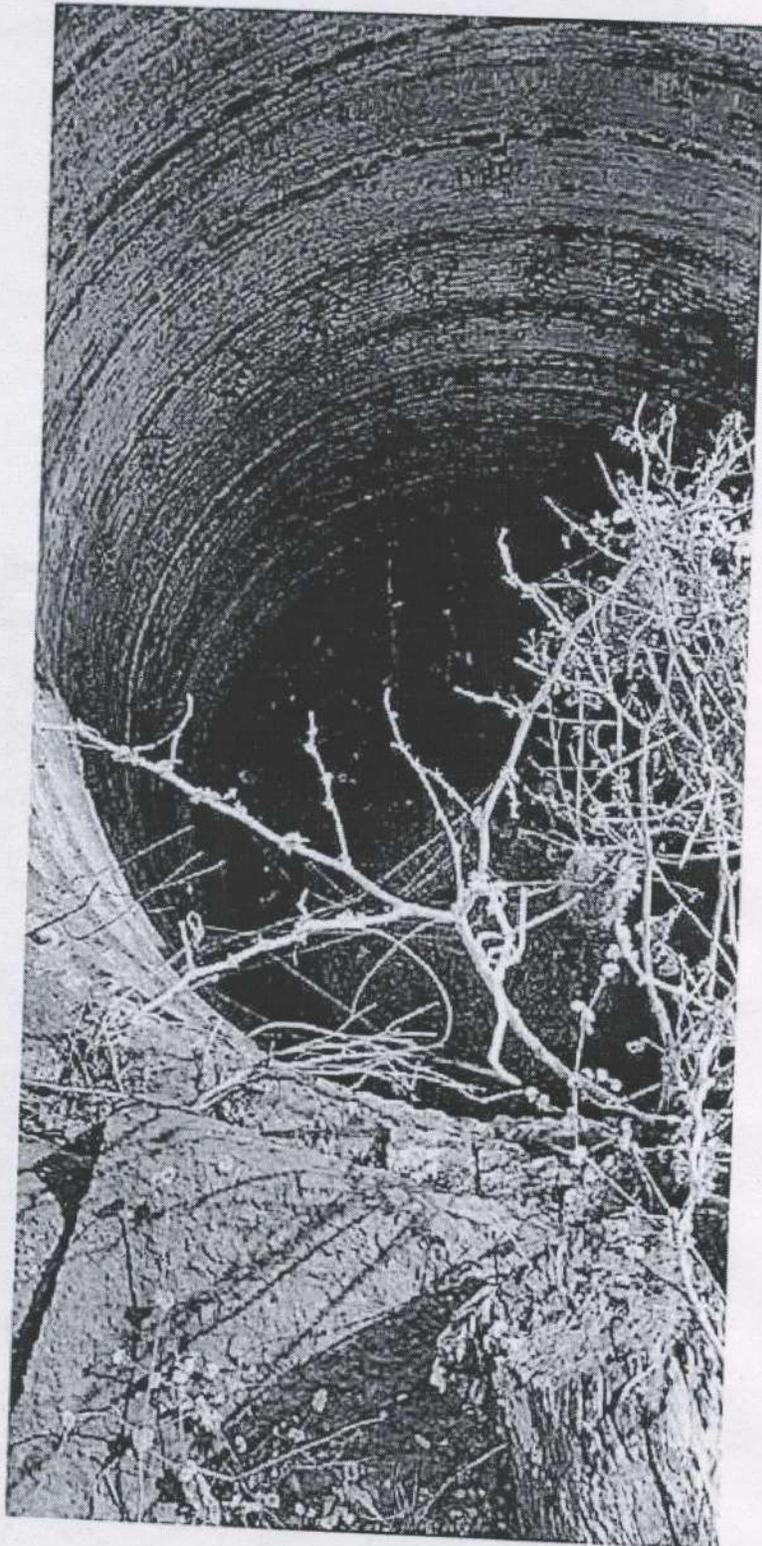


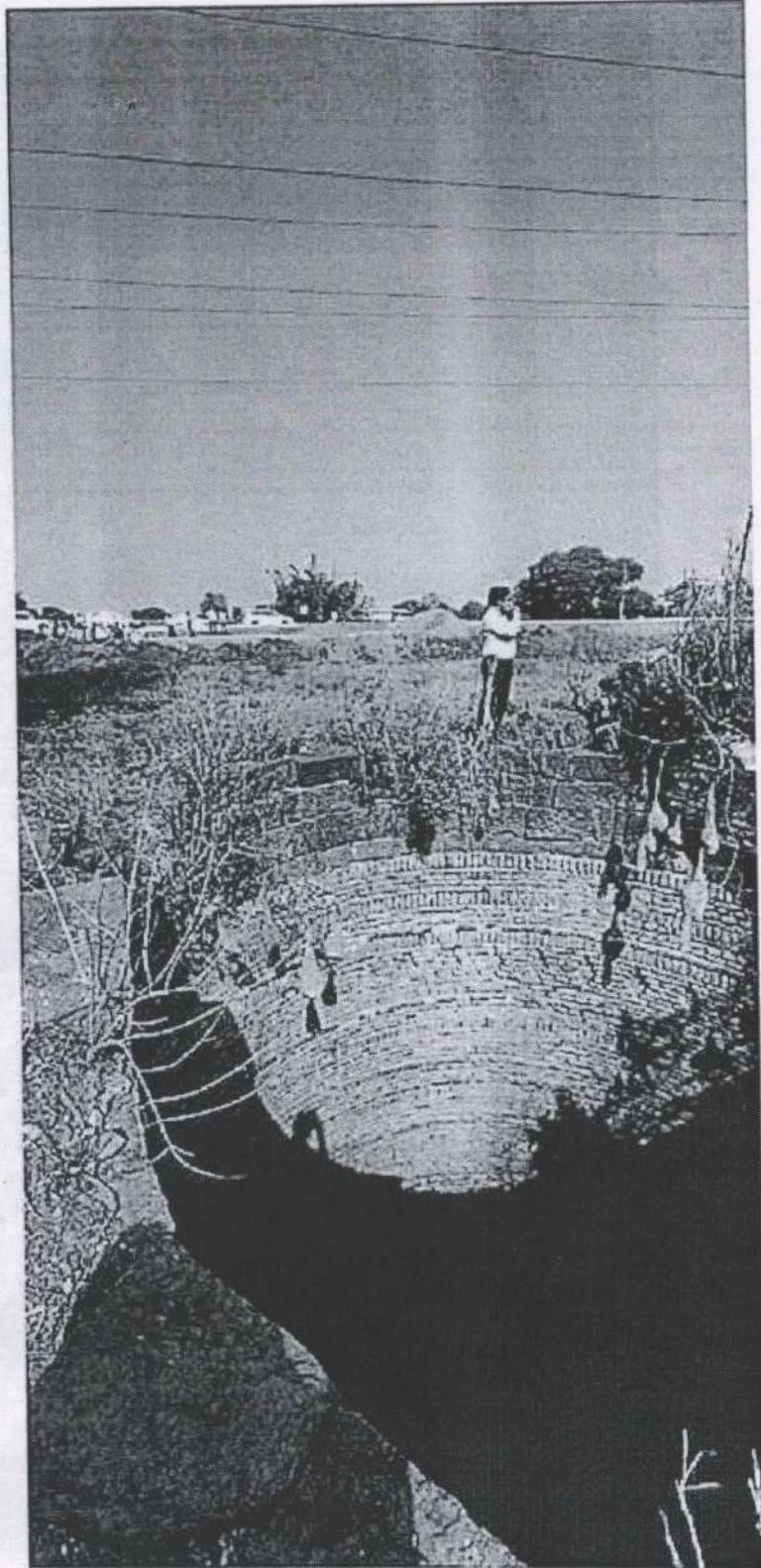


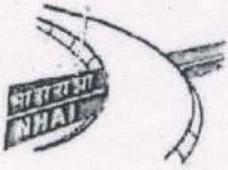
# Annexure-8

Annexure-8

Photograph of the nearby well at Narayangaon bypass







भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

**National Highways Authority of India**

(Ministry of Road Transport & Highways, Govt. of India.)

Project implementation Unit, Pune.

स.नं. १३४/१, बायफ भवन कॉम्पस, डॉ. मणीभाई देसाई नगर, वारजे, पुणे - ४११ ०५८, महाराष्ट्र राज्य.

S.No. 134/1, BAIF Bhawan Campus, Dr. Manibhai Desai Nagar, Warje Pune - 411 058, Maharashtra

दूरभाष/फैक्स Tel./Fax : 020 29706864 / 85 / 81

Email: pune@nhai.org

Annexure - III - E

**Annexure-9**

भा  
प्रति

NHAI/PIU/PUNE/KSEL/NGT/2021/ 238

28.01.2021

To,  
N K Dimri, TO (Gr-I),  
MoEF&CC, IRO,  
Nagpur.

Sub : Original Application No. 40/2020 (WZ) in the matter of Sh. Ganesh Suresh Borhade Vs. Union of India and others - Submission of an Undertaking

Ref :

1. Letter from Sh. N.K. Dimri, TO (Gr.-I), MoEF & CC, IRO, Nagpur
2. Joint meeting of the Committee Members on dt. 28.01.2021 at CCF Office Pune

Sir,

As discussed and decided in the referred meeting, please find enclosed herewith an Undertaking in regard with Rainwater Harvesting.

This is for your information please.

Thanking you

Yours faithfully

(S. D. Chitnis)

GM (Tech) & Project Director  
PIU, Pune

Copy to :

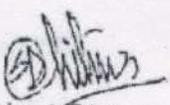
1. CGM (T) NHAI HQ, New Delhi - as per directions received during the meeting & for further concurrence please.
2. CGM (T) RO Mumbai - as per directions received during the meeting & for further concurrence please.
3. Dr. Biswajit Mukhopadhyay, GM (Env.), NHAI, HQ, New Delhi - as per directions received during the meeting & for further concurrence please.
4. Master File

NHAI/PIU/PUNE/KSEL/NGT/2021/

28.01.2021

Undertaking

NHAI hereby undertakes for construction of recharging pit as per first aquifer & ground water table. In this regard the structure shall be constructed as per MoRTH guidelines bearing No. RW /NH - 33044 / 14/2003-5 & (R) (Pt.II) dt. 05.09.2013 / IRC guidelines wherein ground water table is more than 15 m /water scarcity area notified by Central Ground Water Board.

  
Project Director  
NHAI, PIU Pune

## Details of IRC for Construction Highway and Maintenance work

Sr.No.	IRC No.	Subject
1	SP-84 -2009	Manual of specifications & standards for four laning of highways through public private partnership
2	SP-21-2009	Guidelines on Landscaping and Tree Plantation
3	SP-42-2009	Guidelines on Road Drainage
4	106-1990	Guidelines for Capacity of Urban roads in plain areas
5	79-1981	Recommended practice for road delineators
6	80-1981	Type designs for pick-up bus stops on rural (i.e. non-urban) highways
7	82-1982	Code of practice for maintenance of bituminous surfaces of highways
8	86-1983	Geometric designs standards for urban roads in plains
9	93-1985	Guidelines on design and installation of road traffic signals
10	52-2001	Recommendation about the alignment survey and geometric design of hill roads
11	SP 53-1999	Tentative guidelines on use of polymer and rubber modified bitumen in road construction
12	52-1981	Recommendation about the Alignment survey and geometric design of hill roads
13	SP 62-2004	Guidelines for the design and construction of cement concrete pavement for rural roads
14	105-1988	Tentative specification for bituminous concrete (Asphaltic concrete) for airfield pavements
	14-1977	Recommended practice for 2 cm thick bitumen and Tar carpets
15	SP 41-1994	Guidelines for design of at-grade intersections in rural and urban areas
16		
17	53-1982	Road accidents forms A-1 and 4
18	36-1970	Recommended practice for the construction of earth embankments for the road works
19	32-1969	Standard for vertical and horizontal clearances of overhead electric power and telecommunication lines as related to roads
20	30-1968	Standard letters and Numerals of different heights for use on highway signs
21	72-1978	Recommended practice for use and upkeep of equipments, tools and appliances for bituminous pavement construction
22	29-1988	Specification for bituminous concrete(Asphaltic concrete) for road pavement
23	8-1980	Type designs for highway km stones
24	98-1997	Guidelines on Accommodation of utility services on roads in urban areas
25	98-2013	Guidelines for the use of waste plastic in hot bituminous mixes (Dry process) in wearing courses
26	99-1588	Tentative guidelines on the provision of speed breakers for control of vehicular speeds on minor roads
27	92-1985	Guidelines for design of interchanges in urban areas
28	100-1988	Tentative Specification for single coat surface dressing using cationic bitumen emulsion
29	102-1988	Traffic studies for planning bypasses around towns
30	104-1988	Guidelines for environmental impact assessment of highway projects
31	94-1986	Specification for dense bituminous Macadam
32	95-1987	Specification for semi-dense bituminous concrete
33	26-1967	Types design for 200 meter stones

34	25-1967	Types design for boundary stones
35	109-1997	Guidelines for wet mix macadam
36	110-2005	Standard specification and code of practice for design and construction of surface dressing
37	58-2002	Guidelines for the design of plain jointed rigid pavements for highways
38	23-1966	Tentative specification for Two coat bituminous surface dressing
39	81-1997	Guidelines for strengthening of flexible road pavements using Benkelman beam deflection technique
40	SP 58-2001	Guidelines for use of fly ash in road embankments
41	34-1989	General guidelines about the equipments for bituminous surface dressing
42	SP 20-1997	Manual on route location, design, construction and maintenance of rural roads
43	23-1993	Vertical curves for highways
44	74-1979	Tentative guidelines for lean cement concrete and lean cement-fly ash concrete as a pavement base or sub-base
45	68-1976	Tentative guidelines on Cement-fly ash concrete for rigid pavement construction
46	49-1998	Guidelines for the use of dry lean concrete as sub-base for rigid pavement
47	77-1979	Tentative guidelines for repair of concrete pavements using synthetic resins
48	50-1973	Recommended design criteria for the use of cement-modified soil in road construction
49	90-1985	Guidelines for selection, operation and maintenance of bituminous hot mix plant
50	55-1974	Recommended practice for sand-bitumen base courses
51	107-1992	Tentative specification for bitumen mastic wearing courses
52	49-1973	Recommended practice for the pulverization of black cotton soils for lime stabilization
53	45-1996	Time series data on road transport passenger and freight movement(1951-1991)
54	62-1976	Guidelines for control of access on highways
55	97-1987	Tentative specification for 20 mm thick premix carpet using cationic bitumen emulsion
56	85-1983	Recommended practice for accelerated strength testing and evaluation of concrete for road and airfield construction
57	15-1996	Ribbon development along highways and its prevention
58	10-1961	Recommended practice for borrow pits for road embankment constructed by manual operation
59	41-1997	Guidelines for type designs for check barriers
60	20-1966	Recommended practice for bituminous penetration macadam (Full Grout)
61	SP 85-2010	Guidelines for variable message signs
62	SP 68-2005	Guidelines for construction of roller compacted concrete pavements
63	2-1968	Route marker signs for national highways
62	48-1972	Tentative specification for bituminous surface dressing using precoated aggregates
63	63-1976	Tentative guidelines for the use of low grade aggregates and soil aggregate mixtures in road pavement construction
64	73-1980	Geometric design standards for rural (non urban) highways

Indian Road Congress (IRC) for Structures		
Sr No	IRC Code	Subject
1	IRC 41-1997	Guidelines for type designs check barriers
2	IRC78-2000	Standard specification and code of practice for road bridges
3	IRC 87-2011	Guidelines for formwork false work and temporary structures
4	IRC 103-2012	Guidelines for pedestrian facilities
5	IRC 57-2006	Recommended practice for sealing joints in concrete pavement
6	IRC-SP-56-2011	Guidelines for steel pedestrian bridges
7	IRC :84-1983	Code of practice for of cement concrete pavements
8	IRC: 64-2005	Guidelines for the analysis and design of cast-in-place voided slab superstructures
9	IRC:39-1986	Standards for road- rail level crossings
10	IRC : SP:94-2011	Material testing facilities for highway sector in national capital region
11	IRC:43-1972	Recommended practice for tools, Equipment and appliances for concrete pavement construction
12	IRC-SP-50-1999	Guidelines on Urban Drainage
13	SP-33	Guidelines on supplemental measures for design, detailing and durability of important bridge structures
14	IRC 44-1976	Tentative guidelines for cement concrete mix design for pavement
15	IRC 52-1981	Recommendations about the alignment survey and geometric design of hill roads
16	IRC sp 17	Recommendation about overlays on cement concrete pavements
17	IRC 54	Lateral and vertical clearances at underpasses for vehicular traffic
18	IRC 60-1976	Tentative guidelines for the use lime-fly ash concrete as pavement base or sub base
19	IRC-sp-60-2002	An Approach documents for assessment of remaining life of concrete bridges
20	IRC:57-2006	Recommended practice for sealing joints in concrete pavement
21	IRC:SP:19-2001	Manual for survey investigation and preparation of road projects
22	IRC Sp 54	Project Preparation manual for bridges
23	IRC 45-1972	Recommendations foe estimating the resistance of soil below the maximum scour level in the design of well foundations of bridges
24	IRC sp 18	Manual for highway bridge maintenance inspection
25	IRC SP 93-2011	Guidelines on requirements for environmental clearance for road projects
26	IRC 43-1972	Recommended practice for tools, equipment and appliances for concrete pavement construction
27	IRC SP 42	Guidelines on road drainage
28	IRCSP 40	Guidelines on techniques for strengthening and rehabilitation of bridges
29	IRC SP 11	Handbook of quality control for construction of roads and runways
30	IRC 89-1997	Guidelines for design and construction of river training and control works for road bridges
31	IRC 91-1985	Tentative guidelines for construction of cement concrete pavement in cold weather
32	IRC SP 51	Guidelines for load testing of bridges
33	IRC 6-2000	Standard specification and code of practice for road bridges
34	IRC 101-1988	Guidelines for design of contiguously reinforced concrete pavement with elastic joint
35	IRC 83-1982	Standard specification and code of practice for road bridges
36	IRC 83-1987	Standard specification and code of practice for road bridges
37	IRC SP 55-2001	Guidelines on safety in road construction zones

38	IRC SP 69-2005	Guidelines & specification for expansion joints
39	IRC SP 13	Guidelines for the design of small bridges and culverts
40	IRC 28-1967	Tentative specification or the construction of stabilized soil roads with soft aggregate in areas of moderate and high rainfall
41	IRC 66-1976	Recommended practice for sight distance on rural highways]
42	IRC 69-1977	Space standards for roads in urban areas
43	IRC 8-1984	Recommended practice for lime flash stabilized soil BASE/SUB-BASE In pavement construction
44	IRC 67-2001	Code of practice for road signs

## List of leopard Death January 2018 to 31.12.2020

Sr No.	Name Of Crde	Name Of Division	Name Of Range	Name Of Village	Forest Compl. No	Incidence Date	Report Date	NO. Of Animal	POR No.	Type Of Death	Cause Of Death	Animal Name
1	Pune	Junnar	Junnar	At Narayangaon Taluka Junnar Dist. Pune	-	26.3.2018	26.3.2018	1	3/17-18	Accidental	Road	Leopard (f)
2	Pune	Junnar	Otur	At Dingore Nagar-Kalyan Highway	-	4.9.2018	4.9.2018	1	2/18-19	Accidental	Road	Leopard (f)
3	Pune	Junnar	Otur	At Otur Nagar-Kalyan Highway	-	6.9.2018	6.9.2018	1	4/18-19	Accidental	Road	Leopard (f)
4	Pune	Junnar	Otur	At Otur Nagar-Kalyan Highway	-	1.12.2018	1.12.2018	1	3/18-19	Accidental	Road	Leopard (f)
5	Pune	Junnar	Junnar	At Narayangaon Pune Nashik Highway	-	7.6.2019	7.6.2019	1	2/19-20	Accidental	Road	Leopard (M)
6	Pune	Junnar	Junnar	At Narayangaon Pune Nashik Highway	-	24.5.2019	24.5.2019	1	1/19-20	Accidental	Road	Leopard (M)
7	Pune	Junnar	Otur	At Vadgaon Anand Taluka Junnar Dist. Pune	-	10.7.2019	10.7.2019	1	1/19-20	Accidental	Road	Leopard (M)
8	Pune	Junnar	Manchar	At Lowki Taluka Ambegaon Dist. Pune	-	23.12.2019	23.12.2019	1	3/19-20	Accidental	Road	Leopard (f)
9	Pune	Junnar	Otur	At Pimpri Pendhar Taluka Junnar Dist. Pune	-	20.12.2019	20.12.2019	1	2/19-20	Accidental	Road	Leopard (M)
10	Pune	Junnar	Shkur	Borhade Mala Pune-Nagar Highway	-	3.1.2020	3.1.2020	1	7/19-20	Accidental	Road	Leopard (M)
11	Pune	Junnar	Shinur	At Koregaon Bhima - Pune - Nagar Highway	-	8.2.2020	8.2.2020	1	8/19-20	Accidental	Road	Leopard (M)
12	Pune	Junnar	Otur	Pune Nashik Highway - near Khed Ghat	-	19.3.2020	19.3.2020	1	1/19-20	Accidental	Road	Leopard (f)
13	Pune	Junnar	Manchar	Pune - Nashik Highway At Kalamb	-	13.6.2020	13.6.2020	1	1/20-21	Accidental	Road	Leopard (f)
14	Pune	Junnar	Otur	At Kandali Nagar - Kalyan Highway	-	21.12.2020	21.12.2020	1	3/20-21	Accidental	Road	Leopard (f)

Deputy Conservator of Forest  
Junnar Forest Division Junnar